

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

OA No.1127/2024

IN THE MATTER OF:

Sukhdeep Singh

Applicant

Versus

Haryana State Pollution Control Board and others

Respondents

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Through

  
**Regional Officer, HSPCB, Yamuna Nagar  
(For Joint Committee)**

Place: Yamuna Nagar

Dated: 30.03.2026

Filed by:



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**IN THE MATTER OF :**

**Sukhdeep Singh**

**Applicant**

**Versus**

**Haryana State Pollution Control Board & Ors.**

**Respondent**

**SUPPLEMENTARY REPORT OF THE JOINT COMMITTEE IN  
COMPLIANCE OF HON'BLE NGT DIRECTIONS DATED 19.02.2026.**

**1.0. Background:**

In pursuance of the directions issued by this Hon'ble Tribunal in its order dated 19/11/2025 and for the purpose of verifying the compliance status in accordance with the Notification dated 02.09.2025 and CPCB Guidelines, 2023, the Joint Committee conducted verification of 51 stone crushers. The report in this regard was submitted on 19.02.2026 alongwith action taken by HSPCB against the stone crushers, which were found violating the norms. A prayer was also made by the Joint Committee in its report for grant of 04 weeks' time to complete the inspection of remaining stone crushers and submit the final report. That the Hon'ble Tribunal while considering the report of the Joint Committee granted 04 weeks' time in the order dated 19.02.2026 (**Annexure-1**) to the Joint Committee to conduct the inspection of all the pending stone crushers and file the final report.

**2.0. Further Progress made by the Joint Committee in compliance of the orders of  
Hon'ble NGT by the Joint Committee:**

The Joint Committee has carried out verification of 50 stone crushing units with respect to the prescribed siting criteria and environmental norms. Copies of the inspection reports of all the 50 stone crusher units are enclosed herewith as **Annexure-2** (colly).

The findings of the Joint Committee based on the inspections are, as follows:

- i. Out of total of 50 Nos stone crushers inspected by the Joint Committee, 40 were found non-operational at the time of inspection and had not submitted any information regarding their operational status to the Board. Therefore, all the 40 Nos units have been directed not to operate without prior intimation to the HSPCB. Copy of the orders are attached as **Annexure-3** (colly). Further, all 40 non-operational units were also found

non complying/partially complying as per notification dated 02.09.2025 and CPCB guidelines 2023, therefore SCN for Closure has been issued to these 40 units for the observed non-compliances. Copy of the SCNs are attached as **Annexure-4 (colly)**.

- ii. 10 Nos stone crushing units were found operational out of which 06 units were found non-complying/partially complying with regard to environmental norms as per notification dated 02.09.2025 and CPCB guidelines 2023 for which SCN has been issued to these units for observed non-compliances.
- iii. Remaining 04 Nos. stone crushing units has been found complying w.r.t notification dated 02.09.2025 and CPCB guidelines 2023.
- iv. As per the information provided by the DFO, Yamunanagar, out of the total 128 stone crushers, 85 units have obtained approval for the plantation plan for two rows of avenue plantation from the DFO, Yamunanagar, in compliance with the Notification dated 02.09.2025, whereas 43 units have yet to obtain such approval. ***Accordingly, directions have been issued to the concerned stone crushing units to ensure compliance in this regard.***
- v. The inspection of the remaining 38 Nos. stone crushers, which was scheduled for 19.03.2026, 20.03.2026, 21.03.2026 & 27.03.2026 could not be conducted due to heavy rainfall and adverse weather conditions. ***The same shall be undertaken shortly during 1<sup>st</sup> week of April, 2026.***
- vi. The stone crusher-wise status of compliance verified by the Joint Committee and the status of the action taken by HSPCB for the non-compliances observed by the Joint Committee, are summarized in the following **Table -1**.

Table-1

S. No.	Name and address of the stone crusher	Date of inspection	Non- Compliance observed by Joint Committee	Action taken by HSPCB for the non-compliances
1	M/s Anant Stone Crusher Unit 3 Village- Belgarh, Tehsil Khizrabad	02.03.2026	<p>1. Unit has partially provided cover sheds over its crushing sections. All crushing sections must be properly enclosed with GI/MS sheets from the top and at least three sides completely from ground level, as required under the Notification dated 02.09.2025.</p> <p>2. The unit has installed a dry extraction cum bag filter and cyclone ; however, the same has not been connected to any of the crushing sections.</p> <p>3. The unit has installed 11 conveyor belts, out of which 09 conveyor belts were not covered at all, while the remaining 02 conveyor belts were covered from the top but remained open from the sides</p> <p>4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>5. The unit has not provided a wind-breaking wall on one side along the periphery of the premises as required under the Notification dated 02.09.2025. Further, the height of the existing wind-breaking wall is not adequate, as it is below the highest node of the</p>	<p>SCN Issued vide letter no. HSPCB/YR/2025/4343 dated 09.03.2026. Unit has submitted reply of SCN on 10.03.2026 after making compliances, which requires re-verification.</p>

		<p>conveyor belt. As per the notification, a GI/MS/brick wind-breaking wall along the periphery of the crusher shall be at least 3 ft higher than the highest node of the crusher/conveyor belt.</p> <p>6.The unit has provided a metalled ramp and metalled loading area; however, the remaining ground area inside the premises has not been metalled.</p> <p>7.Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>8.Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>9.Unit has installed a DG Set without obtaining permission in the Consent to Operate (CTO) and has also not obtained authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules.</p> <p>10. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found</p> <p style="text-align: center;"><b>Status of Dust Collector with Bag Filter</b></p>	
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			Installed	
2.	M/s Shakhumbhari stone industry village Doiwala, PO Devdhar	02.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025.</p> <p>2. Unit has provided cover to its all crushing section but all are in broken condition.</p> <p>3. The dry extraction cum bag filter was not connected to screener section. Further, size of the suction hood is inadequate to capture all the dust.</p> <p>4. Unit has partially covered itsall conveyor belts while all conveyor belts shall be covered fully (node to node) as per Notification dated 02.09.2025. Further, 02 no. of loader conveyor belts were not covered at all.</p> <p>5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>6. Unit has provided wind breaking wall only on two sides of the unit around periphery which is required as per Notification dated 02.09.2025.</p> <p>7. Unit has provided metalled Ramp and metalled loading area; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.</p> <p>8. Unit has not provided display board with the updated details like plant capacity,</p>	SCN Issued vide letter no. HSPCB/YR/2025/4313 dated 09.03.2026. Reply of the unit has not been received yet.

			<p>CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Not Installed</p>	
3.	M/s Jai Bajrang Bali Stone Crusher Village Belgarh , The Partap Nagar, Ynr	02.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025.</p> <p>2. The suction hoods provided for dry extraction cum bag filter system at the primary, secondary, and screening sections were found to be of inadequate size.</p> <p>3. Unit has installed Dry extraction cum bag filter followed by cyclone but suction hoods is not adequate as it small in size not connected to screener.</p> <p>4. Unit has 05 no. of conveyor belt are not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>5. Unit has provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p>	<p>SCN Issued vide letter no. HSPCB/YR/2025/4331 dated 09.03.2026. Unit has submitted reply of SCN on 12.03.2026 after making compliances, which requires re-verification</p>

			<p>6. Unit has provided wind breaking wall only on one sides of the unit wind breaking wall does not have proper height which is required as per Notification dated 02.09.2025.</p> <p>7. Unit has not providedmetalled road on ramp and near loading whereas remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>10. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found</p> <p style="text-align: center;"><b>Status of Dust Collector with Bag Filter</b></p> <p style="text-align: center;">Installed</p>	
4.	M/s Neelkanth Stone Crusher Village Belgarh, Tehsil- khizrabad	02.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025.</p> <p>2. Unit has not covered its primary and secondary crushing section, screener section is</p>	<p>SCN Issued vide letter no. HSPCB/YR/2025/4328 dated 09.03.2026.</p> <p>Reply of the unit has not been received</p>

		<p>partially covered while all crushing sections shall be properly covered as per CPCB Guidelines</p> <p>3. Unit has not installed Dry extraction cum bag filter and cyclone which is required as per CPCB Guidelines.</p> <p>4. Unit has not covered node to node conveyor belts as per Notification dated 02.09.2025.</p> <p>5. Unit has provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>6. Unit has provided wind breaking wall only on one sides of the unit with inadequate height w.r.t highest node of the crusher which is required as per Notification dated 02.09.2025.</p> <p>7. Unit has not providedmetalled road on ramp and near loading whereas remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has not provided display board with the updated details like plant capacity,</p>	yet.
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			<p>CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>10. Unit has not provided the access to ascertain the data storage inadequate of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Not Installed</p>	
5.	M/s Vishavkarma ji stone crusher, Village Belgarh, The. Khizrabad, Ynr	02.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025.</p> <p>2. nit has provided GI Sheet cover shed but not provided one side of each crushing section is not as per Notification dated 02.09.2025.</p> <p>3. Unit has installed Dry extraction cum bag filter followed by cyclone as required as per CPCB guidelines.</p> <p>4. Unit has not covered conveyor belts which are not covered properly as only top of belts as covered as per Notification dated 02.09.2025.</p> <p>5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p>	<p>SCN Issued vide letter no. HSPCB/YR/2025/4323 dated 09.03.2026. Unit has submitted reply of SCN on 10.03.2026 after making compliances, which requires re-verification</p>

			<p>6. Unit has provided wind breaking wall only on two sides of the unit with wind breaking wall per Notification dated 02.09.2025.</p> <p>7. Unit has provided metalled road on ramp and near loading whereas remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>10. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
6.	M/s Mahadev stone crusher village Belgarh,	02.03.2026	1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025.	SCN Issued vide letter no HSPCB/YR/2025/4346 dated 09.03.2026.

	The. Khizrabad, Ynr	<p>2. Unit has not provided cover sheds to its primary crushing section. All crushing sections must be properly enclosed with GI/MS sheets from the top and at least three sides completely from ground level, as required under the Notification dated 02.09.2025.</p> <p>3. The conveyor belts were covered from the top but remained open from the sides. while all conveyor belts shall be covered properly (node to node) as per Notification dated 02.09.2025.</p> <p>4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>5. The unit has not provided a wind-breaking wall on 2 sides along the periphery of the premises as required under the Notification dated 02.09.2025. Further, the height of the existing wind-breaking wall is not adequate, as it is below the highest node of the conveyor belt. As per the notification, a GI/MS/brick wind-breaking wall along the periphery of the crusher shall be at least 3 ft higher than the highest node of the crusher/conveyor belt.</p> <p>6. The unit has provided a metallised ramp and metallised loading area; however, the remaining ground area inside the premises has not been metallised.</p> <p>7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as</p>	Unit has submitted reply of SCN on 24.03.2026 after making compliances, which requires re-verification.
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			<p>required according to Notification dated 02.09.2025.</p> <p>8. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
7.	M/s Bala ji Gurbani stone crusher, village Belgarh, Teh. Khizrabad	02.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025.</p> <p>2. Unit has not covered its primary crushing section while all crushing sections shall be properly covered as required as per CPCB Guidelines.</p> <p>3. The suction hoods provided for dry extraction cum bag filter system at the primary, secondary, and screening sections were found to be of inadequate size.</p> <p>4. Unit has partially covered its all conveyor belts while all conveyor belts shall be fully covered properly (node to node).</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4295 dated 09.03.2026.</p> <p>Unit has submitted reply of SCN on 24.03.2026 after making compliances, which requires re-verification.</p>

		<p>5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>6. Unit has provided wind breaking wall only on three sides of the unit and that too of inadequate height. A GI/MS/brick wind-breaking wall of at least 3 ft higher than the highest node of the crusher/conveyor belt shall be provided along the periphery of the crusher..</p> <p>7. Unit has provided metalled Ramp and loading area; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>10. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
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8.	M/s Gobind stone crusher, Village Belgarhyamunanagar	02.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025.</p> <p>2. Unit has provided covers on all sections but one side is not covered of each section as per Notification dated 02.09.2025.</p> <p>3. Unit has installed Dry extraction cum bag filter followed by cyclone but size of suction hood is small as required as per CPCB guidelines.</p> <p>4. Unit has installed 08 no. of conveyor belts but all belts are partially covered while all conveyor belts shall be covered fully (node to node).</p> <p>5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>6. Unit has provided wind breaking wall only on 2 sides of the unit and that too of inadequate height. A GI/MS/brick wind-breaking wall of at least 3 ft higher than the highest node of the crusher/conveyor belt shall be provided along the periphery of the crusher.</p> <p>7. Unit has provided metallised Ramp and on loading area but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.</p>	SCN Issued vide letter no HSPCB/YR/2025/4325 dated 09.03.2026. Reply of the unit has not been received yet.
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			<p>8. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
9.	M/s Rama Stone crusher, village Doiwala	02.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025.</p> <p>2. Unit has not provided cover shed to its primary and secondary crushing section.</p> <p>3. The suction hoods provided for dry extraction cum bag filter system at the primary, secondary, and screening sections were found to be of inadequate size.</p> <p>4. The unit has installed conveyor belts, out of which 3 belts are not covered at all, while the remaining belts are covered partially from the top only, leaving the sides open. All conveyor belts shall be fully covered (node to node) from all sides.</p> <p>5. Unit has not provided flexible telescopic chute from top of discharge point to the ground</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4319 dated 09.03.2026.</p> <p>Reply of the unit has not been received yet.</p>

		<p>level as per CPCB guidelines.</p> <p>6. Unit has provided wind breaking wall but height of the wall is inadequate. A GI/MS/brick wind-breaking wall of at least 3 ft above the highest node of the crusher/conveyor belt shall be provided along the periphery of the crusher.</p> <p>7. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Not Installed</p>	
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10.	M/s Shiv ganga stone crusher village Doiwala, PO Devdhar	02.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025.</p> <p>2. Unit has provided covers on all sections but primary crusher is not covered properly as per Notification dated 02.09.2025.</p> <p>3. Unit has installed Dry extraction cum bag filter followed by cyclone but size of suction hood is small as required as per CPCB guidelines.</p> <p>4. Unit has covered conveyor belts but all conveyor belts are not covered node to node as per Notification dated 02.09.2025.</p> <p>5. Unit has provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>6. Unit has provided wind breaking wall which is not proper to the height of wind breaking wall w.r.t heights mode of the crusher is adequate as per Notification dated 02.09.2025.</p> <p>7. Unit has not constructed metalled road on ramp and near entire ground area inside the premises not provided remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4316dated 09.03.2026.Reply of the unit has not been received yet.</p>
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			<p>required according to Notification dated 02.09.2025.</p> <p>9. Unit has not provided the access to ascertain the data storage inadequate of minimum 30 days as per CPCB.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
11.	M/s Batra stone industries, village Doiwala, The. Chhachhrauli, ynr.	02.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025.</p> <p>2. Unit has provided covers on all sections but primary and secondary crusher is in broken condition crusher is not covered properly as per Notification dated 02.09.2025.</p> <p>3. Unit has installed Dry extraction cum bag filter followed by cyclone but size of suction hood is small as required as per CPCB guidelines.</p> <p>4. Unit has covered conveyor belts but all conveyor belts are not covered node to node as per Notification dated 02.09.2025.</p> <p>5. Unit has provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>6. Unit has provided wind breaking wall which is not proper to the height of wind breaking</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4301 dated 09.03.2026.</p> <p>Unit has submitted reply of SCN on 19.03.2026 after making compliances, which requires re-verification.</p>

			<p>wall w.r.t heights mode of the crusher is adequate as per Notification dated 02.09.2025.</p> <p>7. Unit has not constructed metalled road on ramp and near entire ground area inside the premises not provided remaining area inside the premise</p> <p>8. Unit has installed a DG Set without obtaining permission in the Consent to Operate (CTO) and has also not obtained authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules.</p> <p>9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
12.	M/s Roop Kamal stone industries, village doiwala	02.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025.</p> <p>2. Unit has provided covers on all sections properly as per Notification dated 02.09.2025.</p> <p>3. Unit has installed Dry extraction cum bag filter followed by cyclone but not connected to screener section of the unit as required as per CPCB guidelines.</p> <p>4. Unit has not covered conveyor belt properly from as per Notification dated 02.09.2025.</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4310 dated 09.03.2026.</p> <p>Reply of the unit has not been received yet.</p>

			<p>5. Unit has provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>6. Unit has provided wind breaking wall but height of wind breaking wall is not adequate w.r.t height mode of crusher as per Notification dated 02.09.2025.</p> <p>7. Unit has provided metalled road on ramp and near loading whereas remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
13.	M/s Batar stone industry village Doiwala.	02.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025.</p> <p>2. Unit has not provided covered shed at its primary crushing sections.</p> <p>3. Unit has installed Dry extraction cum bag filter followed by cyclone but was found not</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4307 dated 09.03.2026.</p> <p>Reply of the unit has not been received yet.</p>

			<p>connected to its primary crushing section.</p> <p>4. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.</p> <p>5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>6. Unit has provided wind breaking wall but height of the wall is inadequate w.r.t. highest node of stone crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt</p> <p>7. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has installed a DG Set without obtaining permission in the Consent to Operate (CTO) and has also not obtained authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules.</p>	
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			<p>10. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Not Installed</p>	
14.	M/s Aggarwal Stone crusher village Doiwala PO Devdhar	07.03.2026	<p>1. Unit has provided only 37 no. of sprinklers having 63 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has provided cover sheds to its crushing sections but primary and secondary crusher covered partially as required as per Notification dated 02.09.2025.</p> <p>3. Unit has installed and operating Dry extraction cum bag filter followed by cyclone as required as per CPCB guidelines.</p> <p>4. Unit has 3 loader belts not covered 3 conveyer belts not covered remaining conveyer belts partially covered not node to node as per Notification dated 02.09.2025.</p> <p>5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4404 dated 10.03.2026.</p> <p>Unit has submitted reply of SCN on 24.03.2026 after making compliances, which requires re-verification.</p>

			<p>6. Unit has provided wind breaking wall only at one side along with inadequate height w.r.t highest node of the as per Notification dated 02.09.2025.</p> <p>7. Unit has provided only loading area and ramp is constructed metalled remaining ground area is not metalled inside the premises as required according to CPCB guidelines.</p> <p>8. Unit has provided only two sides only plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
15.	M/s Jai Ambay stone crusher,village- Doiwala, Teh. Chhachhrauli	13.03.2026	<p>1. Unit has provided sprinklers but not covering entire area to suppress dust emission entire according to Notification dated 02.09.2025.</p> <p>2. Unit has provided cover sheds to its crushing sections but primary and secondary crusher covered partially as required as per Notification dated 02.09.2025.</p> <p>3. Unit has installed Dry extraction cum bag filter followed by cyclone but connection to crushing sections not adequate as required as per CPCB guidelines.</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4527 dated 18.03.2026.</p> <p>Unit has submitted reply of SCN on 25.03.2026 after making compliances, which requires re-verification.</p>

			<p>4. Unit has 2 conveyor belts not covered remaining belts are partially covered node to node as per Notification dated 02.09.2025.</p> <p>5. Unit has provided flexible telescopic chute from top of discharge point to the ground level but not properly as per CPCB guidelines.</p> <p>6. Unit has provided wind breaking wall but height is inadequate w.r.t highest mode of the crusher around periphery as per Notification dated 02.09.2025.</p> <p>7. Unit has provided only loading area and ramp is constructed metalled remaining ground area is not metalled inside the premises as required according to CPCB guidelines.</p> <p>8. Unit has provided plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
16.	M/s Ganga industries(Stone crusher)	02.03.2026	1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025.	SCN Issued vide letter no HSPCB/YR/2025/4352dated 09.03.2026.

	village Belgarh, Yamunanagar	<p>2. Unit has provided cover sheds to its crushing sections but primary and secondary crusher covered partially as required as per Notification dated 02.09.2025.</p> <p>3. Unit has installed Dry extraction cum bag filter followed by cyclone but not connected to secondary crusher as required as per CPCB guidelines.</p> <p>4. Unit has covered conveyor belts but not node to node loading conveyor belts not covered as per Notification dated 02.09.2025.</p> <p>5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level but not properly as per CPCB guidelines.</p> <p>6. Unit has provided wind breaking wall only two sides of the unit as per Notification dated 02.09.2025.</p> <p>7. Unit has provided only loading area and ramp is constructed metalled remaining ground area is not metalled inside the premises as required according to CPCB guidelines.</p> <p>8. Unit has provided plantation plan only on ramp and near Notification dated 02.09.2025.</p> <p>9. Unit has provided only at entrance and weighing machine installed any CCTV Cameras whereas unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p>	Reply of the unit has not been received yet.
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			<b>Status of Dust Collector with Bag Filter</b>	
			Installed	
17.	Mehta stone crusher, Village Doiwala, Teh Chhachhrauli, ynr	02.03.2026	<p>1. Unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025 &amp; CPCB Guidelines 2023</p> <p>2. Unit has not provided covered shed to its primary crushing section.</p> <p>3. Unit has partially covered its conveyor belts as conveyor belts are open from sides. Further, loader belts are not covered while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.</p> <p>4. Unit has not provided wind breaking wall on 01 side of the unit. The height of wind breaking wall provided on 3 sides is inadequate. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt.</p> <p>5. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.</p> <p>6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p>	SCN Issued vide letter no HSPCB/YR/2025/4298 dated 09.03.2026. Unit has submitted reply of SCN on 13.03.2026 after making compliances, which requires re-verification.

			<p>7. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>8. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
18.	M/s Gujjar stone crusher, Village Belgarh, Teh. Chhachhrauli	02.03.2026	<p>1. Unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025 &amp; CPCB Guidelines 2023</p> <p>2. Unit has not covered its primary crushing section while all crushing sections shall be properly covered as required as per CPCB Guidelines.</p> <p>3. Unit has partially covered its conveyor belts; 06 no. of belts are not covered while all conveyor belts shall be covered properly (node to node) as per Notification dated 02.09.2025.</p> <p>4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4322 dated 09.03.2026.</p> <p>Reply of the unit has not been received yet.</p>

			<p>5. Unit has provided wind breaking wall but height is inadequate. A GI/MS/brick wind-breaking wall of at least 3 ft above the highest node of the crusher/conveyor belt shall be provided along the periphery of the crusher.</p> <p>6. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.</p> <p>7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>8. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
19.	M/s Bhagat Singh stone crusher, Village Belgarh,	02.03.2026	1. Unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023	SCN Issued vide letter no HSPCB/YR/2025/4355 dated 09.03.2026.

	Teh. Chhachhrauli	<p>2. Unit has not installed Dry extraction cum bag filter and cyclone as required as per CPCB Guidelines..</p> <p>3. Unit has partially covered itsall conveyor belts while all conveyor belts shall be fully (node to node) as per Notification dated 02.09.2025.</p> <p>4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>5. Unit has not provided wind breaking wall on 03 sides of the unit around periphery which is required as per Notification dated 02.09.2025.</p> <p>6. Unit has provided metallled Ramp and loading area; but remaining ground area inside the premises is not metallled.</p> <p>7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>8. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum</p>	<p>Unit has submitted reply of SCN on 16.03.2026 after making compliances, which requires re-verification.</p>
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			30 days was not found.	
			<b>Status of Dust Collector with Bag Filter</b>	
			Not Installed	
20.	M/s Hindustan stone crusher, Village Belgarh, Teh. Partap nagar	02.03.2026	<p>1. Unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025 &amp; CPCB Guidelines 2023.</p> <p>2. Unit has installed 09 no. of conveyor belts , out of which 07 conveyor belts are covered from the top but remain open from the sides, while the remaining 02 conveyor belts are not covered at all. All conveyor belts are required to be properly covered (node to node) from all sides.</p> <p>3. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>4. Unit has provided wind breaking wall around periphery but on 01 side of the unit height of the wall is inadequate w.r.t. highest node of the crusher.As per CPCB guidelines, a GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt.</p> <p>5. Unit has not provided display board with the updated details like plant capacity,</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4340 dated 09.03.2026.</p> <p>Unit has submitted reply of SCN on 18.03.2026 after making compliances, which requires re-verification.</p>

			<p>CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>6. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
21.	M/s DM stone crusher, Village Belgarh, The. Partap Nagar	02.03.2026	<p>1. unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025 &amp; CPCB Guidelines 2023</p> <p>2. Unit has partially covered its all conveyor belts while all conveyor belts shall be covered fully (node to node) .</p> <p>3. Unit has not provided wind breaking wall on 01 sides of the unit around periphery. A GI/MS/brick wind-breaking wall of at least 3 ft higher than the highest node of the crusher/conveyor belt shall be provided along the periphery of the crusher</p> <p>4. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.</p> <p>5. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4304 dated 09.03.2026.</p> <p>Unit has submitted reply of SCN on 19.03.2026 after making compliances, which requires re-verification.</p>

			<p>required according to Notification dated 02.09.2025.</p> <p>6. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>7. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
22.	M/s Bala ji minerals stone crusher Village Belgarh, Teh. Partap nagar, ynr	02.03.2026	<p>1. Unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025 &amp; CPCB Guidelines 2023.</p> <p>2. Unit has 07 no. of belts installed which are partially covered while all conveyor belts shall be fully covered(node to node) as per Notification dated 02.09.2025.</p> <p>3. The unit has provided a flexible telescopic chute; however, it does not extend up to the ground level as required under the CPCB guidelines.</p> <p>3. The unit has not provided a wind-breaking wall on one side along the periphery of the premises. Further, the height of the existing wind-breaking wall is not adequate, as it is</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4358 dated 09.03.2026.</p> <p>Unit has submitted reply of SCN on 16.03.2026 after making compliances, which requires re-verification.</p>

			<p>below the highest node of the conveyor belt. As per the notification, a GI/MS/brick wind-breaking wall along the periphery of the crusher shall be at least 3 ft higher than the highest node of the crusher/conveyor belt.</p> <p>4. The unit has provided a metallised ramp and metallised loading area; however, the remaining ground area inside the premises has not been metallised.</p> <p>5. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>6. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>7. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
23.	M/s Surya Stone Crusher, Village Belgarh, Y	02.03.2026	<p>1. Unit was found non-operational at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025 &amp; CPCB Guidelines 2023</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4337 dated</p>

	amunanagar	<p>2. Unit has not covered its primary crushing section while all crushing sections shall be properly covered as per CPCB Guidelines, 2023.</p> <p>3. Unit has installed Dry extraction cum bag filter followed and cyclone but not connected to any of the crushing section.</p> <p>4. Unit has partially covered its all conveyor belts from top, but open from sides. All conveyor belts are required to be properly covered (node to node) from all sides.</p> <p>5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>6. The wind breaking wall provided by unit was found in broken condition.</p> <p>7. Unit has provided metalled Ramp and loading area; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p>	09.03.2026. Reply of the unit has not been received yet.
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			<p>10. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
24.	M/s Rudraya stone crusher village Belgarh	02.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025.</p> <p>2. Unit has provided cover sheds to its crushing sections but primary and secondary crusher covered partially as required as per Notification dated 02.09.2025.</p> <p>3. Unit has installed Dry extraction cum bag filter followed by cyclone but not connected to secondary crusher as required as per CPCB guidelines.</p> <p>4. Unit has 11 conveyor belts out of which 08 conveyor belts are covered as per Notification dated 02.09.2025.</p> <p>5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level but not properly as per CPCB guidelines.</p> <p>6. Unit has not provided only on two sides in along with the periphery of the unit. As per the CPCB guidelines 2023 a GI/MS/brick wind breaking wall alongwith the periphery of</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4349 dated 09.03.2026.</p> <p>Reply of the unit has not been received yet.</p>

			<p>the crusher shall be provide of a height 3 feet heights above the nodeof the crusher of conveying as per Notification dated 02.09.2025.</p> <p>7. Unit has provided only loading area and ramp is constructed metallated remaining ground area is not metallated inside the premises as required according to CPCB guidelines.</p> <p>8. Unit has not provided plantation plan after approval by Divisional Forest Officer Notification dated 02.09.2025.</p> <p>9. Unit has provided only at entrance and weighing machine installed any CCTV Cameras whereas unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
25.	M/s Shree Radhey Krishna stone crusher, Village Doiwala, The. Chhachhrauli, District Yamunanagar	13.03.2026	<p>1. Unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025 &amp; CPCB Guidelines 2023</p> <p>Unit has not provided any water sprinkler to its unit whereas atleast 50 no. of water sprinklers are required to suppress dust emission as per Notification dated 02.09.2025</p> <p>2. Unit has not provided complete enclosure at its primary, secondary and tertiary crushing</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/2799 dated 05.01.2026.</p> <p>Reply of the unit has not been received yet.</p>

			<p>sections.</p> <p>3. Unit has not provided Dry extraction cum bag filter followed by cyclone which is required as per Notification dated 02.09.2025.</p> <p>4. Unit has not covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.</p> <p>5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>6. Unit has not provided wind breaking wall. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt</p> <p>7. Unit has provided metallised Ramp only; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.</p>	
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			<p>10. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Not Installed</p>	
26.	M/s Vaishno stone crusher, Village Doiwala, Teh Chhachhrauli.	13.03.2026	<p>1. Unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025 &amp; CPCB Guidelines 2023.</p> <p>Unit has provided water sprinklers but are not as per requirement.</p> <p>2. Unit has not provided complete enclosure at its primary &amp; secondary crushing sections.</p> <p>3. Unit has provided Dry extraction cum bag filter followed by cyclone but suction hood is not properly connected to crushing sections which is required as per Notification dated 02.09.2025.</p> <p>4. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.</p> <p>5. Unit has provided metalled Ramp and near weighing platform; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.</p> <p>6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4542 dated 18.03.2026.</p> <p>Reply of the unit has not been received yet.</p>

			<p>required according to Notification dated 02.09.2025.</p> <p>7. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.</p> <p>8. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed but suction hood is not working properly.</p>	
27.	M/s Brahmanand stone crusher, village Doiwala, The, Chhachhrauli	13.03.2026	<p>1. Unit has provided only 38 no. of sprinklers having 56 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025</p> <p>2. Unit has provided cover sheds to its crushing sections but primary and secondary crusher covered partially as required as per Notification dated 02.09.2025.</p> <p>3. Unit has installed Dry extraction cum bag filter followed by cyclone but not connected to secondary crusher as required as per CPCB guidelines.</p> <p>4. Unit has covered conveyor belts but not node to node loading conveyor belts not covered as per Notification dated 02.09.2025.</p> <p>5. Unit has provided flexible telescopic chute from top of discharge point to the ground</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4518 dated 18.03.2026.</p> <p>Reply of the unit has not been received yet.</p>

			<p>level but not properly as per CPCB guidelines.</p> <p>6. Unit has provided wind breaking wall but height is inadequate w.r.t highest mode of the crusher around periphery as per Notification dated 02.09.2025.</p> <p>7. Unit has provided only loading area and ramp is constructed metalled remaining ground area is not metalled inside the premises as required according to CPCB guidelines.</p> <p>8. Unit has provided plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has provided only at entrance and weighing machine installed any CCTV Cameras whereas unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
28.	Him stone crusher, Village Doiwala, The, Chhachhrauli	13.03.2026	<p>1. Unit was found operational at the time of inspection. During inspection unit found non-complying with all the provisions of Notification dated 02.09.2025 &amp; CPCB Guidelines 2023</p> <p>2. Unit has not provided complete enclosure at its primary &amp; crushing sections.</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4524 dated 18.03.2026.</p> <p>Reply of the unit has not been received yet.</p>

			<p>3. Unit has provided Dry extraction cum bag filter followed by cyclone but not connected to crushing sections which is required as per Notification dated 02.09.2025.</p> <p>4. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.</p> <p>5. Unit has not provided wind breaking wall but height of the crusher is inadequate w.r.t. highest node of the crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt</p> <p>6. Unit has provided metallised Ramp and near weighing platform; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.</p> <p>7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>8. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.</p> <p>9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p>	
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			<p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed but suction hood is not working properly</p>	
29.	Vasundhara stone crusher, Village Doiwala, PO Devdhar	13.03.2026	<p>1. Unit was found operational at the time of inspection. During inspection unit found non-complying with all the provisions of Notification dated 02.09.2025 &amp; CPCB Guidelines 2023</p> <p>2. Unit has not provided complete enclosure at its primary &amp; secondary and tertiary crushing sections.</p> <p>3. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.</p> <p>4. Unit has provided flexible telescopic chute but not properly from top of discharge point to the ground level as per CPCB guidelines.</p> <p>5. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.</p> <p>6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4509 dated 18.03.2026. Unit has submitted reply of SCN on 24.03.2026 after making compliances, which requires re-verification.</p>

			<p>required according to Notification dated 02.09.2025.</p> <p>7. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
30.	M/s Ravi stone crusher, Village Doiwala, Teh. Chhachhrauli	13.03.2026	<p>1. Unit was found <b>non-operational</b> at the time of inspection and non-complying with all the provisions of Notification dated 02.09.2025 &amp; CPCB Guidelines 2023</p> <p>2. Unit was found operational at the time of inspection. During inspection unit found not complying with all the provisions of Notification dated 3. 02.09.2025 &amp; CPCB Guidelines 2023</p> <p>3. Unit has not provided complete enclosure at its primary &amp; secondary and tertiary crushing sections.</p> <p>4. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.</p> <p>5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p>	<p>SCN Issued vide letter noHSPCB/YR/2025/4521 dated 18.03.2026.</p> <p>Reply of the unit has not been received yet.</p>

			<p>6. Unit has provided metalled Ramp and loading area, but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.</p> <p>7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>8. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Not Installed</p>	
31	M/s Bhoomi Stone Crusher, Village Doiwala, Yamunanagar	13.03.2026	<p>1. Unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025 &amp; CPCB Guidelines 2023.</p> <p>2. Unit has not provided any water sprinkler to its unit whereas atleast 50 no. of water sprinklers are required to suppress dust emission as per Notification dated 02.09.2025</p> <p>3. Unit has not provided complete enclosure at its primary, secondary and tertiary crushing sections.</p> <p>4. Unit has not provided Dry extraction cum bag filter followed by cyclone which is required as per Notification dated 02.09.2025.</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4539 dated 18.03.2026.</p> <p>Reply of the unit has not been received yet.</p>

			<p>5. Unit has partially covered its 02 conveyer belts whereas remaining conveyer belts are not covered while all conveyer belts shall be covered fully (node to node) as per CPCB guidelines 2023.</p> <p>6. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>7. Unit has not provided wind breaking wall. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt</p> <p>8. Unit has provided metalled Ramp; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.</p> <p>9. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>10. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.</p> <p>11. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p>	
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			<b>Status of Dust Collector with Bag Filter</b> Installed	
32	M/s New Renuka Stone Crusher, Village Doiwala, Y amunanagar	13.03.2026	<p>1. Unit was found <b>non-operational</b> at the time of inspection and found no complying with all the provisions of Notification dated 02.09.2025 &amp; CPCB Guidelines 2023.</p> <p>2. Unit has not provided any water sprinkler to its unit whereas atleast 50 no. of water sprinklers are required to suppress dust emission as per Notification dated 02.09.2025</p> <p>3. Unit has not provided complete enclosure at its primary, secondary and tertiary crushing sections.</p> <p>4. Unit has not provided Dry extraction cum bag filter followed by cyclone which is required as per Notification dated 02.09.2025.</p> <p>4. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.</p> <p>5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>6. Unit has not provided wind breaking wall. A GI/MS/brick wind-breaking wall along the</p>	SCN Issued vide letter no HSPCB/YR/2025/4536 dated 18.03.2026. Reply of the unit has not been received yet.

			<p>periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt</p> <p>7. Unit has provided metallised Ramp and near weighing platform; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.</p> <p>10. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Not Installed</p>	
33.	M/s Chandermani Stone Crusher, Vill Doiwala, Yamuna Nagar	07.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025</p> <p>2. Unit has not provided complete enclosure at its primary, secondary and tertiary crushing sections.</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4410 dated 10.03.2026.</p> <p>Reply of the unit has not been received yet.</p>

		<p>3. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.</p> <p>4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>5. Unit has not provided wind breaking wall. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt</p> <p>6. Unit has provided metallised Ramp and near weighing platform; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.</p> <p>7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>8. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.</p> <p>9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p>	
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			Installed	
34.	M/s R.K. Stone Crusher, Vill Doiwala, Yamuna Nagar	07.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025</p> <p>2. Unit has not provided complete enclosure at its primary and secondary crushing sections.</p> <p>3. Unit has provided Dry extraction cum bag filter followed by cyclone which is required as per Notification dated 02.09.2025.</p> <p>4. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.</p> <p>5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>6. Unit has not provided wind breaking wall. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt</p> <p>7. Unit has provided metallised Ramp and near weighing platform; but remaining ground</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4395 dated 10.03.2026.</p> <p>Unit has submitted reply of SCN on 19.03.2026 after making compliances, which requires re-verification.</p>

			<p>area inside the premises is not metalled as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.</p> <p>10. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
35	M/s Mahabali Stone Crusher, Vill Doiwala, Yamuna Nagar	07.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025</p> <p>2. Unit has not provided complete enclosure at its primary &amp; secondary crushing sections.</p> <p>3. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.</p> <p>4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4389 dated 10.03.2026.</p> <p>Unit has submitted reply of SCN on 17.03.2026 after making compliances, which requires re-verification.</p>

			<p>5. Unit has provided wind breaking wall but height of the wall is inadequate w.r.t. highest node of stone crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt</p> <p>6. Unit has provided metalled Ramp and loading area; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.</p> <p>7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>8. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
36	M/s Shivalik Stone Crusher, Village Doiwala, Yamuna Nagar.	07.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025</p> <p>2. Unit has not provided complete enclosure at its primary &amp; secondary crushing sections.</p> <p>3. Unit has installed Dry extraction cum bag filter and cyclone but the suction hood</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4416 dated 10.03.2026.</p> <p>Reply of the unit has not been received yet.</p>

			<p>connected to the said system seem inadequate.</p> <p>4. Unit has not covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.</p> <p>5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>6. Unit has provided wind breaking wall but height of the wall is inadequate w.r.t. highest node of stone crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt</p> <p>7. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.</p> <p>10. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum</p>	
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			30 days was not found.	
			<b>Status of Dust Collector with Bag Filter</b> Installed	
37	M/s Kamboj Stone Crusher, Vill Doiwala, Teh. Chhachhrauli, Yamuna	07.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025.</p> <p>2. Unit has provided partial enclosure at its primary &amp; secondary crushing sections.</p> <p>3. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.</p> <p>4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>5. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.</p> <p>6. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.</p> <p>7. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p>	SCN Issued vide letter no HSPCB/YR/2025/4398 dated 10.03.2026. Unit has submitted reply of SCN on 16.03.2026 after making compliances, which requires re-verification.

			<b>Status of Dust Collector with Bag Filter</b>	
			Installed	
38	M/s Kunti Stone Crusher, Vill Doiwala, TEHSIL CHHACHHRAULI, Yamuna Nagar	07.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025</p> <p>2. Unit has not provided complete enclosure at its primary &amp; secondary crushing sections.</p> <p>3. Unit has partially covered its conveyors alongwith no cover at 04 nos. of loading conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.</p> <p>4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>5. Unit has provided wind breaking wall but height of the wall is inadequate w.r.t. highest node of stone crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt</p> <p>6. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.</p>	SCN Issued vide letter no HSPCB/YR/2025/4407 dated 10.03.2026. Unit has submitted reply of SCN on 16.03.2026 after making compliances, which requires re-verification.

			<p>7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>8. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.</p> <p>9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
39	M/s Sagar Stone Crusher, Village Doiwala, Yamuna Nagar	07.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025</p> <p>Unit has not provided complete enclosure at its primary &amp; secondary crushing sections.</p> <p>2. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.</p> <p>3. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>4. Unit has provided wind breaking wall but height of the wall is inadequate w.r.t. highest</p>	SCN Issued vide letter no HSPCB/YR/2025/4401 dated 10.03.2026.

			<p>node of stone crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt</p> <p>5. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.</p> <p>6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>7. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.</p> <p>8. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
40	M/s Mahadev Stone Crusher, Vill Doiwala, Yamuna Nagar	07.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025</p> <p>Unit has not provided complete enclosure at its primary &amp; secondary crushing sections.</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4392 dated 10.03.2026.</p> <p>Unit has submitted reply of SCN on</p>

		<p>2. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.</p> <p>3. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>4. Unit has provided wind breaking wall but height of the wall is inadequate w.r.t. highest node of stone crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt</p> <p>5. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.</p> <p>6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>7. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	<p>17.03.2026 after making compliances, which requires re-verification.</p>
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41	M/s Hemkunt Stone Crusher, Vill Doiwala, Yamuna Nagar	07.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025.</p> <p>Unit has not provided complete enclosure at its primary &amp; secondary crushing sections.</p> <p>2. Unit has installed Dry extraction cum bag filter and cyclone but the suction hood connected to the said system seem inadequate.</p> <p>3. Unit has not covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.</p> <p>4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>5. Unit has provided wind breaking wall but height of the wall is inadequate w.r.t. highest node of stone crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt</p> <p>6. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.</p> <p>7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4413 dated 10.03.2026.</p> <p>Unit has submitted reply of SCN on 17.03.2026 after making compliances, which requires re-verification.</p>
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			<p>required according to Notification dated 02.09.2025.</p> <p>8. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.</p> <p>9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p>10. Unit has installed a DG Set without obtaining permission in the Consent to Operate (CTO) and has also not obtained authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
42	M/s Godaverri Stone Crusher, Village Doiwala, Yamuna Nagar	13.03.2026	<p>1. Unit was found <b>non-operational</b> at the time of inspection and found non complying with all the provisions of Notification dated 02.09.2025 &amp; CPCB Guidelines 2023.</p> <p>2. Unit has not provided complete enclosure at its primary &amp; crushing sections.</p> <p>3. Unit has provided Dry extraction cum bag filter followed by cyclone but suction hood is not connected to primary section which is required as per Notification dated 02.09.2025.</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4515 dated 10.03.2026.</p> <p>Unit has submitted reply of SCN on 24.03.2026 after making compliances, which requires re-verification.</p>

			<p>4. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.</p> <p>5. Unit has provided metalised Ramp and loading area; but remaining ground area inside the premises is not metalised as required according to CPCB guidelines.</p> <p>6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>7. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.</p> <p>8. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p>9. Unit has installed a DG Set without obtaining permission in the Consent to Operate (CTO) and has also not obtained authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
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43	M/s Jai Mata Stone Crusher, Doiwala , Chhachhrauli, Yamuna Nagar	13.03.2026	<p>1. Unit has not provided complete enclosure at its primary crushing section &amp; out of 02 screeners 01 screener is not covered.</p> <p>2. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.</p> <p>3. Unit has provided flexible telescopic chute but not properly from top of discharge point to the ground level as per CPCB guidelines.</p> <p>4. Unit has not provided wind breaking wall. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt</p> <p>5. Unit has provided metalled Ramp partially; further remaining ground area inside the premises is not metalled as required according to CPCB guidelines.</p> <p>6. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p>7. Unit has installed a DG Set without obtaining permission in the Consent to Operate (CTO) and has also not obtained authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules.</p>	<p>SCN Issued vide letter no HSPCB/YR/2025/4530 dated 10.03.2026. Reply of the unit has not been received yet.</p>
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			<b>Status of Dust Collector with Bag Filter</b> Installed	
44	M/s D.K. Stone Crusher, Doiwala, Tehsil Chhachhrauli, Yamuna	13.03.2026	1. Unit was found <b>non-operational</b> at the time of inspection and found non complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023. 2. Unit has not provided complete enclosure at its primary, secondary and tertiary crushing sections. 3. Unit has provided Dry extraction cum bag filter followed by cyclone but suction hood is not connected to primary section which is required as per Notification dated 02.09.2025. 4. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023. 5. Unit has provided flexible telescopic chute but not properly from top of discharge point to the ground level as per CPCB guidelines. 6. Unit has provided wind breaking wall but height of the crusher is inadequate w.r.t.highest node of the crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt	SCN Issued vide letter no HSPCB/YR/2025/4512 dated 18.03.2026. Unit has submitted reply of SCN on 20.03.2026 after making compliances, which requires re-verification.

			<p>7. Unit has provided metalled Ramp and loading area; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
45	M/s Pooja Stone Crusher, Vill Doiwala, Yamuna Nagar	02.03.2026	Complying as per Notification dated 02.09.2025	No action is required by HSPCB
46	M/s Diamond Stone Crusher, Village Doiwala, Yamuna Nagar	13.03.2026	Complying as per Notification dated 02.09.2025	No action is required by HSPCB
47	M/s Diamond Crushing Plant, Village Doiwala,	13.03.2026	Complying as per Notification dated 02.09.2025	No action is required by HSPCB

	Yamuna Nagar			
48	M/s Shalimar Stone Industries, Vill Doiwala, Yamuna Nagar	13.03.2026	Complying as per Notification dated 02.09.2025	No action is required by HSPCB
49	M/s Vikas Pruthi and Co, Village Bailgarh, Tehsil Khizrabad, Yamuna Nagar	02.03.2026	<p>1. Whereas unit was found <b>non-operational</b> at the time of inspection and found non-complying with all the provisions of Notification dated 02.09.2025</p> <p>2. Unit has partially provided cover sheds over its crushing sections. All crushing sections must be properly enclosed with GI/MS sheets from the top and at least three sides completely from ground level, as required under the Notification dated 02.09.2025.</p> <p>3. Unit has installed 09 no. of conveyor belts out of which 09 belts are covered from top but remained open from the sides. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>4. Unit has not provided wind breaking wall around periphery of the unit which is required as per Notification dated 02.09.2025.</p> <p>5. Unit has provided metallised Ramp but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.</p>	<p>SCN issued vide letter no HSPCB/YR/2025/4361 dated 09.03.2026.</p> <p>Reply of the unit has not been received yet.</p>

			<p>6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>7. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>8. Unit has installed a DG Set without obtaining permission in the Consent to Operate (CTO) and has also not obtained authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules.</p> <p>9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Installed</p>	
50	M/s Tirupati stone crusher, Village Doiwala, PO Devdhar	13.03.2026	1. Unit was found <b>non-operational</b> at the time of inspection. During inspection unit found non-complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023.	SCN was issued to the unit vide no. HSPCB/YR/2025/4662 dated 20.03.2026. Reply of the unit has not been received

		<p>2. Unit has not provided any water sprinkler to its unit whereas atleast 50 no. of water sprinklers are required to suppress dust emission as per Notification dated 02.09.2025</p> <p>3. Unit has not provided complete enclosure at its primary, secondary and tertiary crushing sections.</p> <p>4. Unit has not provided Dry extraction cum bag filter followed by cyclone which is required as per Notification dated 02.09.2025.</p> <p>5. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.</p> <p>6. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>7. Unit has not provided wind breaking wall. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt.</p> <p>8. Unit has provided metallised Ramp and near weighing platform; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.</p> <p>9. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as</p>	yet.
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			<p>required according to Notification dated 02.09.2025.</p> <p>10. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.</p> <p>11. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.</p> <p><b>Status of Dust Collector with Bag Filter</b></p> <p>Not Installed</p>	
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vii. As per the report received from the Tehsildar, Pratapnagar, vide letter No. 1331/Reader dated 05.08.2025 and report received from the Divisional Forest Officer, Yamunanagar, vide letter Nos. 901 dated 21.03.2025 and 930 dated 20.03.2025 w.r.t sitting norms it has been found that, in accordance with the new Notification dated 02.09.2025, 14 stone crushers out of 177 stone crushers do not fulfill the prescribed siting norms. Out of 14 Nos stone crushers 03 Nos. were found dismantled from the site. The list of remaining 11 Nos. non complying stone crusher unit's w.r.t siting norms along with the action taken by the board is given in Table 2 below:-

**Table 2: Details of the 16 stone crushers not meeting the siting criteria.**

S.No.	Name, address and geo-coordinated of the Stone Crushers not meeting the siting criteria.	Non-compliance reported	Action taken by HSPCB
1	M/s Ravi Stone Crusher, Vill Doiwala, Yamuna Nagar	Verification report submitted by tehsildar dated 05.08.2025; 498 mtr	SCN was issued to the unit vide no. HSPCB/YR/2025/2775 dated 05.01.2026 and unit has submitted reply to the SCN dated 18.02.2026 where in unit has stated that the distance was measured incorrectly. <b><i>Further this office has written letter to the concerned Naib Tehsildar on 11.03.2026 to re-verify the siting parameter. The report from the Naib tehsildar is awaited.</i></b>
2	M/s Kaveri Stone Crusher, village Devdhar, Tehsil Chhachhrauli, Ynr	Verification report submitted by tehsildar dated 05.08.2025; 425 mtr	SCN was issued to the unit vide no. HSPCB/YR/2025/2781 dated 05.01.2026 and unit failed to submit any reply to the SCN within stipulated time period, Therefore speaking order has been passed against the unit on 13.02.2026 for initiation of closure action. <b><i>Thereafter, the case has been recommended to Competent Authority of HSPCB for issuance of Closure Orders.</i></b>
3	Parkash Stone Crusher, Village Ballewala, Tehsil Chhachhrauli, District Yamuna Nagar	Verification report submitted by tehsildar dated 05.08.2025; 497 mtr	<b><i>Unit is lying Closed/ Sealed by the Board</i></b>
4	New Markanda Stone Crusher, Village Ballewala, P.O. Devdhar, District Yamuna nagar	Verification report submitted by Tehsildar dated 05.08.2025 356 mtr	SCN was issued to the unit vide no. HSPCB/YR/2025/2787 dated 05.01.2026 and unit failed to

			submit any reply to the SCN within stipulated time period, Therefore speaking order has been passed against the unit on 13.02.2026 for initiation of closure action. <b><i>Thereafter, the case has been recommended to Competent Authority of HSPCB for issuance of Closure Orders.</i></b>
5	Jamna Gram Udyog Mandal, Village Ballewala, Yamuna Nagar	Verification report submitted by Tehsildar dated 05.08.2025 ; 432 mtr	<b><i>Unit is lying Closed/ Sealed by the Board</i></b>
6	Kamboj Gram Udyog Mandal, Village Ballewala, Tehsil Chhachhrauli District Yamuna Nagar	Verification report submitted by Tehsildar dated 05.08.2025 ; 284 mtr.	<b><i>Unit is lying Closed/ Sealed by the Board</i></b>
7	Shivalik Stone Crusher, Village Doiwala, District Yamuna Nagar	Verification report submitted by Forest dated 31.03.2025 ; 35 mtr	SCN was issued to the unit vide no. HSPCB/YR/2025/2801 dated 05.01.2026 and unit failed to submit any reply to the SCN within stipulated time period, Therefore speaking order has been passed against the unit on 13.02.2026 for initiation of closure action. <b><i>Thereafter, the case has been recommended to Competent Authority of HSPCB for issuance of Closure Orders.</i></b>
8	Hemkunt Stone Crusher, Village Doiwala, District Yamuna Nagar	Verification report submitted by Forest dated 05.08.2025 ; 135 mtr	SCN was issued to the unit vide no. HSPCB/YR/2025/2797 dated 05.01.2026 and unit failed to submit any reply to the SCN within stipulated time period, Therefore speaking order has been passed against the unit on 13.02.2026 for initiation of closure action. <b><i>Thereafter, the case has been recommended to Competent Authority of HSPCB for issuance of Closure Orders.</i></b>
9	Shiv Shakti Stone Crusher, Village Doiwala Devdhar, YNR	Verification report submitted by Forest dated 05.08.2025 ; 60 mtr	SCN was issued to the unit vide no. HSPCB/YR/2025/2803 dated 05.01.2026 and unit failed to submit any reply to the SCN within stipulated time period, Therefore speaking order has been passed against the unit

			on 13.02.2026 for initiation of closure action. <b><i>Thereafter, the case has been recommended to Competent Authority of HSPCB for issuance of Closure Orders.</i></b>
10	Ambala Stone Crusher,Village Doiwala,District Yamuna Nager	Verification report submitted by Forest dated 05.08.2025 ; 0 mtr	SCN was issued to the unit vide no. HSPCB/YR/2025/2805 dated 05.01.2026 and unit failed to submit any reply to the SCN within stipulated time period, Therefore speaking order has been passed against the unit on 13.02.2026 for initiation of closure action. <b><i>Thereafter, the case has been recommended to Competent Authority of HSPCB for issuance of Closure Orders.</i></b>
11	Shree Radhey Krishna Stone Crusher,Village Doiwala,District Yamuna Nagar	Verification report submitted by Forest dated 05.08.2025 ; 180 mtr	SCN was issued to the unit vide no. HSPCB/YR/2025/2799 dated 05.01.2026 and unit failed to submit any reply to the SCN within stipulated time period, Therefore speaking order has been passed against the unit on 13.02.2026 for initiation of closure action. <b><i>Thereafter, the case has been recommended to Competent Authority of HSPCB for issuance of Closure Orders.</i></b>

viii. The summary of inspections of 50 stone crushers conducted by the Joint Committee is given below:

Total no of stone crushing units inspected by the Joint Committee	No. of units found complying w.r.t Siting Norms	No. of units found non-complying w.r.t Siting Norms	No of units found complying w.r.t environmental norms	No of units found non-complying w.r.t environmental norms	No of units closed by the Board	No of unit under Show Cause Notice
50	50	00	04	46	0	46

ix. Out of 50 stone crushers monitored by the Joint Committee, 40 stone crushers were found non operational at the time of inspection without intimation to HSPCB, as mandated. Therefore, all the 40 nos. of units have been directed to not to operate without prior intimation to the HSPCB.

x. Out of 50 stone crushers inspected by the Joint Committee, 07 Nos stone crusher were found using DG sets without prior Consent to Operate for DG set. The list of 07 Nos. stone crushers found using DG set without CTO from HSPCB along with the action taken by the board is given in **Table 3** below:-

Sr. No.	Name & Address of the Unit	Date of Inspection	Action Taken By HSPCB
1	M/s Anant Stone Crusher Unit 3 Village- Belgarh, Tehsil Khizrabad	02.03.2026	SCN Issued vide letter no. HSPCB/YR/2025/4343 dated 09.03.2026.
2	M/s Vikas Pruthi and Co, Village Bailgarh, Tehsil Khizrabad, Yamuna Nagar	02.03.2026	SCN issued vide letter no HSPCB/YR/2025/4361 dated 09.03.2026.
3	M/s Batra stone industries, village Doiwala, The. Chhachhrauli, ynr.	02.03.2026	SCN Issued vide letter no HSPCB/YR/2025/4301 dated 09.03.2026.
4	M/s Batar stone industry village Doiwala.	02.03.2026	SCN Issued vide letter no HSPCB/YR/2025/4307 dated 09.03.2026.
5	M/s Hemkunt Stone Crusher, Vill Doiwala, Yamuna Nagar	07.03.2026	SCN Issued vide letter no HSPCB/YR/2025/4413 dated 10.03.2026.


6	M/s Godaveri Stone Crusher, Village Doiwala, Yamuna Nagar	13.03.2026	SCN Issued vide letter no HSPCB/YR/2025/4515 dated 10.03.2026.
7	M/s Jai Mata Stone Crusher,Doiwala ,Chhachhrauli, Yamuna Nagar	13.03.2026	SCN Issued vide letter no HSPCB/YR/2025/4530 dated 10.03.2026.

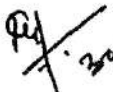
### 3.0. Submission and Prayer:


It is humbly submitted that the Joint Committee has made the following progress in compliance with the orders of this Hon'ble Tribunal:


- i. That in pursuance of the directions of this Hon'ble Tribunal, the Joint Committee has completed verification of 51 stone crushing units, and the report in this regard has already been submitted on 19.02.2026. Further, verification of 50 additional stone crushing units has also been carried out in accordance with the Notification dated 02.09.2025 and CPCB Guidelines, 2023.
- ii. Out of the previously identified 51 units, 40 were found to be non-complying, for which show cause notices (SCNs) were issued. Out of 40 Nos non complying units, 03 nos. Closed by the Board and responses have been received from remaining 37 units. As per the earlier report submitted before the Hon'ble NGT, it is now required to re-verify the compliance status of environmental norms of these 37 units. Accordingly, permission for conducting re-inspections has been sought from the competent authority as per the Board's policy.
- iii. That, based on the additional inspections of the total 50 stone crushers; 40 units were found non-operational without submitting any intimation regarding their operational status to HSPCB. Accordingly, all such 40 units have been directed not to operate without prior intimation to the HSPCB. Further, all these 40 non-operational units were found non complying as per notification dated 02.09.2025 and CPCB guidelines 2023, therefore SCN for Closure has been issued to these units for observed non-compliances.
- iv. That 10 no. of stone crushing units were found operational but 06 no. of units were non-compliant with respect to environmental norms as per the Notification dated 02.09.2025 and CPCB Guidelines, 2023, and Show Cause Notices have been issued to these units for the observed violations. Only 04 units have been found complying with the prescribed environmental norms.
- v. That, with regard to plantation requirements, out of the total 128 stone crushers, 85 units have obtained approval of plantation plans for two rows of avenue plantation from the DFO, Yamunanagar, while 43 units are yet to obtain such approval. Necessary directions have been issued to the concerned units to ensure compliance. As per the information received from DFO, Yamunanagar, up to 23.03.2026, plantation plans of 85 units have been approved.
- vi. That, as per reports received from the Tehsildar, Pratapnagar and the Divisional Forest Officer, Yamunanagar, it has been found that 14 stone crushers described in **Table-2** do not fulfill the prescribed siting norms under the Notification dated

- 02.09.2025. Necessary action has been initiated by the Board against such non-complying units which has been described in detail in Table-2.
- vii. That the inspection of the remaining stone crushers, which was scheduled for 19.03.2026, 20.03.2026, 21.03.2026 & 27.03.2026 could not be conducted due to heavy rainfall and adverse weather conditions. The same shall be undertaken shortly during first week of April, 2026.
- viii. That the status of compliance of 50 stone crushing units and the action taken by HSPCB have been compiled and summarized in tabular form (Table-1, Table-2 and Table-3) for kind perusal of this Hon'ble Tribunal.
- ix. The Joint Committee has inspected 90 stone crushers out of total 128 stone crushers. It is humbly prayed that this progress report of inspection of 50 stone crushers along with earlier report filed by joint committee may kindly be taken on record and 02 weeks time may be granted to the Joint Committee for inspection of remaining 38 stone crushers and submission of final report.

  
30/3/2026  
Pardeep Singh  
RO, HSPCB, Yamunanagar

  
30/03/26  
Dr. Narender Sharma, Scientist 'F'  
CPCB, RD, Chandigarh

  
Parshant Sharma,  
(Link Officer)  
DFO, Yamunanagar

  
30/3/26  
Rohit Kumar, HCS  
SDM, Chhachhrauli

Date: March 30, 2026

Item No. 10

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1127/2024  
(I.A. No. 422/2024)

Sukhdeep Singh

Applicant

Versus

Haryana State Pollution Control Board &amp; Ors.

Respondent(s)

Date of hearing: 19.02.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Ajit Sharma and Mr. Kanchan Kumar, Advocates

Respondents: Mr. Rahul Khurana, Ms. Bhavya Singla & Mr. Ishan Sharma, Advocates  
for R - 1 to 5  
Mr. Atif Suhrawardy & Mr. Pankaj Kumar, Advs. for CPCB (Through VC)  
Mr. Anshul Mangla, Advocate for R - 6 (Through VC)

**ORDER**

1. The joint Committee appointed by the Tribunal by order dated 11.09.2024 has filed further progress report dated 17.02.2026 in that progress report the status of 217 stone crushing units in Yamuna Nagar is disclosed as follows:-

<b>Total no of stone crushing units in Yamunanagar</b>	<b>No of units found dismantled</b>	<b>No. of units lying closed by Board</b>	<b>No. of operational units</b>
217	40	50	127

2. Reply further discloses the status of 51 units which have been verified as follows:-

**“2.0. Progress made by the Joint Committee in compliance of the orders of Hon’ble NGT by the Joint Committee:**

1. In pursuance of the directions passed by this Hon’ble Tribunal and to verify the compliance status as pre notification dated 02.09.2025 and CPCB guidelines 2023; the Joint Committee has conducted verification of 51 stone crushing units with respect to sitting norms and

environmental norms. Copies of the inspection reports of all the 51 no of stone crusher units are attached as **Annexure-4 (colly)**.

2. The findings of the Joint Committee based on the inspections are, as follows:

- i. During the inspection, all stone crushing units were found non-operational. Out of a total of 51 stone crushers, 11 units had been closed by the Haryana State Pollution Control Board due to previous non-compliances, while the remaining 40 units were non-operational and had not submitted any information regarding their operational status to the Board. Therefore, all the 40 no of units have been directed not to operate without prior intimation to the HSPCB. Copy of the orders are attached as Annexure-5 (colly).
- ii. It has been found that none of the stone crusher unit has got approved the plantation plan for 02 rows of avenue plantation from DFO Yamunanagar as per notification dated 02.09.2025 and directions have also been issued to the stone crushing units for the same. As per the information provided by DFO Yamunanagar till 15.02.2025, plantation plan of 10 no of units have been approved.
- iii. The stone crusher-wise status of compliance verified by the Joint Committee and the status of the action taken by HSPCB for the non-compliances observed by the Joint Committee, are summarized in the following Table -1.

S .No.	Name and address of the Stone Crusher along with geo-Coordinates	Date of Inspection	Non-compliance observed by the Joint Committee	Action taken by HSPCB for the non-compliances
1	M/s J.B. Stone Crusher, Village Doiwala, Tehsil Chhachhrauli, District Yamunanagar	11.12.2025	<p>1. Unit has provided 15 no. of sprinklers having 54 no. of nozzles out of which 6 nozzles are not functional. While, at least 50 no. of sprinklers along with Water storage facility of minimum 10 KLD are required as per Notification dated 02.09.2025. Further, no water sprinkling arrangement provided at unloading area.</p> <p>2. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>3. Unit has provided wind breaking wall but the height of which is not adequate while the height of wall should be 02 feet more than the highest node of crusher along the periphery of crusher as per Notification dated 02.09.2025.</p> <p>4. Unit has provided metalled road on ramp and near loading area but entire area inside the premise is not metalled as per CPCB guidelines.</p> <p>5. Unit has provided only 01 Nos. of rotating water sprinkling system which is not covering entire premise as per CPCB guidelines.</p> <p>6. Unit has provided only 01 row of plantation. While two rows of plantation along the periphery of the plant is required after duly approval of plantation plan by Divisional Forest Officer as per Notification dated 02.09.2025.</p>	SCN issued vide letter No. HSPCB/YR/2025/2660 dated 18.12.2025 was sent by post but returned undelivered; thereafter, it was served by hand on 31.12.2025. The unit submitted its reply on 14.01.2026 after making compliances, which requires re-verification.

			<p>7. Unit has provided display board but plant capacity and date of issue of CTE &amp; CTO from HSPCB not mentioned as per CPCB guidelines.</p> <p>8. Unit has installed 07 Nos. of CCTV Cameras but unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Installed</p>	
2	M/s Ganga Gram Udyog Sansthan, Village Doiwala, P.O. Devdhar, District Yamunanagar	11.12.2025	<p>1. Unit has provided 15 no. of sprinklers having 55 no. of nozzles out of which 6 nozzles are not functional. While, at least 50 no. of sprinklers along with Water storage facility of minimum 10 KLD are required as per Notification dated 02.09.2025. Further, no water sprinkling arrangement provided at unloading area.</p> <p>2. Unit has installed 05 no. of conveyor belts out of which only 03 no. of belts are covered while all conveyor belts shall be covered as per Notification dated 02.09.2025.</p> <p>3. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>4. Unit has provided wind breaking wall only on one side of unit but the height of which is not adequate while the height of wall should be 02 feet more than the highest node of crusher along the periphery of crusher as per Notification dated 02.09.2025.</p> <p>5. Unit has provided metalled road on ramp and near loading area but entire area inside the premise is not metalled as per CPCB guidelines.</p> <p>6. Unit has provided only 01 Nos. of rotating water sprinkling system which is not covering entire premise as per CPCB guidelines.</p> <p>7. Unit has provided only 01 row of plantation. While two rows of plantation along the periphery of the plant is required after duly approval of plantation plan by Divisional Forest Officer as per Notification dated 02.09.2025.</p> <p>8. Unit has provided display board but contact details of Owner and plant capacity not mentioned as per CPCB guidelines.</p> <p>9. Unit has not installed any CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Installed</p>	SCN vide letter No. HSPCB/YR/2025/2656 dated 18.12.2025 was sent by post but returned undelivered; thereafter, it was served by hand on 31.12.2025. The unit submitted its reply on 14.01.2026 after making compliances, which requires re-verification.
3	M/s Nanak Stone Crushing Co., Village Doiwala, District Yamunanagar	11.12.2025	<p>1. Unit has provided 03 no. of sprinklers having 12 no. of nozzles. While, at least 50 no. of sprinklers along with Water storage facility of minimum 10 KLD are required as per Notification dated 02.09.2025. Further, no water sprinkling arrangement provided at unloading area.</p> <p>2. Unit has installed 03 no. of conveyor belts which are not covered node to node while all</p>	SCN vide letter No. HSPCB/YR/2025/2666 dated 18.12.2025 was sent by post but returned undelivered; thereafter, it was served by hand on 31.12.2025. The unit submitted its reply on 03.02.2026 after making compliances, which requires re-verification.

			<p>conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>3.Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>4.Unit has provided wind breaking wall only on one side of unit but the height of which is not adequate while the height of wall should be 02 feet more than the highest node of crusher along the periphery of crusher as per Notification dated 02.09.2025.</p> <p>5.Unit has provided metalled road on ramp and near loading area but entire area inside the premise is not metalled as per CPCB guidelines.</p> <p>6.Unit has provided only 01 Nos. of rotating water sprinkling system which is not covering entire premise as per CPCB guidelines.</p> <p>7.Unit has provided only 01 row of plantation. While two rows of plantation along the periphery of the plant is required after duly approval of plantation plan by Divisional Forest Officer as per Notification dated 02.09.2025.</p> <p>8.Unit has provided display board but plant capacity and date of issue of CTE &amp; CTO from HSPCB not mentioned as per CPCB guidelines.</p> <p>9.Unit has installed 08 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines</p> <p><b>Status of Dust collector</b> Installed</p>	
4	M/s Jai Bhole Stone crusher Village Doiwala, District Yamunanagar	11.12.2025	<p>1.Unit has provided 15 no. of sprinklers having 50 no. of nozzles. While, at least 50 no. of sprinklers along with Water storage facility of minimum 10 KLD are required as per Notification dated 02.09.2025. Further, no water sprinkling arrangement provided at unloading area.</p> <p>2.Unit has installed 06 no. of conveyor belts out of which 01 no. is fully covered, 03 no. of conveyor belts are partially covered whereas two conveyor belts is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>3.Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>4.Unit has provided wind breaking wall only on one side of unit but the height and width of which is not adequate while the height of wall should be 02 feet more than the highest node of crusher along the periphery of crusher as per Notification dated 02.09.2025.</p> <p>5.Unit has provided metalled road on ramp and near loading area but entire area inside the premise is not metalled as per CPCB guidelines.</p> <p>6.Unit has not provided any rotating water sprinkling system which is required as per CPCB guidelines.</p> <p>7.Unit has provided only 01 row of plantation. While two rows of plantation along the periphery of the plant is required after duly</p>	<p>SCN vide letter No. HSPCB/YR/2025/2658 dated 18.12.2025 was sent by post but returned undelivered; thereafter, it was served by hand on 31.12.2025. The unit submitted its reply on 07.01.2026 after making compliances , which requires re-verification..</p>

			<p>approval of plantation plan by Divisional Forest Officer as per Notification dated 02.09.2025.</p> <p>8.Unit has provided display board but plant capacity not mentioned as per CPCB guidelines.</p> <p>9.Unit has installed 06 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Installed</p>	
5	M/s Nirmal Honey Stone Crusher, Village Doiwala, District Yamunanagar	11.12.2025	<p>1.Unit has provided 18 no. of sprinklers having 52 no. of nozzles. While, at least 50 no. of sprinklers along with Water storage facility of minimum 10 KLD are required as per Notification dated 02.09.2025.</p> <p>2.Unit has not provided complete enclosures to its crushing sections as required as per CPCB guidelines.</p> <p>3.Unit has not installed Dry extraction cum bag filter followed by cyclone as per CPCB guidelines.</p> <p>4.Unit has installed 09 no. of conveyor belts out of which 03 no. of conveyor belts are partially covered whereas, 06 no. conveyor belts are not covered. While all conveyor belts shall be covered node to node as per Notification dated 02.09.2025.</p> <p>5.Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>6.Unit has provided wind breaking wall only on one side of premise but the height and width of which is not adequate while the height of wall should be 02 feet more than the highest node of crusher along the periphery of crusher as per Notification dated 02.09.2025.</p> <p>7.Unit has provided metalled road on ramp and near loading area but entire area inside the premise is not metalled as per CPCB guidelines.</p> <p>8.Unit has provided 04 no. of rotating water sprinkling system but not adequate to control the dust emission from entire premises which is required as per CPCB guidelines.</p> <p>9.Unit has provided only 01 row of plantation. While two rows of plantation along the periphery of the plant is required after duly approval of plantation plan by Divisional Forest Officer as per Notification dated 02.09.2025.</p> <p>10.Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.</p> <p>11.Unit has installed 09 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Installed</p>	SCN vide letter No. HSPCB/YR/2025/2662 dated 18.12.2025 was sent by post but returned undelivered; thereafter, it was served by hand on 31.12.2025. Unit has not submitted reply of SCN therefore Speaking order has been passed on 13.02.2026 for initiation of closure action.

6	M/s Saraswati Stone Crusher, Village Doiwala, District Yamunanagar	11.12.2025	<p>1. Unit has provided 08 no. of sprinklers having 23 no. of nozzles out of which 01 no. is not functional. While, at least 50 no. of sprinklers along with Water storage facility of minimum 10 KLD are required as per Notification dated 02.09.2025.</p> <p>2. Unit has installed 08 no. of conveyor belts out of which 01 no. of conveyor belt is fully covered, 04 no. of conveyor belts are partially covered whereas, 03 no. conveyor belts are not covered. While all conveyor belts shall be covered node to node as per Notification dated 02.09.2025.</p> <p>3. Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>4. Unit has provided wind breaking wall on 02 sides of premise but the height of which is not adequate while the height of wall should be 02 feet more than the highest node of crusher along the periphery of crusher as per Notification dated 02.09.2025.</p> <p>5. Unit has provided metalled road on ramp but entire area inside the premise is not metalled as per CPCB guidelines.</p> <p>6. Unit has provided 03 no. of rotating water sprinkling system but not adequate to control the dust emission from entire premises which is required as per CPCB guidelines.</p> <p>7. Unit has provided only 01 row of plantation on 02 sides of unit. While two rows of plantation along the periphery of the plant is required after duly approval of plantation plan by Divisional Forest Officer as per Notification dated 02.09.2025.</p> <p>8. Unit has provided display board but plant capacity not mentioned on the display board as required as per CPCB guidelines.</p> <p>9. Unit has installed 06 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Installed</p>	SCN vide letter No. HSPCB/YR/2025/2664 dated 18.12.2025 was sent by post but returned undelivered; thereafter, it was served by hand on 31.12.2025. The unit submitted its reply on 14.01.2026 after making compliances, which requires re-verification.
7	M/s Haryana Stone Mills Pvt Ltd., Village Doiwala, Tehsil Chhachhrauli, District Yamunanagar	07.01.2026	<p>1. Unit has provided 15 no. of sprinklers having 55 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has installed 08 no. of conveyor belts out of which 03 no. of conveyor belts are partially covered whereas 05 no. conveyor belts is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>3. Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>4. Unit has provided wind breaking wall only on one side of unit with brick masonry wall and one side is covered by office of the unit but two sides are not provided with wall as per Notification dated 02.09.2025.</p> <p>5. Unit has provided metalled roads on ramp, and from loading area to weighing bridge but remaining area inside the premise is not</p>	SCN vide letter No. HSPCB/YR/2025/2981 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Further action will be initiated after completion of time of SCN.

			<p>metalled as required according to CPCB guidelines.</p> <p>6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>7. Unit has provided display board but details like plant capacity, CTE/CTO details, Mining License details and contact details not mentioned as required according to CPCB guidelines.</p> <p>8. Unit has installed 07 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as required according to CPCB guidelines.</p> <p>9. During the visit fine aggregates and coarse aggregates were found uncovered.</p> <p><b>Status of Dust collector</b> Installed</p>	
8	<p>M/s Hum Stone Crusher, Village Doiwala, Tehsil Chhachhrauli, District Yamunanagar</p>	07.01.2026	<p>1. Unit has provided 03 no. of sprinklers having 12 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has provided a GI sheet cover shed to the crushing section, but it is not in good condition.</p> <p>3. Unit has installed 07 no. of conveyor belts out of which 05 no. of conveyor belts are partially covered whereas 02 no. conveyor belts is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>4. Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>5. Unit has not provided wind breaking wall along the periphery of crusher as required according to Notification dated 02.09.2025.</p> <p>6. Unit has provided metalled roads on ramp, and from loading area to weighing bridge but remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>8. Unit has not provided display board with the details like Name of the unit, Contact Details of owner, CTE/CTO Details, MDL Details and Plant Capacity as required according to CPCB guidelines.</p> <p>9. Unit has installed 05 no. of CCTV cameras; however, the CCTV cameras have been installed only at the entrance and unloading areas, and the unit has not provided access to ascertain the minimum 30 days data storage as per CPCB guidelines.</p> <p>10. During the visit fine aggregates and coarse aggregates were found uncovered.</p> <p><b>Status of Dust collector</b> Installed</p>	<p>SCN vide letter No. HSPCB/YR/2025/2977 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Further action will be initiated after completion of time of SCN.</p>

9	M/s Ambay Stone Crusher,  Village Doiwala, Tehsil Chhachhrauli, District Yamunanagar	07.01.2026	<p>1. Unit has provided 10 no. of sprinklers having 40 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has provided GI Sheet cover shed to secondary crushing machine but primary crushing machine is not covered while all machines shall be covered properly as per Notification dated 02.09.2025.</p> <p>3. Unit has not installed Dry extraction cum bag filter followed by cyclone as required according to CPCB guidelines &amp; Haryana Govt. Notification dated 02.09.2025.</p> <p>4. Unit has installed 07 no. of conveyor belts out of which 03 no. of conveyor belts are partially covered whereas 04 no. conveyor belts is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>5. Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>6. Unit has provided wind breaking wall only on one side of unit with GI sheet but on three sides walls are not provided as per Notification dated 02.09.2025.</p> <p>7. Unit has provided metalled roads on ramp but remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has provided display board but the details like Contact Details of owner, CTE/CTO Details, MDL Details and Plant Capacity are not updated as required according to CPCB guidelines.</p> <p>10. Unit has not installed any CCTV cameras and not provided access to ascertain the minimum 30 days data storage as per CPCB guidelines.</p> <p>11. During the visit fine aggregates and coarse aggregates were found uncovered.</p> <p><b>Status of Dust collector</b> Not Installed</p>	SCN vide letter No. HSPCB/YR/2025/2979 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Further action will be initiated after completion of time of SCN.
10	M/s Kamal Stone Crusher,  Village Doiwala, Tehsil Chhachhrauli,  District Yamunanagar	07.01.2026	<p>1. Unit has provided 21 no. of sprinklers having 50 no. of nozzles whereas atleast 50 no. of sprinklers are required as per Notification dated 02.09.2025.</p> <p>2. Unit has installed 06 no. of conveyor belts out of which 03 no. of conveyor belts are partially covered whereas 03 no. conveyor belts are not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>3. Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>4. Unit has provided wind breaking wall only on one side of unit with brick masonry wall but</p>	SCN issued vide letter no. HSPCB/YR/2025/2977 dated 14.01.2026 sent through post but not delivered and received back thereafter sent by hand on 03.02.2026. Unit has submitted reply of SCN on 10.02.2026 after making compliances, which requires re-verification.

			<p>remaining sides are not provided with wall as per Notification dated 02.09.2025.</p> <p>5. Unit has provided metalled roads on ramp but remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>7. Unit has provided display board but the details like Contact Details of owner, CTE/CTO Details, MDL Details and Plant Capacity are not updated as required according to CPCB guidelines.</p> <p>8. Unit has installed 05 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p>9. During the visit fine aggregates and coarse aggregates were found uncovered.</p> <p><b>Status of Dust collector</b> Installed</p>	
11	M/s Kurukshetra Stone Crusher, Village Doiwala, Tehsil Chhachhrauli, District Yamunanagar	07.01.2026	<p>1. Unit has provided 18 no. of sprinklers having 63 no. of nozzles whereas atleast 50 no. of sprinklers are required as per Notification dated 02.09.2025.</p> <p>2. Unit has not installed Dry extraction cum bag filter followed by cyclone as per CPCB guidelines.</p> <p>3. Unit has installed 15 no. of conveyor belts out of which 06 no. of conveyor belts are partially covered whereas 09 no. conveyor belts are not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>4. Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>5. Unit has provided wind breaking wall only on one side of unit with brick masonry wall but remaining three sides are not provided with wall as per Notification dated 02.09.2025.</p> <p>6. Unit has provided metalled roads on ramp but remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>8. Unit has installed 08 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p>9. During the visit fine aggregates and coarse aggregates were found uncovered.</p> <p><b>Status of Dust collector</b> Installed</p>	SCN Issued vide letter no. HSPCB/YR/2025/22971 dated 14.01.2026&sent through post but not delivered and received back thereafter sent by hand on 03.02.2026. further action will be initiated after completion of time of SCN.

12	M/s Shri Mahaluxmi Stone Crusher, Village Doiwala, Tehsil Chhachhrauli, District Yamunanagar	07.01.2026	<p>1. Unit has provided 15 no. of sprinklers having 55 no. of nozzles whereas atleast 50 no. of sprinklers are required as per Notification dated 02.09.2025.</p> <p>2. Unit has not installed Dry extraction cum bag filter followed by cyclone as per CPCB guidelines.</p> <p>3. Unit has installed 05 no. of fixed conveyor belts &amp; 02 no. of movable conveyor belts. Whereas 01 no. of fixed conveyor belt is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>4. Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>5. Unit has provided wind breaking wall only on one side of unit with brick masonry wall but remaining three sides are not provided with wall as per Notification dated 02.09.2025.</p> <p>6. Unit has constructed pucca floor over ramp however remaining ground area of unit found unpaved as required according to CPCB guidelines.</p> <p>7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer, however to eucalyptus plantation were observed around three sides of unit as per Notification dated 02.09.2025.</p> <p>8. Unit has installed 08 no. of CCTV Cameras out of which 05 no. of Cameras found operational &amp; 03 no. of Cameras found non-operational and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Installed</p>	SCN vide letter No. HSPCB/YR/2025/2973 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Unit has submitted reply of SCN on 16.02.2026 after making compliances , which requires re-verification.
13	M/s Geeta Samiti Stone Crusher, Village Doiwala, Tehsil Chhachhrauli, District Yamunanagar	07.01.2026	<p>1. Unit has provided 20 no. of sprinklers having 63 no. of nozzles whereas atleast 50 no. of sprinklers are required as per Notification dated 02.09.2025.</p> <p>2. Unit has installed 06 no. of conveyor belts out of which 03 no. of conveyor belts are partially covered whereas 03 no. conveyor belts is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>3. Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>4. Unit has not provided an adequate wind breaking wall in terms of length and height as per Notification dated 02.09.2025.</p> <p>5. Unit has provided metalled roads on ramp but remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as</p>	SCN vide letter No. HSPCB/YR/2025/2975 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Unit has submitted reply of SCN on 03.02.2026 after making compliances , which requires re-verification.

			<p>required according to Notification dated 02.09.2025.</p> <p>7. Unit has installed 08 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p>8. During the visit fine aggregates and coarse aggregates were found uncovered.</p> <p><b>Status of Dust collector</b> Installed</p>	
14	M/s Sneh Stone Crusher, Village Doiwala, Tehsil Chhachhrauli, District Yamunanagar	07.01.2026	<p>1. Unit has provided 12 no. of sprinklers having 23 no. of nozzles whereas atleast 50 no. of sprinklers is required as per Notification dated 02.09.2025.</p> <p>2. Unit has not installed Dry extraction cum bag filter followed by cyclone as per CPCB guidelines.</p> <p>3. Unit has installed 06 no. of conveyor belts out of which 03 no. of conveyor belts are partially covered whereas 03 no. conveyor belts are not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>4. Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>5. Unit has not provided an adequate wind breaking wall in terms of length and height as per Notification dated 02.09.2025.</p> <p>6. Unit has provided metalled roads on ramp but remaining area inside the premise is not metalled; however, during the visit large quantity of loose soil observed indicating poor sprinkling facility &amp; poor house keeping as required according to CPCB guidelines.</p> <p>7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>8. Unit has installed 08 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p>9. During the visit fine aggregates and coarse aggregates were found uncovered.</p> <p><b>Status of Dust collector</b> Not Installed</p>	SCN vide letter No. HSPCB/YR/2025/2985 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Unit has submitted reply of SCN on 10.02.2026 after making compliances, which requires re-verification.
15	M/s Shree Krishna Stone Crusher,  Village Doiwala, P.O. Devdhar,  District Yamunanagar	08.01.2026	<p>1. Unit has provided 12 no. of sprinklers having 53 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has installed 07 no. of conveyor belts out of which 05 no. of conveyor belts are partially covered whereas 02 no. conveyor belts are not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>3. Unit has provided wind breaking wall on two sides of unit but remaining two sides are not</p>	SCN vide letter No. HSPCB/YR/2025/2969 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Unit has submitted reply of SCN on 11.02.2026 after making compliances, which requires re-verification.

			<p>provided with wall as per Notification dated 02.09.2025.</p> <p>4. Unit has provided metalled road on ramp and near loading area but entire area inside the premise is not metalled as per CPCB guidelines.</p> <p>5. Unit has provided plantation on three sides of the crusher; however, the plantation plan duly approved by the Divisional Forest Officer has not been submitted as required under the Notification dated 02.09.2025.</p> <p>6. Unit has provided display board but the details like Contact Details of owner, CTE/CTO Details, MDL Details and Plant Capacity are not updated as required according to CPCB guidelines.</p> <p>7. Unit has installed 05 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p>8. During the visit fine aggregates and coarse aggregates were found uncovered.</p> <p><b>Status of Dust collector</b> Installed</p>	
16	M/s Maa Durga Stone Crusher,  Village Ballewala, Tehsil Chhachhrauli, District Yamunanagar	08.01.2026	<p>1. Unit has provided 21 no. of sprinklers having 35 no. of nozzles on machinery and 12 no. of rotating water sprinklers within premises whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has not installed Dry extraction cum bag filter followed by cyclone as per CPCB guidelines.</p> <p>3. Unit has installed 11 no. of conveyor belts out of which 05 no. of conveyor belts are fully covered whereas 06 no. of conveyor belts are partially covered as required according to Notification dated 02.09.2025.</p> <p>4. Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>5. Unit has partially provided wind breaking wall on all sides of the unit; however, the height of the wind breaking wall is inadequate as per Notification dated 02.09.2025.</p> <p>6. Unit has not submitted the plantation plan to the Divisional Forest Officer; however, eucalyptus plantation was found existing on two sides of the unit, as required as per Notification dated 02.09.2025.</p> <p>7. Unit has provided display board but the details like Contact Details of owner, CTE/CTO Details, MDL Details and Plant Capacity are not updated as required according to CPCB guidelines Unit has installed 16 no. of CCTV Cameras as required as per CPCB guidelines.</p> <p>8. During the visit fine aggregates and coarse aggregates were found uncovered.</p> <p><b>Status of Dust collector</b> Not Installed</p>	SCN vide letter No. HSPCB/YR/2025/2967 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Further action will be initiated after completion of time of SCN.
17	M/s Haryana Grit Udyog Stone Crusher, Village	08.01.2026	<p>1. Unit has provided 12 no. of sprinklers having 56 no. of nozzles on machinery and 04 no. of rotating water sprinklers within premises</p>	SCN vide letter No. HSPCB/YR/2025/2953 dated 14.01.2026 was sent by post but returned

	Ballewala, Yamunanagar	District	<p>whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2.Unit has installed 07 no. of conveyor belts out of which 05 no. of conveyor belts are partially covered whereas 02 no. conveyor belts is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>3.Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>4.Unit has provided wind breaking wall on two sides of unit but remaining sides of unit are not provided with wall as per Notification dated 02.09.2025.</p> <p>5.Unit has provided metalled roads on ramp, and from loading area to weighing bridge but remaining area inside the premise is not metalled as per CPCB guidelines.</p> <p>6.Unit has provided plantation on three sides of the crusher; however, the plantation plan duly approved by the Divisional Forest Officer has not been submitted as required under the Notification dated 02.09.2025.</p> <p>7.Unit has provided display board but the details like Contact Details of owner, CTE/CTO Details, MDL Details and Plant Capacity are not updated as required according to CPCB guidelines Unit has installed 16 no. of CCTV Cameras as required as per CPCB guidelines.</p> <p>8.Unit has installed 08 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Installed</p>	<p>undelivered; thereafter, it was served by hand on 03.02.2026. Unit has submitted reply of SCN on 09.02.2026 after making compliances , which requires re-verification.</p>
18	M/s Garg Stone Crusher,  Village Doiwala, P.O. Devdhar,  District Yamunanagar	08.01.2026	<p>1.Unit has provided 16 no. of sprinklers having 54 no. of nozzles on machinery out of which 10 no. of nozzles are non-operational and 04 no. of rotating sprinklers within premises whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2.Unit has provided a cover shed to the primary crusher and screener; however, secondary crusher is partially covered.</p> <p>3.Unit has installed dry extraction cum bag filter system and the same is connected to the secondary and tertiary crushers; however, the suction hoods were found not correctly placed to capture all fugitive dust, as per CPCB guidelines.</p> <p>4.Unit has installed 10 no. of conveyor belts out of which 04 no. of conveyor belts are partially covered whereas 06 no. conveyor belts is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>5.Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>6.Unit has provided metalled road on ramp and near loading area but entire area inside the premise is not metalled as per CPCB guidelines.</p>	<p>SCN issued vide letter No. HSPCB/YR/2025/2965 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Unit has submitted reply of SCN on 06.02.2026 after making compliances , which requires re-verification.</p>

			<p>7. Unit has provided plantation on three sides of the crusher; however, the plantation plan duly approved by the Divisional Forest Officer has not been submitted as required under the Notification dated 02.09.2025.</p> <p>8. Unit has installed 09 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p>9. During the visit fine aggregates and coarse aggregates were found uncovered.</p> <p><b>Status of Dust collector</b> Installed</p>	
19	M/s New Surya Stone Industries,  Village Doiwala, Tehsil Chhachhrauli, District Yamunanagar	08.01.2026	<p>1. Unit has provided 10 no. of sprinklers having 52 no. of nozzles on machinery and 04 no. of rotating sprinklers within premises whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has installed 06 no. of conveyor belts out of which 04 no. of conveyor belts are partially covered whereas 02 no. conveyor belts is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>3. Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>4. Unit has provided wind breaking wall on one side of unit with brick masonry wall but remaining sides are not provided with wall as per Notification dated 02.09.2025.</p> <p>5. Unit has provided metalled road on ramp and near loading area but entire area inside the premise is not metalled as per CPCB guidelines.</p> <p>6. Unit has provided plantation on one side of the crusher &amp; ramp; however, the plantation plan duly approved by the Divisional Forest Officer has not been submitted as required under the Notification dated 02.09.2025.</p> <p>7. Unit has provided display board but the details like Contact Details of owner, CTE/CTO Details, MDL Details and Plant Capacity are not updated as required according to CPCB guidelines Unit has installed 16 no. of CCTV Cameras as required as per CPCB guidelines.</p> <p>8. Unit has installed 08 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p>9. During the visit fine aggregates and coarse aggregates were found uncovered</p> <p><b>Status of Dust collector</b> Installed</p>	SCN vide letter No. HSPCB/YR/2025/2959 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Unit has submitted reply of SCN on 11.02.2026 after making compliances , which requires re-verification.
20	M/s Friends Stone Crushing Co,  Village Doiwala, P.O. Devdhar,  District Yamunanagar	08.01.2026	<p>1. Unit has provided 12 no. of sprinklers having 55 no. of nozzles; however, 08 no. of nozzles are non-operational whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has installed 06 no. of conveyor belts out of which 03 no. of conveyor belts are partially covered whereas 03 no. conveyor belts is not covered while all conveyor belts shall be</p>	SCN vide letter No. HSPCB/YR/2025/2963 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Further action will be initiated upon expiry of the stipulated time period for submission of the SCN reply.

			<p>covered properly as per Notification dated 02.09.2025.</p> <p>3. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>4. Unit has provided wind breaking wall on two sides of unit but remaining sides are not provided with wall as per Notification dated 02.09.2025.</p> <p>5. Unit has provided metalled road on ramp and near loading area but entire area inside the premise is not metalled as per CPCB guidelines.</p> <p>6. Unit has provided plantation; however, the plantation plan duly approved by the Divisional Forest Officer has not been submitted as required under the Notification dated 02.09.2025.</p> <p>7. Unit has provided display board but the details like Contact Details of owner, CTE/CTO Details, MDL Details and Plant Capacity are not updated as required according to CPCB guidelines. Unit has installed 16 no. of CCTV Cameras as required as per CPCB guidelines.</p> <p>8. Unit has installed 08 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p>9. During the visit fine aggregates and coarse aggregates were found uncovered.</p> <p><b>Status of Dust collector</b> Installed</p>	
21	M/s Luxmi Stone Crusher, Village Doiwala, Tehsil Chhachhrauli, District Yamunanagar	08.01.2026	<p>1. Unit has provided 15 no. of sprinklers having 50 no. of nozzles; however, 08 no. of nozzles are choked whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has installed only dust collector system connected to primary &amp; secondary crusher; however, screeners are not connected as per CPCB guidelines.</p> <p>3. Unit has installed 08 no. of conveyor belts out of which 08 no. of conveyor belts are partially covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>5. Unit has provided wind breaking wall only on one side of unit with GI sheet but three sides are not provided with wall as per Notification dated 02.09.2025.</p> <p>6. Unit has provided metalled road on ramp but entire area inside the premise is not metalled as per CPCB guidelines.</p> <p>7. Unit has provided plantation on 01 side of crusher; however, the plantation plan duly approved by the Divisional Forest Officer has not been submitted as required under the Notification dated 02.09.2025.</p>	SCN vide letter No. HSPCB/YR/2025/2961 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Unit has submitted reply of SCN on 10.02.2026 after making compliances, which requires re-verification.

			<p>8. Unit has provided display board but the details like Contact Details of owner, CTE/CTO Details, MDL Details and Plant Capacity are not updated as required according to CPCB guidelines. Unit has installed 16 no. of CCTV Cameras as required as per CPCB guidelines.</p> <p>9. Unit has installed 08 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p>10. During the visit fine aggregates and coarse aggregates were found uncovered.</p> <p><b>Status of Dust collector</b> Installed</p>	
22	<p>M/s Shiv Stone Crusher, Village Doiwala, P.O. Devdhar, District Yamunanagar</p>	08.01.2026	<p>1. Unit has provided 15 no. of sprinklers having 67 no. of nozzles on machinery and 04 no. of rotating sprinklers within premises whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has installed 10 no. of conveyor belts out of which 05 no. of conveyor belts are partially covered whereas 05 no. conveyor belts is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>3. Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>4. Unit has provided wind breaking wall on three sides of unit and one side is partially covered as required as per Notification dated 02.09.2025.</p> <p>5. Unit has provided metalled road on ramp and near loading area but entire area inside the premise is not metalled as per CPCB guidelines.</p> <p>6. Unit has provided plantation on two side of crusher and one side new plants were planted near wind breaking wall; however, the plantation plan duly approved by the Divisional Forest Officer has not been submitted as required under the Notification dated 02.09.2025.</p> <p>7. Unit has provided display board but the details like Contact Details of owner, CTE/CTO Details, MDL Details and Plant Capacity are not updated as required according to CPCB guidelines. Unit has installed 16 no. of CCTV Cameras as required as per CPCB guidelines.</p> <p>8. Unit has installed 10 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Installed</p>	<p>SCN vide letter No. HSPCB/YR/2025/2957 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Further action will be initiated upon expiry of the stipulated time period for submission of the SCN reply.</p>
23	<p>M/s Vishkarma Stone Crusher, Village Ballewala, Tehsil Chhachhruali, District Yamunanagar</p>	08.01.2026	<p>1. Unit has provided 12 no. of sprinklers having 55 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has installed 10 no. of conveyor belts out of which 05 no. of conveyor belts are partially covered whereas 05 no. conveyor belts is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p>	<p>SCN vide letter No. HSPCB/YR/2025/2961 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Unit has submitted reply of SCN on 09.02.2026 after making compliances, which requires re-verification.</p>

			<p>3. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>4. Unit has provided wind breaking wall on two sides of unit but remaining two sides are not provided with wall as per Notification dated 02.09.2025.</p> <p>5. Unit has provided metalled road on ramp and near loading area but entire area inside the premise is not metalled as per CPCB guidelines.</p> <p>6. Unit has provided plantation on three sides of the crusher; however, the plantation plan duly approved by the Divisional Forest Officer has not been submitted as required under the Notification dated 02.09.2025.</p> <p>7. Unit has provided display board but the details like Contact Details of owner, CTE/CTO Details, MDL Details and Plant Capacity are not updated as required according to CPCB guidelines. Unit has installed 16 no. of CCTV Cameras as required as per CPCB guidelines.</p> <p>8. Unit has installed 01 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Installed</p>	
24	M/s Mahaluxmi Stone crusher, Village Doiwala, Tehsil Chhachhruali, District Yamunanagar	08.01.2026	<p>1. Unit has provided only 02 no. of sprinklers having 08 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025; further, no representative present to guide the team during inspection.</p> <p>2. Unit has not installed dry extraction cum bag filter as per CPCB guidelines.</p> <p>3. Unit has installed 06 no. of conveyor belts out of which 03 no. of conveyor belts are partially covered whereas 03 no. conveyor belts is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>4. Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>5. Unit has not provided wind breaking wall on crusher as per Notification dated 02.09.2025.</p> <p>6. Unit has provided metalled road on ramp but entire area inside the premise is not metalled as per CPCB guidelines.</p> <p>7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>8. Unit has not provided display board as per CPCB guidelines.</p> <p>9. Unit has not installed any CCTV camera at the crusher site; further, no representative of the unit was available at the crusher to guide the inspection team.</p>	SCN vide letter No. HSPCB/YR/2025/2955 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Unit has submitted reply of SCN on 10.02.2026 after making compliances , which requires re-verification.

			<b>Status of Dust collector</b> Not Installed	
25	M/s Shree Ram Stone Crusher,  Village Doiwala, District Yamunanagar	09.01.2026	<p>1.Unit has provided only 10 no. of sprinklers having 56 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2.Unit has provided a GI sheet cover shed to the secondary and tertiary crushing section but primary crushing section is not covered.</p> <p>3.Unit has provided dust collector system but not installed and not connected to any crushing section at the time of inspection.</p> <p>4.Unit has installed 07 no. of conveyor belts out of which 04 no. of conveyor belts are partially covered whereas 03 no. conveyor belts is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>5.Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>6.Unit has provided wind breaking wall on one side of unit and two sides is covered by stone masonry wall but remaining one side is not provided with wall as per Notification dated 02.09.2025.</p> <p>7.Unit has provided metalled road on the ramp &amp; near loading area, and the entire area where vehicular movement takes place inside the premises is paved, but remaining area is not metalled as required according to CPCB guidelines.</p> <p>8.Unit has not provided any rotating water sprinkling system which is required as per CPCB guidelines.</p> <p>9.Unit has provided plantation on all sides of crusher; however, the plantation plan duly approved by the Divisional Forest Officer has not been submitted as required under the Notification dated 02.09.2025.</p> <p>10.Unit has provided display board but the details like Contact Details of owner, CTE/CTO Details, MDL Details and Plant Capacity are not updated as required according to CPCB guidelines Unit has installed 16 no. of CCTV Cameras as required as per CPCB guidelines.</p> <p>11.Unit has installed 06 no. of CCTV Cameras but unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p>12 During the visit fine aggregates and coarse aggregates were found uncovered.</p> <p><b>Status of Dust collector</b> Installed</p>	SCN vide letter No. HSPCB/YR/2025/2949 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Unit has submitted reply of SCN on 05.02.2026 after making compliances , which requires re-verification.
26	M/s Bhagwati Stone and Screening,  Village Nagli 32, Tehsil Bilaspur,  District Yamunanagar	09.01.2026	<p>1.Unit has not installed Dry extraction cum bag filter followed by cyclone as per CPCB guidelines.</p> <p>2.Unit has installed 07 no. of conveyor belts out of which 05 no. of conveyor belts are partially covered whereas 02 no. conveyor belts are not covered while all conveyor belts shall be</p>	SCN vide letter No. HSPCB/YR/2025/2947 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Unit has submitted reply of SCN on 11.02.2026 after making compliances , which requires re-verification.

			<p>covered properly as per Notification dated 02.09.2025.</p> <p>3.Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>4.Unit has provided wind breaking wall on one side of unit with stone &amp; Brick Masonry wall, one sides is partially covered by GI sheet and one side is covered by green cloth boundary but remaining side is not provided with wall as per Notification dated 02.09.2025.</p> <p>5.Unit has provided metalled roads on ramp and near loading area but remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>6.Unit has provided plantation on all sides of crusher; however, the plantation plan duly approved by the Divisional Forest Officer has not been submitted as required under the Notification dated 02.09.2025.</p> <p>7.Unit has provided display board but the details like Contact Details of owner, CTE/CTO Details, MDL Details and Plant Capacity are not updated as required according to CPCB guidelines Unit has installed 16 no. of CCTV Cameras as required as per CPCB guidelines.</p> <p>8.Unit has installed 06 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Not Installed</p>	
27	M/s Universal Stone Crusher, Village Doiwala, District Yamunanagar	09.01.2026	<p>1.Unit has provided only 09 no. of sprinklers having 40 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2.Unit has installed 07 no. of conveyor belts out of which 03 no. of conveyor belts are partially covered whereas 04 no. conveyor belts is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>3.Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>4.Unit has provided wind breaking wall on two side of unit but remaining two sides are not provided with wall as per Notification dated 02.09.2025.</p> <p>5.Unit has provided metalled road on the ramp but remaining area is not metalled as required according to CPCB guidelines.</p> <p>6.Unit has not provided the plantation plan duly approved by the Divisional Forest Officer as required under the Notification dated 02.09.2025.</p> <p>7.Unit has not provided display board with the details like Name of the Unit, Contact Details of owner, CTE/CTO Details, MDL Details and Plant Capacity are not updated as required according to CPCB guidelines Unit has installed</p>	SCN issued vide letter No. HSPCB/YR/2025/2993 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Further action will be initiated upon expiry of the stipulated time period for submission of the SCN reply.

			<p>16 no. of CCTV Cameras as required as per CPCB guidelines.</p> <p>8. Unit has installed 06 no. of CCTV Cameras but unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p>9. During the visit fine aggregates and coarse aggregates were found uncovered.</p> <p><b>Status of Dust collector</b> Installed</p>	
28	M/s Mallhi Stone Crusher, Village Doiwala, District Yamunanagar	09.01.2026	<p>1. Unit has provided only 13 no. of sprinklers having 53 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has installed 07 no. of conveyor belts out of which 03 no. of conveyor belts are partially covered whereas 04 no. conveyor belts is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>3. Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>4. Unit has provided wind breaking wall on three sides of unit but remaining one side is not provided with wall as per Notification dated 02.09.2025.</p> <p>5. Unit has provided metalled road on the ramp but remaining area is not metalled as required according to CPCB guidelines.</p> <p>6. Unit has not provided the plantation plan duly approved by the Divisional Forest Officer as required under the Notification dated 02.09.2025.</p> <p>7. Unit has not provided display board with the details like Name of the Unit, Contact Details of owner, CTE/CTO Details, MDL Details and Plant Capacity are not updated as required according to CPCB guidelines Unit has installed 16 no. of CCTV Cameras as required as per CPCB guidelines.</p> <p>8. Unit has installed 06 no. of CCTV Cameras but unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p>9. During the visit fine aggregates and coarse aggregates were found uncovered.</p> <p><b>Status of Dust collector</b> Installed</p>	SCN issued vide letter No. HSPCB/YR/2025/2991 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Further action will be initiated upon expiry of the stipulated time period for submission of the SCN reply.
29	M/s Goel Stone Crusher, Village Doiwala, District Yamunanagar	09.01.2026	<p>1. Unit has not provided any sprinklers to unit for suppressing dust emission whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025; further, no representative was present to guide the team during inspection.</p> <p>2. Unit has provided GI Sheet cover sheds to crushing sections but covers are not in good condition.</p>	SCN issued vide letter No. HSPCB/YR/2025/2995 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Further action will be initiated upon expiry of the stipulated time period for submission of the SCN reply.

			<p>3. Unit has not installed Dry extraction cum bag filter followed by cyclone as required according to CPCB Guidelines.</p> <p>4. Unit has installed 05 no. of conveyor belts out of which 05 no. conveyor belts are not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>5. Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>6. Unit has not provided wind breaking wall as required according to Notification dated 02.09.2025.</p> <p>7. Unit has provided metalled road on the ramp but remaining area is not metalled as required according to CPCB guidelines.</p> <p>8. Unit has not provided the plantation plan duly approved by the Divisional Forest Officer as required under the Notification dated 02.09.2025.</p> <p>9. Unit has not provided display board with the details like Name of the Unit, Contact Details of owner, CTE/CTO Details, MDL Details and Plant Capacity are not updated as required according to CPCB guidelines Unit has installed 16 no. of CCTV Cameras as required as per CPCB guidelines.</p> <p>10. Unit has not installed any CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines; further, no representative was present to guide the team during inspection.</p> <p><b>Status of Dust collector</b> Not Installed</p>	
30	M/s Neelkanth Stone Crushing Co.,  Village Doiwala, District Yamunanagar	09.01.2026	<p>1. Unit has provided only 10 no. of sprinklers having 50 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has provided a GI sheet cover shed to the secondary and tertiary crushing section but primary crushing section is partially covered.</p> <p>3. Unit has installed 08 no. of conveyor belts out of which 04 no. of conveyor belts are partially covered whereas 04 no. conveyor belts is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>4. Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>5. Unit has provided wind breaking wall partially on two sides of unit but remaining two sides are not provided with wall as per Notification dated 02.09.2025.</p> <p>6. Unit has provided metalled road on the ramp but remaining area is not metalled as required according to CPCB guidelines.</p> <p>7. The plantation plan duly approved by the Divisional Forest Officer has not been submitted as required under the Notification dated 02.09.2025.</p> <p>8. Unit has not provided display board with the details like Name of Unit, Contact Details of</p>	SCN issued vide letter No. HSPCB/YR/2025/2983 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Further action will be initiated upon expiry of the stipulated time period for submission of the SCN reply.

			<p>owner, CTE/CTO Details, MDL Details and Plant Capacity are not updated as required according to CPCB guidelines Unit has installed 16 no. of CCTV Cameras as required as per CPCB guidelines.</p> <p>9. Unit has installed 07 no. of CCTV Cameras but unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p>10. During the visit fine aggregates and coarse aggregates were found uncovered.</p> <p><b>Status of Dust collector</b> Installed</p>	
31	M/s Shyam Stone Crushing Co.,  Village Doiwala, District Yamunanagar	09.01.2026	<p>1. Unit has provided only 03 no. of sprinklers having 12 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has installed 06 no. of conveyor belts out of which 04 no. of conveyor belts are partially covered whereas 02 no. conveyor belts is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>3. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>4. Unit has provided wind breaking wall on one side of unit but remaining three sides are not provided with wall as per Notification dated 02.09.2025; further, it is observed that common path of other crushing units goes through the boundary of the said unit.</p> <p>5. Unit has provided metalled road on the ramp but remaining area is not metalled as required according to CPCB guidelines.</p> <p>6. The plantation plan duly approved by the Divisional Forest Officer has not been submitted as required under the Notification dated 02.09.2025.</p> <p>7. Unit has not provided display board with the details like Name of Unit, Contact Details of owner, CTE/CTO Details, MDL Details and Plant Capacity are not updated as required according to CPCB guidelines Unit has installed 16 no. of CCTV Cameras as required as per CPCB guidelines.</p> <p>8. Unit has installed 06 no. of CCTV Cameras but unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p>9. During the visit fine aggregates and coarse aggregates were found uncovered.</p> <p><b>Status of Dust collector</b> Installed</p>	SCN issued vide letter No. HSPCB/YR/2025/2987 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Further action will be initiated upon expiry of the stipulated time period for submission of the SCN reply.
32	M/s Mohindra Stone Crusher, Village Doiwala, District Yamunanagar	09.01.2026	<p>1. Unit has provided only 14 no. of sprinklers having 50 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has provided GI Sheet cover shed to Secondary and Tertiary Crushing sections but primary crusher is not covered whereas all crushing section shall be properly covered with</p>	SCN issued vide letter No. HSPCB/YR/2025/2945 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Unit has submitted reply of SCN on 11.02.2026 after making compliances, which requires re-verification.

			<p>GI Sheet Conywer sheds as required according to Notification dated 02.09.2025.</p> <p>3.Unit has not installed Dry extraction cum bag filter followed by cyclone as required according to CPCB Guidelines.</p> <p>4.Unit has installed 06 no. of conveyor belts out of which 03 no. of conveyor belts are partially covered whereas 03 no. conveyor belts is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>5.Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>6.Unit has provided wind breaking wall on one side of unit but remaining three sides are not provided with wall as per Notification dated 02.09.2025.</p> <p>7.Unit has provided metalled road on the ramp and on loading area but remaining area is not metalled as required according to CPCB guidelines.</p> <p>8.The plantation plan duly approved by the Divisional Forest Officer has not been submitted as required under the Notification dated 02.09.2025:further two sides of the unit is provided with plantation.</p> <p>9.Unit has provided display board but the details like Contact Details of owner, CTE/CTO Details, MDL Details and Plant Capacity are not updated as required according to CPCB guidelines Unit has installed 16 no. of CCTV Cameras as required as per CPCB guidelines.</p> <p>10.Unit has installed 12 no. of CCTV Cameras but unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p>11 During the visit fine aggregates and coarse aggregates were found uncovered.</p> <p><b>Status of Dust collector</b> Installed</p>	
33	M/s Balaji Stone Crusher, Village Doiwala, Tehsil Chhachhruali, District Yamunanagar	09.01.2026	<p>1.Unit has not provided any sprinklers whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025; further, no representative present to guide the team during inspection.</p> <p>2.Unit has provided GI Sheet cover sheds to crushing sections but covers are not in good conditions whereas the unit has to provided enclosures by GI/MS sheets covers properly to all crushing sections of the unit according to Notification dated 02.09.2025</p> <p>3.Unit has not installed dry extraction cum bag filter as per CPCB guidelines.</p> <p>4.Unit has installed 05 no. of conveyor belts out of which 05 no. of conveyor belts are not covered while all conveyor belts shall be</p>	SCN issued vide letter No. HSPCB/YR/2025/2943 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Further action will be initiated upon expiry of the stipulated time period for submission of the SCN reply.

			<p>covered properly as per Notification dated 02.09.2025.</p> <p>5.Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>6.Unit has not provided wind breaking wall on crusher as per Notification dated 02.09.2025.</p> <p>7.Unit has not provided metalled road on ramp and entire ground area inside the premise which is required as per CPCB guidelines.</p> <p>8.Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9.Unit has not provided display board with the details like Name of the unit, Contact Details of owner, CTE/CTO Details, MDL Details and Plant Capacity are not updated as required according to CPCB guidelines Unit has installed 16 no. of CCTV Cameras as required as per CPCB guidelines.</p> <p>10.Unit has not installed any CCTV camera at the crusher site; further, no representative of the unit was available at the crusher to guide the inspection team.</p> <p><b>Status of Dust collector</b> Not Installed</p>	
34	M/s Krishna Stone Crusher and Screening Plant,  Village Nagli-32, District Yamunanagar	15.01.2026	<p>1.Unit has installed 07 no. of conveyor belts out of which 06 no. of conveyor belts are partially covered whereas 01 no. of conveyor belts is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>2.Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>3.Unit has provided wind breaking wall on 02 sides of premise with MS Sheet, but remaining 02 sides are not provided as per Notification dated 02.09.2025.</p> <p>4.Unit has provided metalled roads on ramp, and from loading area to weighing bridge but remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>5.Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>6.Unit has provided display board but details like plant capacity, CTE/CTO details, Mining License details and contact details not updated as required according to CPCB guidelines.</p> <p>7.Unit has installed 10 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b></p>	The said unit is lying closed by the Board and electricity connection has also been disconnected.

			Installed	
35	M/s Vaishnavi Stone Crusher and Screening Plant (Stone Crusher),  Village Nagli-32, District Yamunanagar	15.01.2026	<p>1. Unit has provided only 15 no. of sprinklers having 42 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has provided a cover shed to the tertiary crusher &amp; screeners but secondary crusher is partially covered according to Notification dated 02.09.2025.</p> <p>3. Unit has installed 09 no. of conveyor belts out of which 07 no. of conveyor belts are partially covered whereas 02 no. of conveyor belts are not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>4. Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>5. Unit has provided wind breaking wall on one side with MS Sheet, one side with green cloth, one side partially provided in extension to ramp, and one side with existing office wall and containers as per Notification dated 02.09.2025.</p> <p>6. Unit has provided metalled roads on ramp, and from entry point to loading area but remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>8. Unit has not provided display board with updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>9. Unit has installed 06 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Installed</p>	The said unit is lying closed by the Board and electricity connection has also been disconnected.
36	M/s Bhagwati Stone and Screening (Stone Crusher),  Village Nagli-32, District Yamunanagar	15.01.2026	<p>1. Unit has provided only 30 no. of sprinklers having 58 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has not installed Dry extraction cum bag filter followed by cyclone as per CPCB guidelines.</p> <p>3. Unit has installed 12 no. of conveyor belts out of which 11 no. of conveyor belts are partially covered whereas 01 no. of conveyor belts is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>4. Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>5. Unit has provided wind breaking wall on one side with MS Sheet, one side partially provided, and remaining two sides are not provided as per Notification dated 02.09.2025.</p>	SCN issued vide letter No. HSPCB/YR/2025/3034 dated 14.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Unit has submitted reply on 11.02.2026 after making compliances, which requires re-verification.

			<p>6. Unit has provided metalled roads on ramp and loading area but remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>8. Unit has not provided display board with updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>9. Unit has installed 10 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Installed</p>	
37	M/s Hans Stone and Screening (Stone Crusher), Village Nagli-32, District Yamunanagar	15.01.2026	<p>1. Unit has provided only 31 no. of sprinklers having 61 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has provided a cover shed to the tertiary crusher, secondary crusher are partially covered but primary crusher is not covered according to Notification dated 02.09.2025.</p> <p>3. Unit has not installed Dry extraction cum bag filter followed by cyclone as per CPCB guidelines.</p> <p>4. Unit has installed 12 no. of conveyor belts and all belts are partially covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>5. Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines.</p> <p>6. Unit has provided wind breaking wall on one side with GI Sheet, but remaining three sides are not provided as per Notification dated 02.09.2025.</p> <p>7. Unit has provided metalled roads on ramp and loading area but remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has provided display board but details like plant capacity, CTE/CTO details, Mining License details and contact details not updated as required according to CPCB guidelines.</p> <p>10. Unit has installed 06 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p>	SCN issued vide letter No. HSPCB/YR/2025/3036 dated 28.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 03.02.2026. Unit has submitted reply on 11.02.2026 after making compliances which requires re-verification.

			<b>Status of Dust collector</b> Not Installed	
38	M/s Sai Stone Crusher, Village Nagli-32, District Yamunanagar	15.01.2026	<p>1. Unit has not provided any sprinklers and nozzles, whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has not installed Dry extraction cum bag filter followed by cyclone as per CPCB guidelines.</p> <p>3. Unit has not provided cover to any conveyor belt as per Notification dated 02.09.2025.</p> <p>4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>5. Unit has not provided wind breaking wall as per Notification dated 02.09.2025.</p> <p>6. Unit has not provided metalled roads inside the premise as required according to CPCB guidelines.</p> <p>7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>8. Unit has provided display board but details like plant capacity, CTE/CTO details, Mining License details and contact details not updated as required according to CPCB guidelines.</p> <p>9. Unit has installed 02 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Not Installed</p>	The said unit is lying closed by the Board and electricity connection has also been disconnected.
39	M/s Har Gobind Industries (Stone Crusher), Village Nagli-32, District Yamunanagar	15.01.2026	<p>1. Unit has provided only 07 no. of sprinklers having 58 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has provided a cover shed to the tertiary crusher, secondary crusher are partially covered and primary crusher are not covered according to Notification dated 02.09.2025.</p> <p>3. Unit has not installed Dry extraction cum bag filter followed by cyclone as per CPCB guidelines.</p> <p>4. Unit has installed 12 no. of conveyor belts out of which 11 no. of conveyor belts are partially covered whereas 01 no. of conveyor belts is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>6. Unit has provided wind breaking wall on one side with MS Sheet, one side partially provided, and remaining two sides are not provided as per Notification dated 02.09.2025.</p>	SCN vide letter No. HSPCB/YR/2025/3040 dated 28.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 05.02.2026. Unit has submitted reply on 11.02.2026 after making compliances, which requires re-verification.

			<p>7. Unit has provided metalled roads on ramp and loading area but remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has not provided display board with updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>10. Unit has installed 10 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Installed</p>	
40	M/s Shiv Sai Stone Crusher, Village Gohrabani, Tehsil Bilaspur, Yamuna Nagar	15.01.2026	<p>1. Unit has provided only 09 no. of sprinklers having 36 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has installed 07 no. of conveyor belts out of which all the conveyor belts are partially covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>3. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>4. Unit has provided wind breaking wall on one side partially whereas remaining three sides are not provided as per Notification dated 02.09.2025.</p> <p>5. Unit has provided metalled roads on ramp and loading area but remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>7. Unit has not provided display board with updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>8. Unit has installed 04 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Installed</p>	SCN Issued vide letter no. HSPCB/YR/2025/3042 dated 28.01.2026 & unit has submitted reply through e-mail on dated 11.02.2026 after making compliances which requires re-verification .
41	M/s Kamal Road Lines Stone and Screening (Stone), Village Nagli 32, Tehsil Bilaspur, Yamuna Nagar	15.01.2026	<p>1. Unit has provided only 33 no. of sprinklers having 66 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has installed 07 no. of conveyor belts out of which 02 belts are fully covered, 04 belts are partially covered whereas 01 belt is not covered</p>	SCN vide letter No. HSPCB/YR/2025/3044 dated 28.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 05.02.2026. Further action will be initiated upon expiry of the stipulated time period for submission of the SCN reply.

			<p>while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>3.Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>4.Unit has provided wind breaking wall on three sides with GI Sheet whereas remaining one side is not provided as per Notification dated 02.09.2025.</p> <p>5.Unit has provided metalled roads on ramp and loading area but remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>6.Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>7.Unit has provided display board but the details like plant capacity, CTE/CTO details, Mining License details and contact details are not updated as required according to CPCB guidelines.</p> <p>8.Unit has installed 14 no. of CCTV Cameras and unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Installed</p>	
42	M/s R.R. Stone Crusher, Village- Nagli-32, Tehsil-Bilaspur, District Yamuna Nagar	15.01.2026	<p>1.Unit has provided only 07 no. of sprinklers having 07 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2.Unit has installed Dry extraction cum bag filter followed by cyclone but not connected to Screener Section of the crushing unit as required as per CPCB guidelines.</p> <p>3.Unit has installed 08 no. of conveyor belts out of which 02 belts are covered; 05 belts are partially covered; 01 belt is not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>4.Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>5.Unit has provided wind breaking wall on two sides with GI Sheet; 01 side is provided partially whereas remaining one side is not provided as per Notification dated 02.09.2025.</p> <p>6.Unit has provided metalled roads on ramp, loading area and weighing bridge but remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>7.Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>8.Unit has provided display board but the details like plant capacity, CTE/CTO details, Mining License details and contact details are not updated as required according to CPCB guidelines.</p> <p>9.Unit has installed 10 no. of CCTV Cameras out of which only 04 are operational whereas</p>	SCN vide letter No. HSPCB/YR/2025/3046 dated 28.01.2026 was sent by post but returned undelivered; thereafter, it was served by hand on 30.01.2026. Unit has submitted reply through e-mail on dated 11.02.2026 after making compliances which requires re-verification.

			<p>unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Installed</p>	
43	M/s Dahiya and Company Screening Plant, Village Mahiudeenpur, Tehsil Bilaspur, Yamuna Nagar	16.01.2026	<p>1.Unit has provided only 08 no. of sprinklers having 52 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2.Unit has not installed Dry extraction cum bag filter followed by cyclone as required as per CPCB guidelines.</p> <p>3.Unit has installed 05 no. of conveyor belts out of which all belts are partially covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>4.Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>5.Unit has provided metalled roads on ramp, loading area and weighing bridge but remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>6.Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>7.Unit has not provided display board with the details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>8.Unit has installed 08 no. of CCTV Cameras out of which only 04 are operational whereas unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Not Installed</p>	The said unit is lying closed by the Board and electricity connection has also been disconnected.
44	M/s Bajrangi Stone Crusher, Village Mahiyudeenpur, Tehsil Bilaspur, Yamuna Nagar	16.01.2026	<p>1.Unit has provided only 02 no. of sprinklers having 03 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2.Unit has not provided cover sheds to its crushing sections as required as per Notification dated 02.09.2025.</p> <p>3.Unit has not installed Dry extraction cum bag filter followed by cyclone as required as per CPCB guidelines.</p> <p>4.Unit has not provided cover to any conveyor belt while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>5.Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>6.Unit has not provided wind breaking wall which is required as per Notification dated 02.09.2025.</p>	The said unit is lying closed by the Board and electricity connection has also been disconnected.

			<p>7. Unit has not provided metalled roads inside the premise as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has not provided display board with the details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.</p> <p>10. Unit has not installed any CCTV Cameras whereas unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Not Installed</p>	
45	M/s Satluj Stone Crusher, Village Mahiyudinpur, Tehsil Bilaspur, Yamuna Nagar	16.01.2026	<p>1. Unit has provided only 22 no. of sprinklers having 54 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has installed Dry extraction cum bag filter followed by cyclone but not connected to Screener section of the unit as required as per CPCB guidelines.</p> <p>3. Unit has provided 07 no. of conveyor belt out of which all are partially covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>5. Unit has provided wind breaking wall only on one side of the unit whereas remaining three sides are not provided with wall which is required as per Notification dated 02.09.2025.</p> <p>6. Unit has provided metalled road on ramp and near loading area but remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>8. Unit has installed 07 no. of CCTV Cameras whereas unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Installed</p>	The said unit is lying closed by the Board and electricity connection has also been disconnected.
46	M/s Khan Screening Plant (Stone Crusher), Village Taharpur Kalan, Tehsil Chhahhruali, Yamuna Nagar	16.01.2026	<p>1. Unit has provided only 12 no. of sprinklers having 47 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has provided GI Sheet cover shed to its Secondary and Tertiary Crushing sections but not provided cover to its Primary crushing section while all crushing sections shall be enclosed completely as per Notification dated 02.09.2025.</p>	The said unit is lying closed by the Board and electricity connection has also been disconnected.

			<p>3. Unit has installed Dry extraction cum bag filter followed by cyclone but not connected to Screener section of the unit as required as per CPCB guidelines.</p> <p>4. Unit has provided 08 no. of conveyor belt out of which all are partially covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>6. Unit has provided wind breaking wall only on two sides of the unit whereas remaining two sides are not provided with wall which is required as per Notification dated 02.09.2025.</p> <p>7. Unit has provided metalled road on ramp, entrance of the unit to weighing bridge but remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has installed 04 no. of CCTV Cameras whereas unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Installed</p>	
47	M/s Jai Luxmi Minerals (Stone Crusher) Village Mahiyudeenpur Tehsil Bilaspur Yamuna Nagar	16.01.2026	<p>1. Unit has provided only 03 no. of sprinklers whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has provided GI Sheet cover shed to its all crushing sections while all crushing sections shall be enclosed completely as per Notification dated 02.09.2025.</p> <p>3. Unit has installed Dry extraction cum bag filter followed by cyclone but not connected to Screener section of the unit as required as per CPCB guidelines.</p> <p>4. Unit has provided 08 no. of conveyor belt out of which all are partially covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>6. Unit has provided wind breaking wall only on one side of the unit partially whereas remaining three sides are not provided with wall which is required as per Notification dated 02.09.2025.</p> <p>7. Unit has provided metalled road on ramp but remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as</p>	The said unit is lying closed by the Board and electricity connection has also been disconnected.

			<p>required according to Notification dated 02.09.2025.</p> <p>9.Unit has installed 07 no. of CCTV Cameras whereas unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Installed</p>	
48	M/s Jai Bhole Stone Crusher, Village Mahiyudeenpur, Yamunanagar	16.01.2026	<p>1.Unit has not provided sprinklers whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2.Unit has not provided GI Sheet cover shed to any crushing section while all crushing sections shall be enclosed completely as per Notification dated 02.09.2025.</p> <p>3.Unit has not installed Dry extraction cum bag filter followed by cyclone as required as per CPCB guidelines.</p> <p>4.Unit has provided 08 no. of conveyor belt out of which 03 are partially covered whereas 05 no. of conveyor belts are not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>5.Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>6.Unit has not provided wind breaking wall around its periphery which is required as per Notification dated 02.09.2025.</p> <p>7.Unit has not provided metalled road inside the premise of the unit as required according to CPCB guidelines.</p> <p>8.Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9.Unit has not installed any CCTV Cameras whereas unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Not Installed</p>	The said unit is lying closed by the Board and electricity connection has also been disconnected.
49	M/s Deep Screening Plant and Stone Crusher, Village Mahiyudeenpur Tehsil Bilaspur Yamuna Nagar	16.01.2026	<p>1.Unit has provided only 18 no. of sprinklers having 21 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2.Unit has partially covered secondary crusher and screener with GI Sheet cover shedswhereas Primary crushing section is not covered while all crushing sections shall be enclosed completely as per Notification dated 02.09.2025.</p> <p>3.Unit has not installed Dry extraction cum bag filter followed by cyclone as required as per CPCB guidelines.</p> <p>4.Unit has provided 09 no. of conveyor belt out of which 03 belts are not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p>	The said unit is lying closed by the Board and electricity connection has also been disconnected.

			<p>5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>6. Unit has provided wind breaking wall only on one side of the unit partially whereas remaining three sides are not provided with wall which is required as per Notification dated 02.09.2025.</p> <p>7. Unit has provided metalled road on ramp partially whereas remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has installed 04 no. of CCTV Cameras which are inadequate to capture entire unit whereas unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Not Installed</p>	
50	M/s Chaudhary Industries, Village Mahiyudinpur, Yamuna Nagar	16.01.2026	<p>1. Unit has provided only 29 no. of sprinklers having 50 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has installed Dry extraction cum bag filter followed by cyclone but not connected to screener section of the unit as required as per CPCB guidelines.</p> <p>3. Unit has provided 04 no. of conveyor belt out of which all belts are partially covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>5. Unit has provided wind breaking wall only on two sides of the unit partially whereas remaining two sides are partially provided with brick masonry wall which is required as per Notification dated 02.09.2025.</p> <p>6. Unit has provided metalled road on ramp and near loading whereas remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>8. Unit has installed 06 no. of CCTV Cameras whereas unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Installed</p>	The said unit is lying closed by the Board and electricity connection has also been disconnected.
51	M/s Yamuna Industry (Stone Crusher), Village Ibrahimpur, Tehsil Chhachhrauli, Yamuna Nagar	16.01.2026	<p>1. Unit has provided only 14 no. of sprinklers having 34 no. of nozzles whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.</p> <p>2. Unit has covered its screener sections; secondary crusher is partially covered whereas primary crusher is not covered while all crushing sections shall be properly cover as per Notification dated 02.09.2025.</p>	SCN Issued vide letter no. HSPCB/YR/2025/3064 dated 28.01.2026 by post has been delivered to the unit on 05.02.2026. Further action will be taken after expiry of stipulated time period of 15 days.

			<p>3. Unit has installed Dry extraction cum bag filter followed by cyclone but not connected to screener section of the unit as required as per CPCB guidelines.</p> <p>4. Unit has provided 09 no. of conveyor belt out of which 01 belt is not covered whereas 08 belts are partially covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.</p> <p>5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.</p> <p>6. Unit has provided wind breaking wall only on two sides of the unit partially whereas remaining two sides are not provided with wall which is required as per Notification dated 02.09.2025.</p> <p>7. Unit has provided metalled road on ramp and near loading whereas remaining area inside the premise is not metalled as required according to CPCB guidelines.</p> <p>8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.</p> <p>9. Unit has installed 08 no. of CCTV Cameras out of which only 06 cameras are operational whereas unit has not provided the access to ascertain the data storage of minimum 30 days as per CPCB guidelines.</p> <p><b>Status of Dust collector</b> Installed</p>	
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3. The report summarizes the status as under:-

**“3.0. Submission and Prayer:**

*It is humbly submitted that the Joint Committee has made the following progress in compliance to the orders of Hon’ble NGT dated 19/11/2025.*

- i. That the verification of 51 stone crushing units has been completed. All 51 units inspected by the Joint Committee so far, were found non-operational. Out of these 51 Units, 11 units had been closed by the Haryana State Pollution Control Board due to previous non-compliances, while the remaining 40 units were found non-operational without any intimation to the HSPCB. Therefore, all the 40 no. of units have been directed to not to operate without prior intimation to the HSPCB.*
- ii. All 51 stone crushing Units were found non-compliant with regard to environmental norms.*
- iii. As per information provided by the HSPCB Member, the Haryana State Pollution Control Board has initiated action against the non-complying units. The HSPCB shall ensure that none of the non-complying Units shall operate without*

*compliance of environmental norms besides taking action for the previous violations/non-compliances.*

- iv. Closure Action has been initiated against 16 no of stone crushing units found non-compliant with the prescribed siting criteria.”*

4. Learned counsel representing the HSPCB submits that as per disclosure in the report this exercise will be completed within four weeks. The joint Committee also in the last paragraph has sought four weeks' time for filing the final report. Hence, the joint Committee is directed to file the final report within four weeks.

5. List on 01.04.2026.

Prakash Shrivastava, CP

Dr. Afroz Ahmad, EM

February 19, 2026  
Original Application No. 1127/2024  
(I.A. No. 422/2024)  
A

## Annexure- 2

Name & Address of Unit: M/S Rudrayee Stone Crusher  
Vill. Belgach



Date of Inspection: 02/02/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	could not be checked as unit was non operational
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Provided
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Out of 11; 08 conveyor belts are partially covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Wall provided only on 02 sides of unit out of which 01 is provided with GI Sheet whereas 01 is provided with Green clothing only.
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Entire ground area of the premises is not metalled.
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Provided on 02 sides of the unit
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Not provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data storage of min <sup>im</sup> 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Signature of Representative of Unit



Name of Inspecting Officer(s)

*W. Singh*

*gkumar*  
Gaurav Kumar  
JES

Name & Address of Unit: M/s Jai Bajrang Bali Stone Crusher  
Vill. Belgarh, Teh. Pratap Nagar, Ym.

Date of Inspection: 02/09/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Provided but could not be checked as unit is non operational during inspection
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Provided
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	- Provided but suction head is not adequate as it is small in size.
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	05 no. of conveyor belts are not covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	On one side of unit wind breaking wall does not have proper height.
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green it be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Provided but plantation plan not submitted after approval by DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided but details not updated.
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data storage inadequate
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit



Name of Inspecting Officer(s)

~~Vibram Singh, AEP~~

gkumar

Ganesh Kumar, JEE

Name & Address of Unit: *M/s Neelkenth Stone Crusher,*  
*Vill. Belgerh, Ten. Khizrabad* ✓

Date of Inspection: *02/03/2028*

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	<i>Could not be checked as unit found non operational during inspection</i>
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	<i>Primary &amp; secondary covers are not covered, screener section is partially covered.</i>
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	<i>Not provided</i>
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	<i>Not covered node to node</i>
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	<i>Not provided</i>

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Wall provided only on one and half side of the unit with inadequate height w.r.t. highest node of the crusher.
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Not provided metalled ground within premises
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	-NA-
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Not provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data Storage inadequate
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit

(4)

Name of Inspecting Officer(s)

Vishu Singh  
Vishu Singh, ASIS

Gaurav Kumar  
Gaurav Kumar  
JEE

Name & Address of Unit: M/s Mehta Stone Crusher  
Vill. Doiwaly, Teh. Chhachhrauli, Ywaj

1009

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Date of Inspection: 02/03/2026



Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary crusher not covered.
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Installed
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Conveyor belts not covered from sides properly. Loader belts not covered.
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Wind breaking wall not provided on 01 side of the unit.
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	metalled road in entire ground area within premises is not provided.
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	— NA —
9.	Green It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan not submitted after approval by DFO.
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Details not updated.
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	data storage for minimum 30 days not found.
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Signature of Representative of Unit

4

Name of Inspecting Officer(s)

Arjun Kumar  
 Arjun Kumar  
 JEE

Vibran Singh  
 Vibran Singh, AEE

4.

5.

Name & Address of Unit: M/S Gujjar Stone Crusher,  
Vill. Belgarh, Teh. Khizrsabad ✓

Date of Inspection: 02/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary crusher not covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Conveyors belts are not covered node to node; 06 belts are not covered.
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Height of wind breaking wall inadequate work
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Entire ground inside the premises is not metalled.
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green it be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan not submitted after approval by DFO.
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Details not updated
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data Storage inadequate
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit



Name of Inspecting Officer(s)

~~Vishal Singh~~ / PIES

gkumar  
Gaurav Kumar  
JEE

Name & Address of Unit: M/s Bhagat Singh Stone Crushers  
Vill. Belgach, Teh. Pratap Nagar, Ym. ✓

Date of Inspection: 02/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Provided
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Not installed
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Conveyor belts are not covered node to node
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	provided only on one side of unit
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Entire ground area inside the premises is not metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	— NA —
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Provided only on one side. Plantation Plan not submitted after approval by DRO.
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provide but details not updated
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	06 no. of cameras installed; but not provided access to ascertain Data Storage
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Signature of Representative of Unit

Name of Inspecting Officer(s)

Ushant Singh  
 Gaurav Kumar  
 JEE

Name & Address of Unit: M/S Hindustan Stone Crusher,  
Vill. Belgarh, Teh. Pratap Nagar

Date of Inspection: 02/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Provided
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Provided but not node to node on 09 conveyor belts.
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Provided but height on one side is less than required
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	-NA-
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Provided and plantation plan submitted after approval by DFO.
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Details not updated on provided display board
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data storage of minimum 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Signature of Representative of Unit

Name of Inspecting Officer(s)

*Wilson Singh*  
*Gaurav Kumar*  
 Gaurav Kumar  
 JCE

Name & Address of Unit: M/S DM Stone Crusher  
Vill. Belgarh, Teh. Pratap Nagar, Yamuna Nagar ✓

Date of Inspection: 02/03/2024

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers Installed with adequate designed nozzles (Upload photo/videos).	Provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Provided
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Provided but not node to node
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Wind breaking wall provided on two and half sides of the unit
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	metalled road in premises not provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green it be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Provided
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided but details not updated
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data Storage of min <sup>m</sup> . 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit

(4)

Name of Inspecting Officer(s)

W. P. Singh

G. K. Kumar  
JEE

Name & Address of Unit: **M/S Shakkumbhari Stone Industry**  
**Vill. Doiwala, P.O. Devdhar**

Date of Inspection: **02/02/2024**

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Could not be checked as unit was non operational during inspection.
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	All sheds provided on crushing sections are in broken conditions
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Not provided suction hoods; not connected to screener
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Conveyor belts are not covered node to node; 02 loader conveyor belts not covered.
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Provided only on two sides of unit
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Entire ground area within premises
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation Plan not submitted after approval by DFO.
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided but details not updated
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data storage inadequate
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit



Name of Inspecting Officer(s)

Whelan Lind, PSE

g. Kurnes  
Gaurav Kurnes  
JEE

Name & Address of Unit: M/s Roop Kamel Stone Industries,  
Vill. Doiwala, P.O. Dendhan

Date of Inspection: 02/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Could not checked as unit is non-operational during inspection
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Provided
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Conveyor belts not covered properly from sides
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Height of wind breaking wall is not adequate w.r.t. highest node of crusher.
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Metalled road not provided within premises.
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	— NA —
9.	Green be it	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan not submitted after approval by DFO.
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	Conveyor belts not covered properly from sides. No vehicle present during inspection

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data Storage inadequate
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Signature of Representative of Unit



Name of Inspecting Officer(s)

*Vibha Singh*  
~~Vibha Singh~~

*gkumar*  
 Gaurav Kumar  
 JEE

Name & Address of Unit: *M/S Shiv Ganga Stone Crusher,*  
*Vill. Doiwala, P.O. Devdhan*

Date of Inspection: *02/03/2026*



Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Can not check as the unit is non-operational during inspection.
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary crusher is uncovered.
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	covered but not node to node
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Height of wind breaking wall w.r.t. highest node of the crusher is inadequate.
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Ground area inside the premises is not metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green it	Plantation of 2-3 rows of tall trees around the periphery of crusher	Not submitted Plantation Plan after approval by DFO.
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Details not mentioned.
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data storage not found adequately.
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit

Name of Inspecting Officer(s)

Vikram Singh  
 Vikram Singh, ASE

gkumar  
 Gokul Kumar  
 JEE

Name & Address of Unit: M/s Rama Stone Crusher  
Vill. Deiwala, Chhachhrawali

Date of Inspection: 02/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Can not be checked as unit is non-operational
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary & Secondary crusher is not covered properly.
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Size of suction hood is not adequate
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	03 conveyor belts are not covered.
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher.	Wind breaking wall (Upload photo)	High Height of wind breaking wall is not proper w.r.t. highest node of the crusher
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled.	Not constructed metalled road on the entire ground area inside the premises.
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan not submitted after approval by DFO.
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Not updated the details.
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present.

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data Storage for minimum 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Signature of Representative of Unit

(4)

Name of Inspecting Officer(s)

Geurav Kumar Vibran Singh  
JEE Vibran Singh AET

Name & Address of Unit: M/s Gobind Stone Crusher,  
Yamuna Nagar

Date of Inspection: 02/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Could not be checked as unit is non operational during inspection
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Covers provided on all sections but one side is not covered of each section.
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Installed
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Out of 08 conveyor belts; all conveyor belts are not covered node to node - partially covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Wall provided only on 02 sides of the unit
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Not provided metalled road within premises on entire ground area
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan <del>is</del> submitted after approval by DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

Name & Address

Date

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data Storage inadequate
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Signature of Representative of Unit

(4)

Name of Inspecting Officer(s)

Vibram Singh  
Vibram Singh AEE

gkumar  
Gaurav Kumar  
JEE

Name & Address of Unit: M/s Pooja Stone Crusher,  
Vill. Doiwala, Teh. Chhechhrauli

Date of Inspection: 02/03/2028

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Provided
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Provided
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Provided
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green it be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan submitted after approved by DFO.
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data Storage inadequate
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

4

Signature of Representative of Unit

Name of Inspecting Officer(s)

JKumar  
02/02/20  
Gaurav Kumar  
JEE, HSPCO

Vishu Singh  
Vishu Singh,  
AEE HSPCB

Name & Address of Unit: M/S Ganga Industries (Stone Crusher)  
Vill. Belgurh

Date of Inspection: 02/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Could not be checked as unit was non-operational during inspection
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Provided
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Out of 07, 02 conveyor belts are not covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Provided only on 02 sides of the unit
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Entire ground area inside the premises is not metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green be It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation only on Ramp & near gate
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided but details not updated
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data Storage not found for 30 days
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit



Name of Inspecting Officer(s)

Abhinav Singh

gkumar  
Gaurav Kumar  
JEE

Name & Address of Unit: M/s Mahadev Stone Crushers  
Vill. Belgurh, Teh. Khizrabad, Ynr.

Date of Inspection: 02/03/2024

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Water sprinklers could not be checked as unit is non operational
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary crusher not covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Installed
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Conveyor belts partially covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Two sides provided with GI sheet wall but two sides not provided with wall.
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Entire ground area inside the premises not provided metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	NA
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Not provided
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided but details are not updated
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data Storage inadequate
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit

(H)

Name of Inspecting Officer(s)

Vibran Singh  
Vibran Singh, AEE

gkumar  
Gaurav Kumar  
JEE

Name & Address of Unit: M/s Bala Ji Gurbani Stone Crushers,  
Vill. Belgarh, Teh. Khizrabad

Date of Inspection: 2/03/2026 ✓

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Could not be checked as unit was non operational during inspection
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary crusher is not covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Installed but size of suction hood is small
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Provided but not covered node to node
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Provided only on three sides of the unit and height is not adequate w.r.t. highest node of the crusher
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Ground area inside the premises is not metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	— NA —
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation Plan not submitted after approval by DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provide but details are not updated
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data Storage inadequate
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit

(4)

Name of Inspecting Officer(s)

Vishwan Singh  
Vishwan Singh, ASE

gkumar  
Gaurav Kumar  
JEE

Name & Address of Unit: M/S Surya Stone Crusher,  
Vill. Belgarh

Date of Inspection: 02/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Could not be checked
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary crusher not covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Dust collector not connected to any crushing section
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Conveyor belts are covered but gap in middle & not node to node covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Wind breaking wall broken
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Not provided metalled ground area within premises.
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	-NA-
9.	Green it	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan not submitted after approval from Dfo.
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Not provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data storage of minimum 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit

(4)

Name of Inspecting Officer(s)

*Garoon Kumar*  
 Garoon Kumar  
 JEE

Name & Address of Unit: M/s Vishavkarma Ji Stone Crusher,  
Vill. Belgarh, Teh. Khizrabad, Yamuna Nagar

Date of Inspection: 02/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Could not be checked as unit found non-operational during inspection.
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	One side of each crushing section is not covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Installed
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Conveyor belts not covered properly as only top of belts is covered.
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided


6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Only 02 sides provided with wind breaking wall.
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Ramp & loading areas metalled but remaining ground area within premises is not metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green be It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation is done but plantation plan not submitted after approval from DFO.
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Not provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data Storage inadequate
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit

Name of Inspecting Officer(s)

  
Vikram Singh, AEF

  
Geetanjali Kumari  
JEE

Name & Address of Unit: M/s Bala Ji Minerals (Stone Crusher)  
Vill. Belgurh, Teh. Pratap Nagar, Ysr

Date of Inspection: 02/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Provided
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	07 no. of conveyors belts partially covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Provided but not to the ground level

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Provided but height is not proper
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Entire ground area inside the premises is not metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA.
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Provided but plantation plan not submitted after approval from DFO.
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Not provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present carrying any material

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data storage of minm. 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidellnes while applying CTE/CTO/ Renewal	Attached

Signature of Representative of Unit

*(Signature)*

Name of Inspecting Officer(s)

*W. Prasad*

*gkumar*

Gourav Kumar  
JEE

Name & Address of Unit: M/s Better Stone Industry  
Vill. Doiwala

Date of Inspection: 02/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Could not be checked as unit is non operational during inspection
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary crusher not covered.
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Not connected to Primary crusher
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Conveyor belts not covered node to node.
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Height of wind breaking wall is inadequate
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Metalled road within premises is not provided.
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	-NA-
9.	Green be It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Not submitted Plantation Plan after approval by DFO.
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Not provided minimum data storage of 30 days
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

\* DG set installed without obtaining permission from HSPCB.

Signature of Representative of Unit



Name of Inspecting Officer(s)

Vibhan Singh  
Vibhan Singh, AEE

Gaurav Kumar  
Gaurav Kumar, JEE

Name & Address of Unit: M/S Batra Stone Industries,  
Vill. Doiwala, Teh. Chhachhrauli, Ym.

Date of Inspection: 02/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Could not be checked water sprinklers as unit was non-operational during inspection.
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary & Secondary crusher is in broken condition.
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Conveyor belts not covered node to node.
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Height of wind breaking wall is not adequate w.r.t. highest node of crusher
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	metalled road within the premises is not provided.
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan not submitted after approval by DFO.
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	data storage for minimum 30 days not found.
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached.

14. Da set installed within premises

Signature of Representative of Unit



Name of Inspecting Officer(s)

Vibram Singh  
Vibram Singh, AFS

gkumar  
Gaurav Kumar  
JEE

Name & Address of Unit: M/S Vikas Pruthi and Co.  
Vill. Beulgarh, Teh. Khizrabad

Date of Inspection: 02/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Sprinklers could not be checked as unit is non-operational
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Unit provided cover shed to units partially
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Unit has installed 09 conveyor belts; all conveyor belts are partially covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Unit has not provided wind breaking wall around its periphery
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Not provided metalled surface on the entire ground area inside the premises
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Not provided
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided but details are not updated
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data storage inadequate
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

14. Unit has provided DCs set without permission

Signature of Representative of Unit

Name of Inspecting Officer(s)

Vibran Singh  
Vibran Singh, AISE

02.3.26

Name & Address of Unit: M/S Ancient Stone Crusher Unit 3  
Vill. Bailganth, Teh. Khizrabad ✓

Date of Inspection: 02/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Could not be checked as unit was non-operational
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	GI sheet cover on all crushing section provided partially
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Dust collector installed but not connected to any crushing section
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Out of 11 conveyor belts; 09 belts are not covered 02 belts are partially covered.
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	03 sides provided with wall but 01 side is not provided with wall
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Not provided metalled road & entire ground not provided metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green be it	Plantation of 2-3 rows of tall trees around the periphery of crusher	Not provided
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Display board provided but without updated details
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data Storage of min <sup>m</sup> 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

14. DG Set :- Unit has provided DG set without permission.

Signature of Representative of Unit

(H)

Name of Inspecting Officer(s)

Udayan Singh gkumar  
Chetan Kumar  
 JEE

ppName & Address of Unit: *M/S Hemkunt Stone Crusher,*  
*Vill. Doiwala, Teh. Chhachrauli, Yw*

Date of Inspection: *07.03.2026* ✓

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	<i>Could not be ascertained as unit was non-operational at time of inspection.</i>
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	<i>Partially covered 1<sup>o</sup> &amp; 2<sup>o</sup> crushers</i>
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	<i>Suction hood is not adequate</i>
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	<i>Partially covered</i>
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	<i>Not provided</i>

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Ht. of the wall is inadequate
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled.	Ramp & loading area is metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan not submitted
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Details not updated
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data storage of minimum 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

\* DG set installed within premises without permission from HSPCS.

Signature of Representative of Unit



Name of Inspecting Officer(s)

Vibram Singh, AEE  
 Vibram Singh, AEE  
 Vibram Singh, AEE

Name & Address of Unit: M/s Aggarwal Stone crusher vill- Doiwala  
P.O. - Devdhar

Date of Inspection: 07/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	37 no. of sprinklers having 63 no. of nozzles installed.
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary & Secondary crusher covered partially
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	installed & operating
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	03 loader belts not covered 02 conveyor belts not covered remaining conveyor belts partially covered (not node to node)
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not installed

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Wind breaking wall only at one side along with inadequate height w.r.t. highest node of the crusher
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Only loading area & ramp is constructed metalled; Remaining ground area is not metalled inside the premises.
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green it be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Provided at two sides only.
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Not updated with current details
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle observed during inspection

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	CCTV cameras provided only at entrance & weighing machine.
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	attached

*Vibhan*  
 Vibhan Nayak, SFC  
 Vibhan Nayak



Signature of Representative of Unit

Name of Inspecting Officer(s)

ppName & Address of Unit: M/S Mahadev Stone Crusher,  
Vill. Doiwala

Date of Inspection: 07.03.2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Could not be ascertained as non-operational at time of inspection
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	1 <sup>o</sup> & 2 <sup>o</sup> crushers not covered properly
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	partially covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Height of the wall is inadequate
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled.	Ramp & loading area is metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	NA
9.	Green be it	Plantation of 2-3 rows of tall trees around the periphery of crusher	Not submitted
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data storage of minimum 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit

*Vibhan Nayak*  
~~Vibhan Nayak, AEE~~   
 Name of Inspecting Officer(s)  
~~Vibhan Singh, AEE~~

ppName & Address of Unit: M/s Sagar Stone Crusher,  
Vill. Doiwala, Teh. Chhachhrauli,  
Ywra

Date of Inspection: 07.03.2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	could not be ascertained as unit is non-operational
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary & Secondary crushers partially covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Partially covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Ht. of the wall is inadequate
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Ramp & loading area is metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	NA
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan not submitted
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Details not updated
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data storage of min. 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit

~~Vishu Singh~~  
 Vishu Singh, AEE

~~Vishu Nayar~~  
 Vishu Nayar, AEE

Name of Inspecting Officer(s)

ppName & Address of Unit: M/S Kunti Stone Crusher,  
Vill. Doiwala, Teh. Chhachhrauli,  
Ymr.  
Date of Inspection: 07.03.2026 ✓

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Could not be ascertained as unit was non-operational
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary & Secondary crushers partially covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Partially covered; 04 loading conveyors not covered.
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data storage of min; 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit

*Vibram Singh*  
 Name of Inspecting Officer(s) 

*Vibram Singh*  
 Vibram Singh, AEE

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	inadequate height of the wall
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Only Ramp & loading area is metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan not submitted
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Details not updated
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

ppName & Address of Unit: M/S Kaumboj Stone Crusher,  
Vill. Doiwala, Teh. Chhachhrawali, Yns.

Date of Inspection: 07.03.2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Could not be ascertained as unit was non-operational at time of inspection
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Partial cover at Primary & Secondary crushers
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Partially covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Provided
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled.	Metalled ramp & loading area
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan submitted after approval by DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Details are not updated
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

ppName & Address of Unit: M/s Shivalik Stone Crusher,  
Vill. Doiwala, Teh. Chhachhrauli, Jmz. ✓

Date of Inspection: 07.03.2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Could not be ascertained as unit was non-operational at time of inspection
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary & Secondary crusher partially covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Suction hood is inadequate
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Not covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data Storage of minimum 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit

Vibhava  
Vibhava Nagark, AEF

(3)

Name of Inspecting Officer(s)

Vibhava Singh  
Vibhava Singh, AEF

ppName & Address of Unit: M/s Mahabadi Stone Crushers  
Vill Doiwala

Date of Inspection: 07.03.2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Could not be ascertained as unit was non-operational at time of inspection
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary & Secondary crushers are partially covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Partially covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data Storage of minimum 30 days not found.
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit

Name of Inspecting Officer(s)

*Vijay Singh*  
*Vibha Singh, AEE* (Signature)  
*Vibha Singh*  
*Vibha Singh, AEE*

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	ht. of wall is inadequate
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Ramp & loading area is metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	NA
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan not submitted
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Details are not updated
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Height of wall is inadequate
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Ramp & loading area is metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	NA
9.	Green It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Not submitted plantation plan
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data storage for min 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit

*Vibham Nayak*  
Vibham Nayak, AEE 

Name of Inspecting Officer(s)

*Vibham Singh*  
Vibham Singh, AEE

ppName & Address of Unit: *M/S Aggarwal Stone Crusher,  
Vill. Doiwala, Teh. Chhachhrawa, Ym.*

Date of Inspection: *07.03.2026*

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	<i>37 no. of sprinklers having 13 no. of nozzles</i>
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	<i>Primary &amp; Secondary crusher - partially covered</i>
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	<i>Provided</i>
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	<i>Partially covered</i>
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	<i>Not provided</i>

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Height of wall is inadequate
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Ramp & loading area is metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	NA
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Not submitted Plantation Plan
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Details are not updated
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	30 days storage not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit

Vibram Nayak  
Vibram Nayak, AEE

Name of Inspecting Officer(s)

Vibram Singh  
Vibram Singh, AEE

ppName & Address of Unit: M/s R.K. Stone Crusher,  
Vill. Doiwala ✓

Date of Inspection: 07.03.2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Could not be ascertained as unit is non-operational at time of inspection
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	I° & II° crushers partially covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Suction hoods are not adequate
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Conveyor belts partially covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Height is not adequate of wall
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Ramp & loading area is metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan not submitted
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	30 days storage not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit

*Vibhanshu Nayar*  
 Vibhanshu Nayar, AEE   
 Name of Inspecting Officer(s)

*Vibhanshu Singh*  
~~Vibhanshu Singh, AEE~~

ppName & Address of Unit: M/s Chandermani Stone Crusher,  
Vill. Doiwala, Teh. Chhachhrawli, Ym. ✓

Date of Inspection: 07.03.2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Could not be ascertained as unit was non-operational.
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	I <sup>o</sup> & II <sup>o</sup> crushers are partially covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Partially covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Height is inadequate
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Ramp & loading area is inadequate
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	NA
9.	Green it	Plantation of 2-3 rows of tall trees around the periphery of crusher	Not submitted plantation plan
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Details not updated
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	Vehicle not present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data Storage of minimum 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit



Vibhan Noyak  
Vibhan Noyak, AEE  
Name of Inspecting Officer(s)

Vibhan Singh  
Vibhan Singh, AEE

Name & Address of Unit: M/s Bhoomi Stone Crusher,  
Vill. Doiwala, Teh. Khizrabad ✓

Date of Inspection: 13/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Not provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	GI sheet cover sheet provided partially on all crushing sections
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Not installed
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	02 Belts partially covered; Remaining belts are not covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Not provided
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled.	Only Ramp is constructed metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan after approval by DFO not submitted
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Details are not mentioned
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data storage of minimum 30 days & CCTV cameras covering all premises not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Signature of Representative of Unit



Name of Inspecting Officer(s)

Vijay  
Visham Nayak  
A&E

gkumar  
13/03/26  
Ganesh Kumar  
JEE

Name & Address of Unit: M/s New Renuka Stone Crusher,  
Vill. Doiwala, Teh. Chhachhrawadi, Distt. Ymr.

Date of Inspection: 13/07/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screeners, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Not provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Crushing sections are partially covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Not provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Partially covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Not provided
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Weighing platform stretch and Ramps metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan after approval by DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided but details are not updated
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Not provided
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Signature of Representative of Unit



Name of Inspecting Officer(s)

Vibhanshu Nayak  
AFSA

Gaurav Kumar,  
JEE  
13/03/2016

Name & Address of Unit: M/S Ravi Stone Crusher,  
Vill. Doiwala, Teh. Chhachhrauli

Date of Inspection: 13/02/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Screener section Partially covered, Primary & Secondary crusher partially covered.
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Installed
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Conveyor belts covered but not node to node
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Provided
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Ramp & Loading area metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green it be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plans after approval by DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data storage of minimum 30 days not found.
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Signature of Representative of Unit



Name of Inspecting Officer(s)

Vibhan Nayak, ASiG

13/03/26

Name & Address of Unit: M/S Vasundhara Stone Crushers,  
Vill. Doiwala, PO Devdhar

Date of Inspection: 13/03/2026



Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	All crushing sections are partially covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Installed
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Partially covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Provided but not adequate

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	provided
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Ramp & loading area is metalled.
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan after approval by Dfo
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data Storage of minimum 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Signature of Representative of Unit

Name of Inspecting Officer(s)

Manoj  
Ribhan Nigak,  
AEG

gkumar  
13/03/26  
Gaurav Kumar,  
JEE

Name & Address of Unit: M/S Him Stone Crushers,  
Vill. Doiwala, Teh. Chhachhrauli

Date of Inspection: 13/03/2024

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary & Secondary crusher is partially covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Installed but suction head is not connected to dust collector
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Conveyor belts are covered but not node to node
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Provided but height of the brick wall on one side is inadequate w.r.t highest node of the crusher.
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Ramp & loading area is metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	NA
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan after approval by DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Details are not updated
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data storage of minimum 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit



Name of Inspecting Officer(s)

Vibhan Nayak  
AEE

gkumar  
13/03/26  
Gaurav Kumar  
JEE

Name & Address of Unit: M/s Vaishno Stone Crushers  
Vill. Doiwala, Teh. Chhachhrauli ✓

Date of Inspection: 13/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Provided but are not as per requirement
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary & Secondary crusher is partially covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Installed but suction hood is not properly connected to crushing sections
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Conveyor belts are partially covered (node to node)
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Provided
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Ramp & loading area upto weighing platform is metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan after approval by DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Not updated details on Display Board provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data Storage of minimum 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Signature of Representative of Unit



Name of Inspecting Officer(s)

Vinayak  
Vinayak Nayak,  
AFB

gkumar  
13/03/21  
Gaurav Kumar  
JEE

Name & Address of Unit: M/s Shree Radhey Krishna Stone Crusher,  
Vill. Doiwala, Teh. Chhachhrauli, Distt. Yamuna Nagar

Date of Inspection: 13/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Not provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	All crushing sections are partially covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Not installed
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Not covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Not provided
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Only Ramp is metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green be it	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan after approval by DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Details are not updated
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Not provided
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit

(4)

Name of Inspecting Officer(s)

Vijay  
Vishnu Nayak  
AEE

gkumar  
13/03/26  
Guman Kumar  
JEE

Name & Address of Unit: M/S D.K. Stone Crusher  
Vill. Doiwala, Teh. Chhachhrauli ✓

Date of Inspection: 13/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	All crushing sections are partially covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Installed but suction hood at primary crusher not provided; suction hood provided is not adequate.
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Conveyor belts are not covered node to node - partially covered.
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Flexible telescopic chute provided but not proper

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Wind breaking wall is provided but height of the wall is not adequate w.r.t. highest node of the crusher.
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Ramp & loading area is provided metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan after approved by DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data storage of minimum 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit



Name of Inspecting Officer(s)

*Vibhan Nayak*  
Vibhan Nayak  
ABTS

*Gaurav Kumar*  
12/03/24  
Gaurav Kumar  
JEE

Name & Address of Unit: M/s Jai Ambay Stone Crusher,  
Vill. Doiwala, Teh. Chhachhrauli

Date of Inspection: 13/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Sprinklers provided but not covering entire area to suppress dust emission entire
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary & Secondary crushers are partially covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Installed but connection to crushing sections not adequate
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	02 conveyor belts not covered; Remaining belts are partially covered (node to node)
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Provided but not properly.

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Provided but height is inadequate with highest node of the crusher around periphery.
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Ramp & loading area is metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	-NA-
9.	Green It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan after approval by DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided but details are not updated
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data storage of minimum 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit



Name of Inspecting Officer(s)

Vibha Nayak  
AEE

gtkumar  
13/03/2020  
Gaurav Kumar  
JEE

Name & Address of Unit: M/s Brahmaeand Stone Crusher,  
Vill. Doiwala, Teh. Chhachhrauli ✓

Date of Inspection: 13/03/2028

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors, belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Provided only 38 no. of sprinklers having 56 no. of nozzles
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary & secondary crusher partially covered.
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Installed but not connected to secondary crusher
4.	Covering of Conveyor belt: from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Conveyor belts covered but not node to node; loading conveyor belts not covered.
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher.	Wind breaking wall (Upload photo)	Provided
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Ramp & loading area is metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan after approval by DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data storage of minimum 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Signature of Representative of Unit



Name of Inspecting Officer(s)

*Vibhor Nayak*  
Vibhor Nayak  
AEE

*gkumar*  
13/03/26  
Gaurav Kumar  
JEE

Name & Address of Unit: M/s Godavari Stone Crusher,  
Vill. Doiwada, Teh. Chhachhrawali, Ynr.



Date of Inspection: 13/02/21

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzies (Upload photo/videos).	Provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary & Secondary crusher is partially covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Connection to primary crusher is not provided - Dust collector installed
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Conveyor belts are covered but not node to node
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level! (Upload photo).	Provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Provided
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Ramp & loading area is provided metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan after approval by DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided but details are not updated
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data storage of minimum 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

\* DGI set is installed without permission from HSPCB.

Signature of Representative of Unit

Name of Inspecting Officer(s)

Vibhanshu Nayak  
ABF

Gaurav Kumar  
13/02/26  
JEE

Name & Address of Unit: M/S Jai Meda Stone Crusher,  
Vill. Doiwala, Teh. Chhachhrauli

Date of Inspection: 12/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary crusher partially covered, out of 02 screeners, 01 screener is not covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Installed
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Conveyor belts are partially covered; not covered node to node
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Provided but are inadequate (torn at many places)

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Not provided
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Ramp is partially metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	- NA -
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan after approval by DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided but details are not updated
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Data storage of minimum 30 days not found
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	- Attached -

\* DG set installed without permission from HSPCB.

Signature of Representative of Unit

Name of Inspecting Officer(s)

Vibhakar Nayak  
DEO

gkumar  
13/03/20  
General Kumar  
JEE

Name & Address of Unit: M/S Shalimar Stone Industries,  
Vill. Doiwada, Teh. Chhachhrauli

Date of Inspection: 13/08/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Provided
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Provided
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Provided
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	NA
9.	Green it be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan after approval by DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit


  
 Vibhan Nayak, PEE  
 Name of Inspecting Officer(s)

gkumar  
 13/05/26  
 Gaurav Kumar, JEE

Name & Address of Unit: *M/S Diamond Crushing Plant,  
Doiwala*

Date of Inspection: *13/03/2026*

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	<i>Provided</i>
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	<i>Provided</i>
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	<i>Provided</i>
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	<i>Provided</i>
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	<i>Provided</i>

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Provided
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	-NA-
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan after approval by DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Yes
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit

 Vibhram Nayak, AEE  
Name of Inspecting Officer(s)

gkumar  
12/02/20  
Gaurav Kumar  
JEE

Name & Address of Unit: M/S Diamond Stone Crusher  
Vill. Doiwala, Distt Yamuna Nagar

Date of Inspection: 13/03/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Provided
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Provided
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Provided
<b>General</b>			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	NA
9.	Green It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan after approval by DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle present

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Signature of Representative of Unit

  
 Name of Inspecting Officer(s)  
 Vibhan Nayak, AFG  
 gkennedy  
 13/03/2026  
 Gaurav Kennedy  
 JEE

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**No. HSPCB/YR/2025/4640**

**Dated:20/03/2026**

To

M/s R.K. Stone crusher,  
Village Doiwala, Teh. Chhachhrauli,  
District Yamunanagar.

**Subject: Direction not to operate M/s R.K. Stone crusher, Village Doiwala, Teh. Chhachhrauli, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129222YAMCTOA 20513071 Dated:28/02/2022 valid upto 01/04/2022 - 31/03/2027.

Whereas your unit was inspected on dated 07.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
**Regional Officer,  
Yamuna Nagar Region**

**Dated:20/03/2026**

**No. HSPCB/YR/2025/4641**

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
**Regional Officer  
Yamuna Nagar Region**

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**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/4602

Dated:20/03/2026

To

M/s Rama Stone Crusher,  
Village Doiwala, Chhachhrauli,  
District Yamunanagar.

**Subject: Direction not to operate M/s Rama Stone Crusher, Village Doiwala, Chhachhrauli, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 98377132 Dated:01/04/2025 valid upto 01/04/2025 - 31/03/2035.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

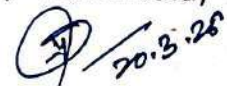


**Regional Officer,  
Yamuna Nagar Region**

Dated:20/03/2026

No. HSPCB/YR/2025/4603

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.



**Regional Officer  
Yamuna Nagar Region**

o/o



## Regional Office,

## Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/4660

Dated:20/03/2026

To

M/s Ravi Stone Crusher,  
Village Doiwala Teh. Chhachhrauli,  
District Yamunanagar.

**Subject: Direction not to operate M/s Ravi Stone Crusher, Village Doiwala Teh. Chhachhrauli, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 98790257 Dated:07/04/2025 valid upto 01/04/2025 - 31/03/2026.

Whereas your unit was inspected on dated 13.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.


Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
Regional Officer,  
Yamuna Nagar Region

Dated:20/03/2026

No. HSPCB/YR/2025/4661

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
Regional Officer  
Yamuna Nagar Region

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**No. HSPCB/YR/2025/4608**

**Dated:20/03/2026**

**To**  
M/s Roop Kamal Stone Industries,  
Village. Doiwala, P.O. Devdhar,  
District Yamunanagar.

**Subject: Direction not to operate M/s Roop Kamal Stone Industries, Village. Doiwala, P.O. Devdhar, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 98701226 Dated:22/04/2025 valid upto 01/04/2025 - 31/03/2026.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
**Regional Officer,  
Yamuna Nagar Region**

**Dated:20/03/2026**

**No. HSPCB/YR/2025/4609**

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
**Regional Officer  
Yamuna Nagar Region**

o/o



**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/4624

Dated:20/03/2026

To

M/s Rudraya Stone Crusher,  
Village Belgarh, Tehsil Partapnagar,  
District Yamunanagar.

**Subject: Direction not to operate M/s Rudraya Stone Crusher, Village Belgarh, Tehsil Partapnagar, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 100778090 Dated:04/06/2025 valid upto 04/06/2025 - 31/03/2035.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
Regional Officer,  
Yamuna Nagar Region

Dated:20/03/2026

No. HSPCB/YR/2025/4625

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
Regional Officer  
Yamuna Nagar Region

o/o



**Regional Office,****Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**No. HSPCB/YR/2025/4636****Dated:20/03/2026**

To

M/s Sagar Stone Crusher,  
Village-Doiwala, Tehsil Chhachhrauli,  
Distt Yamuna Nagar.

**Subject: Direction not to operate M/s Sagar Stone Crusher, Village-Doiwala, Tehsil Chhachhrauli, Distt Yamuna Nagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 98869288 Dated:21/05/2025 valid upto 01/04/2025 - 31/03/2026.

Whereas your unit was inspected on dated 07.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.


In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.


Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
**Regional Officer,**  
**Yamuna Nagar Region**

**Dated:20/03/2026****No. HSPCB/YR/2025/4637**

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
**Regional Officer**  
**Yamuna Nagar Region**

o/o 

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**No. HSPCB/YR/2025/4586**

**Dated:20/03/2026**

To

M/s Shakumbhari Stone Industry,  
Village Doiwala, P.O. Devdhar,  
District Yamunanagar.

**Subject: Direction not to operate M/s Shakumbhari Stone Industry, Village Doiwala, P.O. Devdhar, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 98837935 Dated:08/04/2025 valid upto 01/04/2025 - 31/03/2029.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
**Regional Officer,  
Yamuna Nagar Region**

**Dated:20/03/2026**

**No. HSPCB/YR/2025/4587**

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
**Regional Officer  
Yamuna Nagar Region**

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**No. HSPCB/YR/2025/4604**

**Dated:20/03/2026**

To

M/s Shiv Ganga Stone Crusher,  
Village. Doiwala, P.O. Devdhar,  
District Yamunanagar.

**Subject: Direction not to operate M/s Shiv Ganga Stone Crusher, Village. Doiwala, P.O. Devdhar, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 98837180 Dated:21/05/2025 valid upto 01/04/2025 - 31/03/2030.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
**Regional Officer,  
Yamuna Nagar Region**

**Dated:20/03/2026**

**No. HSPCB/YR/2025/4605**

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
**Regional Officer  
Yamuna Nagar Region**

**Regional Office,  
Haryana State Pollution Control Board**  
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/4626

Dated:20/03/2026

To

M/s Shivalik Stone Crusher,  
Village. Dolwala Teh. Chhachhrauli.  
District Yamunanagar.

**Subject: Direction not to operate M/s Shivalik Stone Crusher, Village. Doiwala Teh. Chhachhrauli. District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 96570667 Dated:07/04/2025 valid upto 01/04/2025 - 31/03/2026.

Whereas your unit was inspected on dated 07.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.


Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
Regional Officer,  
Yamuna Nagar Region

Dated:20/03/2026

No. HSPCB/YR/2025/4627

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
Regional Officer  
Yamuna Nagar Region

o/o



**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**No. HSPCB/YR/2025/4658**

**Dated:20/03/2026**

To

M/s Shree Radhey Krishna Stone Crusher,  
Village Doiwala Tehsil Chhachhrauli,  
Distt Yamuna Nagar.

**Subject: Direction not to operate M/s Shree Radhey Krishna Stone Crusher, Village Doiwala Tehsil Chhachhrauli, Distt Yamuna Nagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 98869355 Dated:03/06/2025 valid upto 03/06/2025 - 31/03/2026.

Whereas your unit was inspected on dated 13.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
**Regional Officer,  
Yamuna Nagar Region**

**Dated:20/03/2026**

**No. HSPCB/YR/2025/4659**

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
**Regional Officer  
Yamuna Nagar Region**

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## Regional Office,

## Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/4646

Dated:20/03/2026

To

M/s Surya Stone Crusher,  
Village Belgarh, District Yamunanagar.**Subject: Direction not to operate M/s Surya Stone Crusher, Village Belgarh, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.****Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 99113354 Dated:22/04/2025 valid upto 01/04/2025 - 31/03/2030.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
Regional Officer,  
Yamuna Nagar Region

Dated:20/03/2026

No. HSPCB/YR/2025/4647

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
Regional Officer  
Yamuna Nagar Region

o/o

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**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**No. HSPCB/YR/2025/ 4665**

**Dated: 20-03-2026**

To

M/s Tirupati Stone Crusher  
Vill. Doiwala, P.O. Devdhar

**Subject: Direction not to operate M/s Tirupati Stone Crusher Vill. Doiwala, P.O. Devdhar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/:  
313129525YAMCTOA99113896 dated:17/04/2025 valid upto  
01/04/2025 - 31/03/2026.

Whereas your unit was inspected on dated 13.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.


Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
**Regional Officer,**  
**Yamuna Nagar Region**

**Dated: 20-3-2026**

**No. HSPCB/YR/2025/ 4666**

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
**Regional Officer**  
**Yamuna Nagar Region**

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**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/4648

Dated:20/03/2026

To

M/s Vaishno Stone Crusher,  
Village Doiwala, Tehsil Chhachhrauli,  
District Yamunanagar.

**Subject: Direction not to operate M/s Vaishno Stone Crusher, Village Doiwala, Tehsil Chhachhrauli, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 98832832 Dated:25/04/2025 valid upto 01/04/2025 - 31/03/2026.

Whereas your unit was inspected on dated 13.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

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Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
Regional Officer,  
Yamuna Nagar Region

Dated:20/03/2026

No. HSPCB/YR/2025/4649

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
Regional Officer  
Yamuna Nagar Region

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**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/4644

Dated:20/03/2026

To

M/s Vikas Pruthi and Co.,  
Village Bailgarh Tehsil Khizrabad,  
District Yamunanagar.

**Subject: Direction not to operate M/s Vikas Pruthi and Co., Village Bailgarh Tehsil Khizrabad, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 98873076 Dated:17/04/2025 valid upto 01/04/2025 - 31/03/2029.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

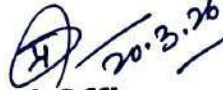
Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
Regional Officer,  
Yamuna Nagar Region

Dated:20/03/2026

No. HSPCB/YR/2025/4645

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
Regional Officer  
Yamuna Nagar Region

o/o



**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/4592

Dated:20/03/2026

To

M/s Vishavkarma Ji Stone Crusher,  
Village Belgarh, Tehsil Khizrabad,  
Yamuna Nagar.

**Subject: Direction not to operate M/s Vishavkarma Ji Stone Crusher, Village Belgarh, Tehsil Khizrabad, Yamuna Nagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129224YAMCTO 53926310 Dated:13/01/2024 valid upto 01/04/2024 - 31/03/2029.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
Regional Officer,  
Yamuna Nagar Region

Dated:20/03/2026

No. HSPCB/YR/2025/4593

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
Regional Officer  
Yamuna Nagar Region

o/o



**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**HSPCB/YR/2025/4584**

**Dated: 20/03/2026**

To

M/s Anant Stone Crusher Unit 3,  
Vill Bailgarh, Tehsil Khizrbad,  
District Yamunanagar.

**Subject: Direction not to operate M/s Anant Stone Crusher Unit 3, Village Bailgarh, Tehsil Khizrbad, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 98837935 Dated:08/04/2025 valid upto 01/04/2025 - 31/03/2035.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

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Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.




**Regional Officer,  
Yamuna Nagar Region**

**Dated:20/03/2026**

**No. HSPCB/YR/2025/4585**

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

 20.3.26

**Regional Officer  
Yamuna Nagar Region**

o/o



## Regional Office,

## Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/4596

Dated:20/03/2026

To  
M/s Bala Ji Gurbani Stone Crusher,  
Village Belgarh, Tehsil Khizrabad,  
District Yamunanagar.

**Subject: Direction not to operate M/s Bala Ji Gurbani Stone Crusher, Village Belgarh, Tehsil Khizrabad, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129224YAMCTOA 52596070 Dated:15/01/2024 valid upto 01/04/2024 - 31/03/2029.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

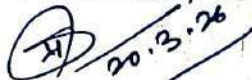
Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
Regional Officer,  
Yamuna Nagar Region

Dated:20/03/2026

No. HSPCB/YR/2025/4597

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
Regional Officer  
Yamuna Nagar Region

o/o

V/S

**Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/4622

Dated:20/03/2026

To

M/s Bala Ji Minerals (Stone Crusher),  
Village Belgarh Tehsil Pratap Nagar,  
District Yamuna Nagar.

**Subject: Direction not to operate M/s Bala Ji Minerals (Stone Crusher), Village Belgarh Tehsil Pratap Nagar, District Yamuna Nagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129223YAMCTOA 33047525 Dated:18/02/2023 valid upto 18/02/2023 - 31/03/2027.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.


Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

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Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
Regional Officer,  
Yamuna Nagar Region

Dated:20/03/2026

No. HSPCB/YR/2025/4623

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
Regional Officer  
Yamuna Nagar Region

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**No. HSPCB/YR/2025/4610**

**Dated:20/03/2026**

To

M/s Batar Stone Industry,  
Village Doiwala, District Yamunanagar.

**Subject: Direction not to operate M/s Batar Stone Industry, Village Doiwala, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 99115794 Dated:22/04/2025 valid upto 01/04/2025 - 31/03/2026.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

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Whereas your unit has not submitted any running schedule of your unit till date in this office.

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Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
**Regional Officer,  
Yamuna Nagar Region**

**Dated:20/03/2026**

**No. HSPCB/YR/2025/4611**

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
**Regional Officer  
Yamuna Nagar Region**

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## Regional Office,

## Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/4606

Dated:20/03/2026

To

M/s Batra Stone Industries,  
Village Doiwala, Tehsil Chhachhrauli,  
District Yamunanagar.

**Subject: Direction not to operate M/s Batra Stone Industries, Village Doiwala, Tehsil Chhachhrauli, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 54462062 Dated:07/04/2025 valid upto 01/04/2025 - 31/03/2026.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

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Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
Regional Officer,  
Yamuna Nagar Region

Dated:20/03/2026

No. HSPCB/YR/2025/4607

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
Regional Officer  
Yamuna Nagar Region

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**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**No. HSPCB/YR/2025/4616**

**Dated:20/03/2026**

To

M/s Bhagat Singh Stone Crusher,  
Village Belgarh Tehsil Pratap Nagar,  
District Yamuna Nagar.

**Subject: Direction not to operate M/s Bhagat Singh Stone Crusher, Village Belgarh Tehsil Pratap Nagar, District Yamuna Nagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129223YAMCTOA 33693348 Dated:18/02/2023 valid upto 18/02/2023 - 31/03/2027.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

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Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
**Regional Officer,  
Yamuna Nagar Region**

**Dated:20/03/2026**

**No. HSPCB/YR/2025/4617**

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
**Regional Officer  
Yamuna Nagar Region**

o/o

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**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

Dated:20/03/2026

No. HSPCB/YR/2025/4650

To  
M/s Bhoomi Stone Crusher,  
Village Doiwala, Tehsil Khizrabad,  
District Yamunanagar.

**Subject: Direction not to operate M/s Bhoomi Stone Crusher, Village Doiwala, Tehsil Khizrabad, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 98855419 Dated:21/05/2025 valid upto 01/04/2025 - 31/03/2026.

Whereas your unit was inspected on dated 13.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

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Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
**Regional Officer,  
Yamuna Nagar Region**

Dated:20/03/2026

No. HSPCB/YR/2025/4651

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
**Regional Officer  
Yamuna Nagar Region**

o/o



**Regional Office,  
Haryana State Pollution Control Board**  
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/4630

Dated:20/03/2026

To

M/s Chandermani stone crusher,  
Village Doiwala, Teh. Chhachhrauli,  
District Yamunanagar.

**Subject: Direction not to operate M/s Chandermani stone crusher, Village Doiwala, Teh. Chhachhrauli, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129223YAMCTOA 35068713 Dated:09/04/2023 valid upto 09/04/2023 - 31/03/2028.

Whereas your unit was inspected on dated 07.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

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**Regional Officer,  
Yamuna Nagar Region**

Dated:20/03/2026

  
**Regional Officer  
Yamuna Nagar Region**

No. HSPCB/YR/2025/4631

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

o/o



**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**No. HSPCB/YR/2025/4652**

**Dated:20/03/2026**

To

M/s D.K. Stone Crusher,  
Village Doiwala, Tehsil Chhachhrauli,  
District Yamunanagar.

**Subject: Direction not to operate M/s D.K. Stone Crusher Village Doiwala, Tehsil Chhachhrauli, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 98816256 Dated:17/04/2025 valid upto 01/04/2025 - 31/03/2026.

Whereas your unit was inspected on dated 13.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

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Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
**Regional Officer,  
Yamuna Nagar Region**

**Dated:20/03/2026**

**No. HSPCB/YR/2025/4653**

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
**Regional Officer  
Yamuna Nagar Region**

o/o



**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/4620

Dated:20/03/2026

To

M/s DM Stone Crusher,  
Village Belgarh Tehsil Pratap Nagar,  
District Yamuna Nagar.

**Subject: Direction not to operate M/s DM Stone Crusher, Village Belgarh Tehsil Pratap Nagar, District Yamuna Nagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 126965537 Dated:25/11/2025 valid upto 12/11/2025 - 31/03/2030.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
Regional Officer,  
Yamuna Nagar Region

Dated:20/03/2026

No. HSPCB/YR/2025/4621

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
Regional Officer  
Yamuna Nagar Region

o/o



**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

Dated:20/03/2026

No. HSPCB/YR/2025/4612

To  
M/s Ganga Industries (Stone Crusher),  
Village Belgarh, District Yamunanagar.

**Subject: Direction not to operate M/s Ganga Industries (Stone Crusher), Village Belgarh, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129220YAMCTO A8016905 Dated:28/08/2020 valid upto 28/08/2020 - 31/03/2030.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
Regional Officer,  
Yamuna Nagar Region

Dated:20/03/2026

No. HSPCB/YR/2025/4613

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
Regional Officer  
Yamuna Nagar Region

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Regional Office,  
**Haryana State Pollution Control Board**  
 S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/4600

Dated:20/03/2026

To

M/s Gobind Stone Crusher,  
 Village Belgarh, Yamunanagar.

**Subject: Direction not to operate M/s Gobind Stone Crusher, Village Belgarh, Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129221YAMCTOA 13057322 Dated:14/07/2021 valid upto 14/07/2021 - 31/03/2029.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
 Regional Officer,  
 Yamuna Nagar Region

Dated:20/03/2026

No. HSPCB/YR/2025/4601

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

 20.3.26  
 Regional Officer  
 Yamuna Nagar Region

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**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**No. HSPCB/YR/2025/4656**

**Dated:20/03/2026**

To

M/s Godaveri Stone Crusher,  
Village Doiwala, Tehsil Chhachhrauli,  
District Yamunanagar.

**Subject: Direction not to operate M/s Godaveri Stone Crusher, Village Doiwala, Tehsil Chhachhrauli, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129226YAMCTOA 130469262 Dated:15/02/2026 valid upto 01/04/2026 - 31/03/2031.

Whereas your unit was inspected on dated 13.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
**Regional Officer,  
Yamuna Nagar Region**

**Dated:20/03/2026**

**No. HSPCB/YR/2025/4657**

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
**Regional Officer  
Yamuna Nagar Region**

o/o



**Regional Office,  
Haryana State Pollution Control Board**  
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/4598

Dated:20/03/2026

To

M/s Gujjar Stone Crusher,  
Village Belgarh, Tehsil Khizrabad,  
District Yamunanagar.

**Subject: Direction not to operate M/s Gujjar Stone Crusher, Village Belgarh, Tehsil Khizrabad, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 98786555 Dated:11/04/2025 valid upto 01/04/2025 - 31/03/2030.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

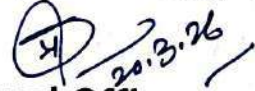
Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
**Regional Officer,  
Yamuna Nagar Region**

Dated:20/03/2026

No. HSPCB/YR/2025/4599

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
**Regional Officer  
Yamuna Nagar Region**

o/o



**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**No. HSPCB/YR/2025/4628**

**Dated:20/03/2026**

To

M/s Hemkunt Stone Crusher  
Doiwala, District Yamunanagar.

**Subject: Direction not to operate M/s Hemkunt Stone Crusher Doiwala, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 98873018 Dated:17/04/2025 valid upto 01/04/2025 - 31/03/2026.

Whereas your unit was inspected on dated 07.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
**Regional Officer,  
Yamuna Nagar Region**

**Dated:20/03/2026**

**No. HSPCB/YR/2025/4629**

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
**Regional Officer  
Yamuna Nagar Region**

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**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/4618

Dated:20/03/2026

To

M/s Hindustan Stone Crusher,  
Village Belgarh Tehsil Pratap Nagar,  
District Yamunanagar.

**Subject: Direction not to operate M/s Hindustan Stone Crusher, Village Belgarh Tehsil Pratap Nagar, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129224YAMCTOA 55454599 Dated:12/02/2024 valid upto 01/04/2024 - 31/03/2029.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
Regional Officer,  
Yamuna Nagar Region

Dated:20/03/2026

No. HSPCB/YR/2025/4619

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
Regional Officer  
Yamuna Nagar Region

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**Regional Office,  
Haryana State Pollution Control Board**  
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

Dated:20/03/2026

No. HSPCB/YR/2025/4588

To  
M/s Jai Bajrang Bali Stone Crusher,  
Village Belgarh, District Yamunanagar.

Subject: **Direction not to operate M/s Jai Bajrang Bali Stone Crusher, Village Belgarh, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

Ref:- CTO obtained vide No. HSPCB/Consent/ : 313129221YAMCTOA 10173640 Dated:09/04/2021 valid upto 09/04/2021 - 31/03/2026.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
Regional Officer,  
Yamuna Nagar Region

Dated:20/03/2026

No. HSPCB/YR/2025/4589

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
Regional Officer  
Yamuna Nagar Region

o/o



**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**No. HSPCB/YR/2025/4638**

**Dated:20/03/2026**

To

M/s Kamboj stone crusher,  
Village Doiwala, Teh. Chhachhrauli.  
District Yamunanagar.

**Subject: Direction not to operate M/s Kamboj stone crusher, Village Doiwala, Teh. Chhachhrauli. District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 95707316 Dated:07/04/2025 valid upto 01/04/2025 - 31/03/2026.

Whereas your unit was inspected on dated 07.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
**Regional Officer,  
Yamuna Nagar Region**

**Dated:20/03/2026**

**No. HSPCB/YR/2025/4639**

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
**Regional Officer  
Yamuna Nagar Region**

o/o



## Regional Office,

## Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/4642

Dated:20/03/2026

To

M/s Kunti Stone Crusher,  
Village-Doiwala, Tehsil Chhachhrauli,  
Distt Yamuna Nagar.

**Subject: Direction not to operate M/s Kunti Stone Crusher, Village-Doiwala, Tehsil Chhachhrauli, Distt Yamuna Nagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 98537096 Dated:17/04/2025 valid upto 01/04/2025 - 31/03/2026.

Whereas your unit was inspected on dated 07.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
Regional Officer,  
Yamuna Nagar Region

Dated:20/03/2026

No. HSPCB/YR/2025/4643

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
Regional Officer  
Yamuna Nagar Region

o/o



**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**No. HSPCB/YR/2025/4632**

**Dated:20/03/2026**

To

M/s Mahabali Stone Crusher,  
Village-Doiwala, Tehsil Chhachhrauli,  
Distt Yamuna Nagar.

**Subject: Direction not to operate M/s Mahabali Stone Crusher, Village-Doiwala, Tehsil Chhachhrauli, Distt Yamuna Nagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 95699194 Dated:18/04/2025 valid upto 01/04/2025 - 31/03/2026.

Whereas your unit was inspected on dated 07.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
**Regional Officer,  
Yamuna Nagar Region**

**Dated:20/03/2026**

**No. HSPCB/YR/2025/4633**

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
**Regional Officer  
Yamuna Nagar Region**

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**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**No. HSPCB/YR/2025/4634**

**Dated:20/03/2026**

To

M/s Mahadev Stone Crusher,  
Village Doiwala, District Yamunanagar.

**Subject: Direction not to operate M/s Mahadev Stone Crusher, Village Doiwala, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA 95703362 Dated:17/04/2025 valid upto 01/04/2025 - 31/03/2026.

Whereas your unit was inspected on dated 07.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
**Regional Officer,  
Yamuna Nagar Region**

**Dated:20/03/2026**

**No. HSPCB/YR/2025/4635**

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
**Regional Officer  
Yamuna Nagar Region**

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## Regional Office,

## Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/4594

Dated:20/03/2026

To

M/s Mahadev Stone Crusher,  
Village Belgarh, Tehsil Khizrabad,  
Yamuna Nagar.

**Subject: Direction not to operate M/s Mahadev Stone Crusher, Village Belgarh, Tehsil Khizrabad, Yamuna Nagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTO 120742702 Dated:28/10/2025 valid upto 17/10/2025 - 31/03/2035.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.


Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
Regional Officer,  
Yamuna Nagar Region

Dated:20/03/2026

No. HSPCB/YR/2025/4595

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

 20.3.26  
Regional Officer  
Yamuna Nagar Region

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**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/4614

Dated:20/03/2026

To  
M/s Mehta Stone Crusher,  
Village Doiwala, Tehsil Chhachhrauli,  
District Yamunanagar.

**Subject: Direction not to operate M/s Mehta Stone Crusher, Village Doiwala, Tehsil Chhachhrauli, District Yamunanagar under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129226YAMCTOA 137879605 Dated:19/03/2026 valid upto 01/04/2026 - 31/03/2030.

Whereas your unit was inspected on dated 02.03.2026 by the Joint committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

  
Regional Officer,  
Yamuna Nagar Region

Dated:20/03/2026

No. HSPCB/YR/2025/4615

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for information please.

  
Regional Officer  
Yamuna Nagar Region

o/o



## Regional Office,

## Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/4590

Dated:20/03/2026

To

M/s Neelkanth Stone Crusher,  
Village Belgarh, Tehsil Khizrabad,  
District Yamunanagar.

Subject:

**Direction not to operate M/s Neelkanth Stone Crusher,  
Village Belgarh, Tehsil Khizrabad, District Yamunanagar  
under the provisions of Water Act 1974 and Air Act 1981.**

Ref:-

CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA  
98850819 Dated:17/04/2025 valid upto 01/04/2025 - 31/03/2030.

Whereas your unit was inspected on dated 02.03.2026 by the Joint  
committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s  
Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and  
during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under  
reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent  
to Operate i.e. **"If the industry is closed temporarily at its own, they  
shall inform the Board and obtain permission before restart of the  
unit."**

Whereas your unit has not submitted any running schedule of your  
unit till date in this office.

In view of above, it is clear that you have violated the terms and  
condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the  
provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit  
without obtaining prior permission from HSPCB"**.

  
Regional Officer,  
Yamuna Nagar Region

Dated:20/03/2026

No. HSPCB/YR/2025/4591

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for  
information please.

  
Regional Officer  
Yamuna Nagar Region

o/s



**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

Dated:20/03/2026

No. HSPCB/YR/2025/4654

To  
M/s New Renuka Stone Crusher,  
Villlage-Doiwala, Tehsil Chhachhrauli,  
Distt Yamuna Nagar.

**Subject: Direction not to operate M/s New Renuka Stone Crusher,  
Villlage-Doiwala, Tehsil Chhachhrauli, Distt Yamuna Nagar  
under the provisions of Water Act 1974 and Air Act 1981.**

**Ref:-** CTO obtained vide No. HSPCB/Consent/ : 313129225YAMCTOA  
99117073 Dated:04/06/2025 valid upto 04/06/2025 - 31/03/2026.

Whereas your unit was inspected on dated 13.03.2026 by the Joint  
committee formed by Hon'ble NGT in the matter of Sukhdeep Singh V/s  
Haryana State Pollution Control Board & Ors under OA No. 1127/2024 and  
during inspection it was found that your unit is lying non-operational.

Whereas Consent to Operate was granted to your unit vide under  
reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent  
to Operate i.e. **"If the industry is closed temporarily at its own, they  
shall inform the Board and obtain permission before restart of the  
unit."**

Whereas your unit has not submitted any running schedule of your  
unit till date in this office.

In view of above, it is clear that you have violated the terms and  
condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the  
provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit  
without obtaining prior permission from HSPCB"**.

  
**Regional Officer,  
Yamuna Nagar Region**

Dated:20/03/2026

No. HSPCB/YR/2025/4655

A copy of above is forwarded to the Chairman HSPCB, Panchkula, for  
information please.

  
**Regional Officer  
Yamuna Nagar Region**

o



## Regional Office,

## Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

Dated: 09/03/2026

HSPCB/YR/2025/43 43

To

M/s Anant Stone Crusher Unit 3,  
Village Bailgarh, Tehsil Khizrabad, Yamuna Nagar

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and is covered under orange category as per consent management policy dated 01.08.2025 of the Board and is having Consent to operate granted by the board valid upto 31.03.2035.

Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and non complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:

1. Unit has partially provided cover sheds over its crushing sections. All crushing sections must be properly enclosed with GI/MS sheets from the top and at least three sides completely from ground level, as required under the Notification dated 02.09.2025.
2. The unit has installed a dry extraction cum bag filter and cyclone ; however, the same has not been connected to any of the crushing sections.
3. The unit has installed 11 conveyor belts, out of which 09 conveyor belts were not covered at all, while the remaining 02 conveyor belts were covered from the top but remained open from the sides
4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
5. The unit has not provided a wind-breaking wall on one side along the periphery of the premises as required under the Notification dated 02.09.2025. Further, the height of the existing wind-breaking wall is not adequate, as it is below the highest node of the conveyor belt. As per the notification, a GI/MS/brick wind-breaking wall along the periphery of the crusher shall be at least 3 ft higher than the highest node of the crusher/conveyor belt.
6. The unit has provided a metalled ramp and metalled loading area; however, the remaining ground area inside the premises has not been metalled.
7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
8. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.

*(Signature)*  
10-3-2026

9. Unit has installed a DG Set without obtaining permission in the Consent to Operate (CTO) and has also not obtained authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules.
10. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 and levying of Environment Compensation as per policy of the board.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
 Regional Officer  
 SSA Yamuna Nagar

Endst. No. HSPCB/YR/2025/ 4344 - 4345

Dt:- 09/03/2026

A copy of the above is forwarded to the following for kind information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar.

  
 Regional Officer  
 SSA Yamuna Nagar

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4313

Dated: 09/03/2026

To

M/s Shakumbhari Stone Industry,  
Village Doiwala, PO Devdhar

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has provided cover to its all crushing section but all are in broken condition.
2. Th dry extraction cum bag filter was not connected to screener section. Further, size of the suction hood is inadequate to capture all the dust.
3. Unit has partially covered its all conveyor belts while all conveyor belts shall be covered fully (node to node) as per Notification dated 02.09.2025. Further, 02 no. of loader conveyor belts were not covered at all.
4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
5. Unit has provided wind breaking wall only on two sides of the unit around periphery which is required as per Notification dated 02.09.2025.
6. Unit has provided metalled Ramp and metalled loading area; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.
7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
8. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.
9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status

mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

Endst. No. HSPCB/YR/2025/4314 - 4315

Dt:- 09/03/2026

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar  
9/3

## Regional Office,

## Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4331

Dated: 02/03/2026

To

M/s Jai Bajrang Bali Stone Crusher,  
Village Belgarh, Tehsil Pratap Nagar, Yamuna Nagar

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.


Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. The suction hoods provided for dry extraction cum bag filter system at the primary, secondary, and screening sections were found to be of inadequate size.
2. Unit has not covered its 05 no. of conveyor belts..
3. Unit has provided wind breaking wall but on one side height of the wall is inadequate w.r.t. highest node of the crusher around .
4. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
5. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.
6. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation as per the policy of the board.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar


JSR

Dt:- 09/03/2026

Endst. No. HSPCB/YR/2025/4332-4333

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

JSR

7/2

**Regional Office,****Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**HSPCB/YR/2025/4328****Dated: 09/03/2026**

To

M/s Neelkanth Stone Crusher,  
Village Belgarh, Tehsil Khizrabad**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not covered its primary and secondary crushing section, screener section is partially covered while all crushing sections shall be properly covered as per CPCB Guidelines.
2. Unit has not installed Dry extraction cum bag filter and cyclone which is required as per CPCB Guidelines.
3. Unit has partially covered its all conveyor belts while all conveyor belts shall be covered fully (node to node).
4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
5. Unit has provided wind breaking wall only on two sides of the unit and that too of inadequate height. A GI/MS/brick wind-breaking wall of at least 3 ft higher than the highest node of the crusher/conveyor belt shall be provided along the periphery of the crusher.
6. Unit has provided metalled Ramp; but remaining ground area inside the premises is not metalled.
7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
8. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.
9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO

u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation as per the policy of the board.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

Endst. No. HSPCB/YR/2025/ 4329 - 4330

Dt:- 09/03/2026

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

9c

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4334

Dated: 09/03/2026

To

M/s Vishavkarma Ji Stone Crusher,  
Village Belgarh, Tehsil Khizrabad, Yamuna Nagar

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has partially covered its all conveyor belts while all conveyor belts shall be covered fully(node to node) as per Notification dated 02.09.2025.
2. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
3. Unit has not provided wind breaking wall on 02 sides of the unit. A GI/MS/brick wind-breaking wall of at least 3 ft higher than the highest node of the crusher/conveyor belt shall be provided along the periphery of the crusher Unit has provided metallised Ramp and loading area but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.
4. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
5. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.
6. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation as per policy of the board.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

NSR

Dt:-09/03/2026

Endst. No. HSPCB/YR/2025/4335 - 4336

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

9/2

**Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/ 4392

Dated: 10/03/2026

To

M/s Mahadev Stone Crusher,  
Village Doiwala

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 07.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided complete enclosure at its primary & secondary crushing sections.
2. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
3. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
4. Unit has provided wind breaking wall but height of the wall is inadequate w.r.t. highest node of stone crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt
5. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.
6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
7. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

wall along  
3 ft above

to ground  
to CPCB

the Forest

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  10.3.26  
**Regional Officer  
Yamuna Nagar**

**Endst. No. HSPCB/YR/2025/ 4393-4394**

**Dt:- 10/03/2026**

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

**Regional Officer**

7/15/2025  
PUC

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4295

Dated: 09/03/2026

To

M/s Bala Ji Gurbani Stone Crusher,  
Village Belgarh, Tehsil Khizrabad

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

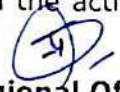
Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not covered its primary crushing section while all crushing sections shall be properly covered as required as per CPCB Guidelines.
2. The suction hoods provided for dry extraction cum bag filter system at the primary, secondary, and screening sections were found to be of inadequate size.
3. Unit has partially covered its all conveyor belts while all conveyor belts shall be fully covered properly (node to node).
4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
5. Unit has provided wind breaking wall only on three sides of the unit and that too of inadequate height. A GI/MS/brick wind-breaking wall of at least 3 ft higher than the highest node of the crusher/conveyor belt shall be provided along the periphery of the crusher..
6. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.
7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
8. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.
9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

*Babub*  
9/3/26

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

VSR

Endst. No. HSPCB/YR/2025/4296 - 4297

Dt:- 09/03/2026

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula
2. The Deputy Commissioner, Yamunanagar

 06/3/26  
Regional Officer  
Yamuna Nagar

VSR

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4325

Dated: 09/03/2026

To

M/s Gobind Stone Crusher,  
Yamuna Nagar

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has installed 08 no. of conveyor belts but all belts are partially covered while all conveyor belts shall be covered fully (node to node) .
2. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
3. Unit has provided wind breaking wall only on 2 sides of the unit and that too of inadequate height. A GI/MS/brick wind-breaking wall of at least 3 ft higher than the highest node of the crusher/conveyor belt shall be provided along the periphery of the crusher.
4. Unit has provided metalled Ramp and on loading area but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.
5. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.
6. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for

  
VSR Regional Officer  
Yamuna Nagar

Endst. No. HSPCB/YR/2025/ 4326-4397

Dt:- 09/03/2026

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
VSR Regional Officer  
Yamuna Nagar

**Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4319

Dated: 09/03/2026

To

M/s Rama Stone Crusher,  
Village Doiwala, Chhachhrauli

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided cover shed to its primary and secondary crushing section.
2. The suction hoods provided for dry extraction cum bag filter system at the primary, secondary, and screening sections were found to be of inadequate size.
3. The unit has installed conveyor belts, out of which 3 belts are not covered at all, while the remaining belts are covered partially from the top only, leaving the sides open. All conveyor belts shall be fully covered (node to node) from all sides.
4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
5. Unit has provided wind breaking wall but height of the wall is inadequate. A GI/MS/brick wind-breaking wall of at least 3 ft above the highest node of the crusher/conveyor belt shall be provided along the periphery of the crusher.
6. Unit has provided metalled Ramp and loading area; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.
7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
8. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.
9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status

mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

Endst. No. HSPCB/YR/2025/4320 - 4321

Dt:- 09/03/2026

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

## Regional Office,

**Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/ 4316

Dated: 09/03/2026

To

M/s Shiv Ganga Stone Crusher,  
Village Doiwala, PO Devdhar

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

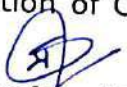
Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided covered shed to its primary crushing section .
2. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
3. Unit has provided wind breaking wall but height of the wall is inadequate. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt.
4. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.
5. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
6. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.
7. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

Endst. No. HSPCB/YR/2025/4317 - 4318

Dt:- 09/03/2026

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4301

Dated: 09/03/2026

To

M/s Batra Stone Industries,  
Village Doiwala, Chhachhrauli, Yamuna Nagar

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has provided cover to its all crushing sections but cover of primary and secondary crushing sections is in broken condition.
2. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines,2023.
3. Unit has provided wind breaking wall but height of the wall is inadequate. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt.
4. Unit has provided metalled Ramp and loading area;but remaining ground area inside the premises is not metalled.
5. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
6. Unit has installed a DG Set without obtaining permission in the Consent to Operate (CTO) and has also not obtained authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules.
7. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found

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In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar  
NSR

**Endst. No. HSPCB/YR/2025/4302-4303**

**Dt:- 09/03/2026**

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar  
NSR

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**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4310

Dated: 09/03/2026

To

M/s Roop Kamal Stone Industries,  
Village Doiwala, PO Devdhar

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has partially covered its conveyor belts as conveyor belts are open from sides while all conveyor belts shall be covered fully (node to node) as per Notification dated 02.09.2025.
2. Unit has provided wind breaking wall but height of the wall is inadequate A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt .
3. Unit has provided metalled Ramp and loading area ;but remaining ground area inside the premises is not metalled as required according to CPCB guidelines,2023.
4. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
5. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.


  
Regional Officer  
Yamuna Nagar

**Endst. No. HSPCB/YR/2025/4311 - 4312**

Dt:- 09/03/2026

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

 06/3/26  
Regional Officer  
Yamuna Nagar

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**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

Dated: 09/03/2026

HSPCB/YR/2025/4303

To

M/s Batar Stone Industry,  
Village Dolwala

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith Imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of Industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided covered shed at its primary crushing sections.
2. Unit has installed Dry extraction cum bag filter followed by cyclone but was found not connected to its primary crushing section.
3. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
5. Unit has provided wind breaking wall but height of the wall is inadequate w.r.t. highest node of stone crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt
6. Unit has provided metalled Ramp and loading area; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.
7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
8. Unit has installed a DG Set without obtaining permission in the Consent to Operate (CTO) and has also not obtained authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules.
9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of

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Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

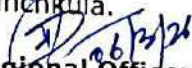
  
Regional Officer  
Yamuna Nagar

Endst. No. HSPCB/YR/2025/4308-4309

Dt:- 09/03/2026

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

1216  
Regional Office,

**Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4404

Dated: 10/03/2026

To

M/s Aggarwal Stone Crusher,  
Village Doiwala, Tehsil Chhachhrauli,  
Yamuna Nagar.

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 07.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found operational at the time of inspection. During inspection unit found not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided complete enclosure at its primary & secondary crushing sections.
2. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
3. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
4. Unit has provided wind breaking wall but height of the wall is inadequate w.r.t. highest node of stone crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt
5. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.
6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
7. Unit has provided 37 no. of sprinklers having 63 no. of nozzles out of which 8 nozzles are not functional. While, at least 50 no. of sprinklers along with Water storage facility of minimum 10 KLD are required as per Notification dated 02.09.2025. Further, no water sprinkling arrangement provided at unloading area.
8. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.
9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar




Dt:- 10/03/2026

Endst. No. HSPCB/YR/2025/4405-06

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar



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**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4527

Dated: 18/03/2026

To

M/s Jai Ambay Stone Crusher,  
Village Doiwala

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 13.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found operational at the time of inspection. During inspection unit found not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided complete enclosure at its primary & secondary crushing sections.
2. Unit has provided Dry extraction cum bag filter followed by cyclone but not connected properly to crushing sections.
3. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023. Further 02 conveyor belts are not covered.
4. Unit has provided flexible telescopic chute but not properly from top of discharge point to the ground level as per CPCB guidelines.
5. Unit has provided wind breaking wall but height of the wall is inadequate w.r.t. highest node of stone crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt
6. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.
7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
8. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.
9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

*Revised*

*Sahel Singh*  
20/03/26

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

Endst. No. HSPCB/YR/2025/4528-4529

  
Dt:- 18/03/2026

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
18.3.26  
Regional Officer  
Yamuna Nagar

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**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/ 4352

Dated: 09/03/2026

To

M/s Ganga Industries (Stone Crusher)  
Village Belgarh

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and is covered under orange category as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:

1. Unit has installed 07 no. of conveyor belts, out of which 02 belts are not covered at all, while the remaining 02 conveyor belts were covered from the top but remained open from the sides.
2. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
3. The unit has not provided a wind-breaking wall on 2 sides along the periphery of the premises. Further, the height of the existing wind-breaking wall is not adequate, as it is below the highest node of the conveyor belt. As per the CPCB guidelines 2023, a GI/MS/brick wind-breaking wall along the periphery of the crusher shall be at least 3 ft higher than the highest node of the crusher/conveyor belt.
4. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.
5. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
6. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.
7. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 along with levying of Environmental Compensation as per the policy of the board.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.


  
Regional Officer  
Yamuna Nagar

*USA*  
Dt:- 09/03/2026

Endst. No. HSPCB/YR/2025/ 4353 - 4354

A copy of the above is forwarded to the following for kind information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar.

  
Regional Officer  
Yamuna Nagar

*USA*

06/3/26

## Regional Office,

## Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4298

Dated: 09/03/2026

To

M/s Mehta Stone Crusher,  
Village Doiwala, Teh. Chhachhrauli, Yamuna Nagar

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-


1. Unit has not provided covered shed to its primary crushing section.
2. Unit has partially covered its conveyor belts as conveyor belts are open from sides. Further, loader belts are not covered while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
3. Unit has not provided wind breaking wall on 01 side of the unit. The height of wind breaking wall provided on 3 sides is inadequate. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt.
4. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.
5. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
6. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.
7. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for

*[Signature]*  
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violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 along with the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

Endst. No. HSPCB/YR/2025/4297-4300

Dt:- 09/03/2026

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar  
VSK

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

Dated: 09/03/2026

HSPCB/YR/2025/ 4392

To

M/s Gujjar Stone Crusher,  
Village Belgarh, Tehsil Khizrabad**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not covered its primary crushing section while all crushing sections shall be properly covered as required as per CPCB Guidelines.
2. Unit has partially covered its conveyor belts; 06 no. of belts are not covered while all conveyor belts shall be covered properly (node to node) as per Notification dated 02.09.2025.
3. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
4. Unit has provided wind breaking wall but height is inadequate. A GI/MS/brick wind-breaking wall of at least 3 ft above the highest node of the crusher/conveyor belt shall be provided along the periphery of the crusher.
5. Unit has provided metalled Ramp and loading area; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.
6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
7. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.
8. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of

Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Jst Regional Officer  
Yamuna Nagar

Endst. No. HSPCB/YR/2025/4323 - 4324

Dt:- 09/03/2026

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Jst Regional Officer  
Yamuna Nagar  
06/3/26

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcroyr@gmail.com

HSPCB/YR/2025/4355

Dated: 09/03/2026

To

M/s Bhagat Singh Stone Crusher,  
Village Belgarh, Tehsil Pratap Nagar, Yamuna Nagar

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and is covered under orange category as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:

1. Unit has not installed Dry extraction cum bag filter and cyclone as required as per CPCB Guidelines..
2. Unit has partially covered its all conveyor belts while all conveyor belts shall be fully (node to node) as per Notification dated 02.09.2025.
3. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
4. Unit has not provided wind breaking wall on 03 sides of the unit around periphery which is required as per Notification dated 02.09.2025.
5. Unit has provided metalled Ramp and loading area; but remaining ground area inside the premises is not metalled.
6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
7. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.
8. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 along with levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar


VSR

Endst. No. HSPCB/YR/2025/4356 - 4357

Dt:- 09 /03/2026

A copy of the above is forwarded to the following for kind information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar.

  
Regional Officer  
Yamuna Nagar

VSR

06/3/26

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**HSPCB/YR/2025/4340**

**Dated: 09/03/2026**

To

M/s Hindustan Stone Crusher,  
Village Belgarh, Tehsil Pratap Nagar

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below :-

1. Unit has installed 09 no. of conveyor belts , out of which 07 conveyor belts are covered from the top but remain open from the sides, while the remaining 02 conveyor belts are not covered at all. All conveyor belts are required to be properly covered (node to node) from all sides.
2. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
3. Unit has provided wind breaking wall around periphery but on 01 side of the unit height of the wall is inadequate w.r.t. highest node of the crusher.As per CPCB guidelines, a GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt.
4. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.
5. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with

revocation of CTO u/s 21(4) of Air Act, 1981 alongwith Imposition of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

Whereas for the above said violation you are also liable to pay Environmental Compensation as per policy order dated 22.12.2021 of the Board.

  
Regional Officer  
Yamuna Nagar  
JST

Endst. No. HSPCB/YR/2025/4341-4342

Dt:- 09/03/2026

A copy of above is forwarded to following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
06/3/26  
Regional Officer  
Yamuna Nagar  
JST

## Regional Office,

## Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4304

Dated: 03/03/2026

To

M/s DM Stone Crusher,  
Village Belgarh, Tehsil Pratap Nagar, Yamuna Nagar

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.


Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below :-

1. Unit has partially covered its all conveyor belts while all conveyor belts shall be covered fully (node to node) .
2. Unit has not provided wind breaking wall on 01 sides of the unit around periphery. A GI/MS/brick wind-breaking wall of at least 3 ft higher than the highest node of the crusher/conveyor belt shall be provided along the periphery of the crusher
3. Unit has provided metalled Ramp and loading area; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.
4. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
5. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.
6. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found

*muwsh*  
*9-3-25*

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

Endst. No. HSPCB/YR/2025/4305-4306

Dt:- 09/03/2026 A

A copy of above is forwarded to following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

9/2

**Regional Office,  
Haryana State Pollution Control Board**

C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4358

Dated: 09/03/2026

To

M/s Bala Ji Minerals (Stone Crusher),  
Village Belgarh, Tehsil Pratap Nagar, Yamuna Nagar**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and is covered under orange category as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:

1. Unit has 07 no. of belts installed which are partially covered while all conveyor belts shall be fully covered(node to node) as per Notification dated 02.09.2025.
2. The unit has provided a flexible telescopic chute; however, it does not extend up to the ground level as required under the CPCB guidelines.
3. The unit has not provided a wind-breaking wall on one side along the periphery of the premises. Further, the height of the existing wind-breaking wall is not adequate, as it is below the highest node of the conveyor belt. As per the notification, a GI/MS/brick wind-breaking wall along the periphery of the crusher shall be at least 3 ft higher than the highest node of the crusher/conveyor belt.
4. The unit has provided a metalled ramp and metalled loading area; however, the remaining ground area inside the premises has not been metalled.
5. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
6. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.
7. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of

CTO u/s 21(4) of Air Act, 1981 along with levying of Environmental Compensation as per the policy of the board.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 along with the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

vsl

Dt:- 09/03/2026

Endst. No. HSPCB/YR/2025/4359- 4360

A copy of the above is forwarded to the following for kind information,  
please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

vsl

06/3/26

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

Dated: 09/03/2026

HSPCB/YR/2025/ 4337

To

M/s Surya Stone Crusher,  
Village Belgarh

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, garka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.


Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below :-

1. Unit has not covered its primary crushing section while all crushing sections shall be properly covered as per CPCB Guidelines, 2023.
2. Unit has installed Dry extraction cum bag filter followed and cyclone but not connected to any of the crushing section.
3. Unit has partially covered its all conveyor belts from top , but open from sides. All conveyor belts are required to be properly covered (node to node) from all sides.
4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
5. The wind breaking wall provided by unit was found in broken condition.
6. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.
7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
8. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.
9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of

CTO u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation as per the policy of the board.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.


  
Regional Officer  
Yamuna Nagar

*VSR*  
Dt:- 09/03/2026

Endst. No. HSPCB/YR/2025/4338 -4339

A copy of above is forwarded to following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

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**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**HSPCB/YR/2025/4349**

Dated: 04/03/2026

To

M/s Rudraya Stone Crusher,  
Village Belgarh

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and is covered under orange category as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:

1. Unit has installed 11 conveyor belts, out of which 08 conveyor belts are covered from the top but remain open from the sides, while the remaining 03 conveyor belts are not covered at all. All conveyor belts are required to be properly covered (node to node) from all sides.
2. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
3. The unit has not provided a wind-breaking wall on only two sides along the periphery of the unit. Of these two walls, one is made of green cloth and the other of GI sheets. As per CPCB guidelines 2023, a GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt..
4. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised.
5. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
6. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.
7. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation as per the policy of the board..



10/03/2026

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In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 along with the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

Endst. No. HSPCB/YR/2025/43 50 - 4351

Dt:-09/03/2026

A copy of the above is forwarded to the following for kind information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4533

Dated: 18/03/2026

To

M/s Shree Radhey Krishna Stone Crusher,  
Village Doiwala, Tehsil Chhachhrauli, Distt. Yamuna Nagar

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 13.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.


Whereas your unit was found non-operational at the time of inspection. During inspection unit found not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided any water sprinkler to its unit whereas atleast 50 no. of water sprinklers are required to suppress dust emission as per Notification dated 02.09.2025
2. Unit has not provided complete enclosure at its primary, secondary and tertiary crushing sections.
3. Unit has not provided Dry extraction cum bag filter followed by cyclone which is required as per Notification dated 02.09.2025.
4. Unit has not covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
6. Unit has not provided wind breaking wall. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt
7. Unit has provided metalled Ramp only; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.
8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
9. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.
10. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.


  
Regional Officer  
Yamuna Nagar

  
Dt:- 18/03/2026

**Endst. No. HSPCB/YR/2025/4534-4535**

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

d/o



**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4542

Dated: 18 /03/2026

To

M/s Vaishno Stone Crusher,  
Village Doiwala, Tehsil Chhachhrauli,  
District Yamuna Nagar.

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 13.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection. During inspection unit found not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided complete enclosure at its primary & secondary crushing sections.
2. Unit has provided Dry extraction cum bag filter followed by cyclone but suction hood is not properly connected to crushing sections which is required as per Notification dated 02.09.2025.
3. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
4. Unit has provided metallised Ramp and near weighing platform; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.
5. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
6. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.
7. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

  
28/03/2026

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

**Endst. No. HSPCB/YR/2025/4543-4544**

*V/S*  
Dt:- 18/03/2026

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

6/0

*V/S*

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4518

Dated: 18 /03/2026

To

M/s Brahmanand Stone Crusher,  
Village Doiwala, Teh. Chhachhrauli

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 13.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found operational at the time of inspection. During inspection unit found not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided complete enclosure at its primary & secondary crushing sections.
2. Unit has provided 38 no. of sprinklers having 56 no. of nozzles whereas atleast 50 no. of sprinklers are required to suppress the dust emission as per Notification dated 02.09.2025.
3. Unit has provided Dry extraction cum bag filter followed by cyclone but not connected properly to crushing sections.
4. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023. Further 02 conveyor belts are not covered. Further loading conveyor belts are not covered.
5. Unit has provided metalled Ramp and loading area; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.
6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
7. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.
8. Unit has installed a DG Set without obtaining permission in the Consent to Operate (CTO) and has also not obtained authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.



**Regional Officer  
Yamuna Nagar**



Dt:- 18 /03/2026

**Endst. No. HSPCB/YR/2025/4514-4520**

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar



**Regional Officer  
Yamuna Nagar**



**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4524

Dated: 18/03/2026

To

M/s Him Stone Crusher,  
Village Doiwala, Tehsil Chhachhrauli,  
District Yamuna Nagar.

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 13.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found operational at the time of inspection. During inspection unit found not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided complete enclosure at its primary & crushing sections.
2. Unit has provided Dry extraction cum bag filter followed by cyclone but not connected to crushing sections which is required as per Notification dated 02.09.2025.
3. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
4. Unit has not provided wind breaking wall but height of the crusher is inadequate w.r.t. highest node of the crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt
5. Unit has provided metallised Ramp and near weighing platform; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.
6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
7. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.
8. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

Dt:- 18 /03/2026

Endst. No. HSPCB/YR/2025/ 4525-4526

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

o/o

o/o

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4509

Dated: 18/03/2026

To

M/s Vasundhara Stone Crusher,  
Village Doiwala, PO Devdhar

**Sub:** Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.


Whereas your unit was inspected on dated 13.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found operational at the time of inspection. During inspection unit found not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided complete enclosure at its primary & secondary and tertiary crushing sections.
2. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
3. Unit has provided flexible telescopic chute but not properly from top of discharge point to the ground level as per CPCB guidelines.
4. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.
5. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
6. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within 15 days, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

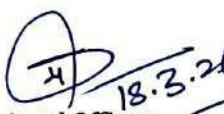
  
Regional Officer  
Yamuna Nagar


Dt:- 18/03/2026

Endst. No. HSPCB/YR/2025/4510-11

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

Received on DT 19/3/26  


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**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/ 4521

Dated: 18 /03/2026

To

M/s Ravi Stone Crusher,  
Village Doiwala, Teh. Chhachhrauli

**Sub:** Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.


Whereas your unit was inspected on dated 13.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection. During inspection unit found not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided complete enclosure at its primary & secondary and tertiary crushing sections.
2. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
3. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
4. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.
5. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
6. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within 15 days, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar


VE

Dt:- 18/03/2026

Endst. No. HSPCB/YR/2025/4522-4523

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

18.3.26

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**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4539

Dated: 18/03/2026

To

M/s Bhoomi Stone Crusher,  
Village Doiwala, Tehsil Khizrabad

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.


Whereas your unit was inspected on dated 13.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.


Whereas your unit was found non-operational at the time of inspection. During inspection unit found not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided any water sprinkler to its unit whereas atleast 50 no. of water sprinklers are required to suppress dust emission as per Notification dated 02.09.2025
2. Unit has not provided complete enclosure at its primary, secondary and tertiary crushing sections.
3. Unit has not provided Dry extraction cum bag filter followed by cyclone which is required as per Notification dated 02.09.2025.
4. Unit has partially covered its 02 conveyor belts whereas remaining conveyor belts are not covered while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
6. Unit has not provided wind breaking wall. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt
7. Unit has provided metalled Ramp; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.
8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
9. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.
10. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

  
Dt:- 18/03/2026

Endst. No. HSPCB/YR/2025/4540-4541

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

o/o



**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**HSPCB/YR/2025/ 4536**

**Dated: 18 /03/2026**

To

M/s New Renuka Stone Crusher,  
Village Doiwala, Tehsil Chhachhrauli, Distt. Yamuna Nagar

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 13.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.


Whereas your unit was found non-operational at the time of inspection. During inspection unit found not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided any water sprinkler to its unit whereas atleast 50 no. of water sprinklers are required to suppress dust emission as per Notification dated 02.09.2025
2. Unit has not provided complete enclosure at its primary, secondary and tertiary crushing sections.
3. Unit has not provided Dry extraction cum bag filter followed by cyclone which is required as per Notification dated 02.09.2025.
4. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
6. Unit has not provided wind breaking wall. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt
7. Unit has provided metallised Ramp and near weighing platform; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.
8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
9. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.
10. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.


  
Regional Officer  
Yamuna Nagar

  
Dt:- 18/03/2026

**Endst. No. HSPCB/YR/2025/4537-4538**

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

qo



**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4410

Dated: 16/03/2026

To

M/s Chandermani Stone Crusher,  
Village Doiwala, Tehsil Chhachhrauli,  
Yamuna Nagar.

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 07.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection. Further the unit representative has informed that the unit is closed for more than 02 months. During inspection unit found not complying w.r.t the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided complete enclosure at its primary & secondary crushing sections.
2. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
3. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
4. Unit has provided wind breaking wall but height of the wall is inadequate w.r.t. highest node of stone crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt
5. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.
6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
7. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.
8. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
**Regional Officer  
Yamuna Nagar**

*WKS*

**Dt:- 10/03/2026**

**Endst. No. HSPCB/YR/2025/ 4411-12**

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
**Regional Officer  
Yamuna Nagar**

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*WKS*

Endst. No. HSPCB/YR/2025/ 4411-12

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

Regional Officer  
Yamuna Nagar

10/03/2025

Regional Officer  
Yamuna Nagar

1254  
Regional Office,

## Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/ 4395

Dated: 10/03/2026

To

M/s R.K Stone Crusher,  
Village Doiwala

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 07.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided complete enclosure at its primary & secondary crushing sections.
2. Unit has installed Dry extraction cum bag filter and cyclone but the suction hood connected to the said system seem inadequate.
3. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
5. Unit has provided wind breaking wall but height of the wall is inadequate w.r.t. highest node of stone crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt
6. Unit has provided metalled Ramp and loading area; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.
7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
8. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

 10.3.26  
Regional Officer  
Yamuna Nagar



**Endst. No. HSPCB/YR/2025/ 4396 - 9397**

**Dt:- 10/03/2026**

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

## Regional Office,

## Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/ 4389

Dated: 10 /03/2026

To

M/s Mahabali Stone Crusher,  
Village Doiwala

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.


Whereas your unit was inspected on dated 07.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided complete enclosure at its primary & secondary crushing sections.
2. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
3. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
4. Unit has provided wind breaking wall but height of the wall is inadequate w.r.t. highest node of stone crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt
5. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.
6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
7. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

Endst. No. HSPCB/YR/2025/ 4390 - 4391

Dt:- 10 /03/2026

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

1  
Regional Officer  
Yamuna Nagar

HSPCB/YR/2025/44/16

Dated: 10/03/2026

To

M/s Shivalik Stone Crusher,  
Village Doiwala, Tehsil Chhachhrauli,  
Yamuna Nagar.

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 07.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection. Further the unit representative has informed that the unit is closed for more than 01 months. During inspection unit found not complying w.r.t the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided complete enclosure at its primary & secondary crushing sections.
2. Unit has installed Dry extraction cum bag filter and cyclone but the suction hood connected to the said system seem inadequate.
3. Unit has not covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
5. Unit has provided wind breaking wall but height of the wall is inadequate w.r.t. highest node of stone crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt
6. Unit has provided metalled Ramp and loading area; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.
7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
8. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.
9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
**Regional Officer  
Yamuna Nagar**

*VE*

**Endst. No. HSPCB/YR/2025/4417-18**

**Dt:- 10/03/2026**

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

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**Regional Officer  
Yamuna Nagar**  
*10.3.26*  
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*o/c*

*VE*

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1. The Chairman
2. The Deputy

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**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**HSPCB/YR/2025/ 4398**

**Dated: 16 /03/2026**

To

M/s Kamboj Stone Crusher,  
Village Doiwala, Tehsil Chhachhrauli,  
Yamuna Nagar.

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 07.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has provided partial enclosure at its primary & secondary crushing sections.
2. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
3. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
4. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.
5. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.
6. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.



**Regional Officer  
Yamuna Nagar**

*VKS*

**Endst. No. HSPCB/YR/2025/4399-4400**

**Dt:- 10 /03/2026**

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar



**Regional Officer  
Yamuna Nagar**

*VKS*

*Received  
Conceded  
17/3/26*

*90*

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**HSPCB/YR/2025/4407**

**Dated: 10/03/2026**

To

M/s Kunti Stone Crusher,  
Village Doiwala, Tehsil Chhachhrauli,  
Yamuna Nagar.

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 07.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided complete enclosure at its primary & secondary crushing sections.
2. Unit has partially covered its conveyors alongwith no cover at 04 nos. of loading conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
3. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
4. Unit has provided wind breaking wall but height of the wall is inadequate w.r.t. highest node of stone crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt
5. Unit has provided metalled Ramp and loading area; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.
6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
7. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.
8. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar



Dt:- 10/03/2026

Endst. No. HSPCB/YR/2025/4408-09

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

10.3.26





Regional Officer  
Yamuna Nagar

10/03/2026

Regional Officer  
Yamuna Nagar

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/401

Dated: 10/03/2026

To

M/s Sagar Stone Crusher,  
Village Doiwala, Tehsil Chhachhrauli,  
Yamuna Nagar.

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 07.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided complete enclosure at its primary & secondary crushing sections.
2. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
3. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
4. Unit has provided wind breaking wall but height of the wall is inadequate w.r.t. highest node of stone crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt
5. Unit has provided metalled Ramp and loading area; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.
6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
7. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.
8. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.



Ground  
CPCB

District

Date

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.


  
Regional Officer  
Yamuna Nagar

Dt:- 10/03/2026

Endst. No. HSPCB/YR/2025/4402-4403

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

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Regional Officer  
Yamuna Nagar  
10.3.26

Regional Officer  
Yamuna Nagar

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/ 43.46

Dated: 09/03/2026

To

M/s Mahadev Stone Crusher,  
Village Belgarh, Tehsil Khizrabad, Yamuna Nagar

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and is covered under orange category as per consent management policy dated 01.08.2025 of the Board and is having Consent to operate granted by the board valid upto 31.03.2035.

Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.


Whereas your unit was found non-operational at the time of inspection and non complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:

1. Unit has not provided cover sheds to its primary crushing section. All crushing sections must be properly enclosed with GI/MS sheets from the top and at least three sides completely from ground level, as required under the Notification dated 02.09.2025.
2. The conveyor belts were covered from the top but remained open from the sides.while all conveyor belts shall be covered properly (node to node) as per Notification dated 02.09.2025.
3. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
4. The unit has not provided a wind-breaking wall on 2 sides along the periphery of the premises as required under the Notification dated 02.09.2025. Further, the height of the existing wind-breaking wall is not adequate, as it is below the highest node of the conveyor belt. As per the notification, a GI/MS/brick wind-breaking wall along the periphery of the crusher shall be at least 3 ft higher than the highest node of the crusher/conveyor belt.
5. The unit has provided a metalled ramp and metalled loading area; however, the remaining ground area inside the premises has not been metalled.
6. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
7. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.
8. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found

*Recd*  
10-3-2026  
*[Signature]*

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 along with levying of Environmental Compensation as per the policy of the board.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.


  
Regional Officer  
Yamuna Nagar

JSR  
Dt:- 09/03/2026

Endst. No. HSPCB/YR/2025/4347-4348

A copy of the above is forwarded to the following for kind information,  
please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**HSPCB/YR/2025/4413**

**Dated: 15/03/2026**

To

M/s Hemkunt Stone Crusher,  
Village Doiwala, Tehsil Chhachhrauli,  
Yamuna Nagar.

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 07.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection. Further the unit representative has informed that the unit is closed for more than 10 days. During inspection unit found not complying w.r.t the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided complete enclosure at its primary & secondary crushing sections.
2. Unit has installed Dry extraction cum bag filter and cyclone but the suction hood connected to the said system seem inadequate.
3. Unit has not covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
5. Unit has provided wind breaking wall but height of the wall is inadequate w.r.t. highest node of stone crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt
6. Unit has provided metalled Ramp and loading area; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.
7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
8. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.
9. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.
10. Unit has installed a DG Set without obtaining permission in the Consent to Operate (CTO) and has also not obtained authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
**Regional Officer  
Yamuna Nagar**


*VBK*

**Dt:- 10/03/2026**

**Endst. No. HSPCB/YR/2025/4414-15**

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
**Regional Officer  
Yamuna Nagar**

*10.3.26*

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*VBK*

Endst. No. HSPCB/

A copy of above is f

1. The Chairm
2. The Deput

gional Officer  
Yamuna Nagar

10/03/2026

gional Officer  
Yamuna Nagar

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

Dated: 18/03/2026

HSPCB/YR/2025/4515

To

M/s Godaveri Stone Crusher,  
Village Doiwala, Tehsil Chhachhrauli, Yamuna Nagar

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 13.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.


Whereas your unit was found non-operational at the time of inspection. During inspection unit found not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided complete enclosure at its primary & crushing sections.
2. Unit has provided Dry extraction cum bag filter followed by cyclone but suction hood is not connected to primary section which is required as per Notification dated 02.09.2025.
3. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
4. Unit has provided metalled Ramp and loading area; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.
5. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
6. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.
7. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.
8. Unit has installed a DG Set without obtaining permission in the Consent to Operate (CTO) and has also not obtained authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

  
Dt:- 18 /03/2026

**Endst. No. HSPCB/YR/2025/4516-17**

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

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**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4530

Dated: 18/03/2026

To

M/s Jai Mata Stone Crusher,  
Village Doiwala, Tehsil Chhachhrauli

**Sub:** Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 13.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found operational at the time of inspection. During inspection unit found not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided complete enclosure at its primary crushing section & out of 02 screeners 01 screener is not covered.
2. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
3. Unit has provided flexible telescopic chute but not properly from top of discharge point to the ground level as per CPCB guidelines.
4. Unit has not provided wind breaking wall. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt
5. Unit has provided metalled Ramp partially; further remaining ground area inside the premises is not metalled as required according to CPCB guidelines.
6. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within 15 days, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

Endst. No. HSPCB/YR/2025/4531-4532

Dt:- 18/03/2026

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

do

VB

18.3.26

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4512

Dated: 18 /03/2026

To

M/s D K Stone Crusher,  
Village Doiwala, Tehsil Chhachhrauli

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 13.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection. During inspection unit found not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-


1. Unit has not provided complete enclosure at its primary, secondary and tertiary crushing sections.
2. Unit has provided Dry extraction cum bag filter followed by cyclone but suction hood is not connected to primary section which is required as per Notification dated 02.09.2025.
3. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
4. Unit has provided flexible telescopic chute but not properly from top of discharge point to the ground level as per CPCB guidelines.
5. Unit has provided wind breaking wall but height of the crusher is inadequate w.r.t. highest node of the crusher. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt
6. Unit has provided metallised Ramp and loading area; but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.
7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
8. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

*(Signature)*  
20-3-26

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

  
Dt:- 18/03/2026

**Endst. No. HSPCB/YR/2025/4513-4514**

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

g/o



**Regional Office,  
Haryana State Pollution Control Board**

G.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/ 4361

Dated: 09/03/2026

To

M/s Vikas Pruthi and Co.,  
Village Bailgarh, Tehsil Khizrabad, Yamuna Nagar

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and is covered under orange category as per consent management policy dated 01.08.2025 of the Board and is having Consent to operate granted by the board valid upto 31.03.2029.


Whereas your unit was inspected on dated 02.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection and non complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:

1. Unit has partially provided cover sheds over its crushing sections. All crushing sections must be properly enclosed with GI/MS sheets from the top and at least three sides completely from ground level, as required under the Notification dated 02.09.2025.
2. Unit has installed 09 no. of conveyor belts out of which 09 belts are covered from top but remained open from the sides . Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
3. Unit has not provided wind breaking wall around periphery of the unit which is required as per Notification dated 02.09.2025.
4. Unit has provided metallised Ramp but remaining ground area inside the premises is not metallised as required according to CPCB guidelines.
5. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
6. Unit has not provided display board with the updated details like plant capacity, CTE/CTO details, Mining License details and contact details as required according to CPCB guidelines.
7. Unit has installed a DG Set without obtaining permission in the Consent to Operate (CTO) and has also not obtained authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules.
8. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 along with levying of Environmental compensation as the policy of the board.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

Endst. No. HSPCB/YR/2025/ 4362 - 4363

Dt:- 09/03/2026

A copy of the above is forwarded to the following for kind information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
Regional Officer  
Yamuna Nagar

06/3/26

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**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/2803

Dt. 05/01/2026

**Through Regd. Post**

To

M/s Shiv shakti Stone Crusher,  
Village Doiwala, P.O. Devdhar,  
District Yamuna Nagar

**Subject : - Show Cause Notice for closure action under section 31-A of the Air (Prevention and Control of Pollution) Act, 1981 and revocation of CTE and CTO granted u/s 21 (4) of Air Act, 1981.**

**Ref:- DFO report no. 6452 dated 31.03.2025**

Whereas as per Haryana Govt. Notification dated 02.09.2025 for stone crushers, following siting criteria are mandatory to comply with:-

Norms for siting of stone crushers in Haryana	Distance Required as per new Notification dated 02.09.2025	Verification submitted by Department vide report no. 6452 dated 31.03.2025	report by Forest report dated
Minimum distance required from any land recorded as forest in Govt. record (Revenue of Forest Deptt.) except strip forest / plantation along roads / Canals , railway line and bounds.	250 mtr.	60 mtr.	

Whereas as per the DFO report no. 6452 dated 31.03.2025, the distance of your unit from Minimum distance required from any land recorded as forest in Govt. record (Revenue of Forest Deptt.) except strip forest / plantation along roads / Canals , railway line and bounds is 60 mtr. against the distance requirement of 250 mtr. Thus your unit is not meeting the siting distance parameter from any land recorded as forest in Govt. record (Revenue of Forest Deptt.) except strip forest / plantation along roads / Canals , railway line and bounds, as per Notification dated 02.09.2025.

Thus, your stone crusher is established and in operation in **non-compliance** of the provisions of Notification dated 02.09.2025, Section 21 & 22 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 31-A of Air Act, 1981.

In view of the above, you are hereby show-caused for **15 days** as to why CTE & CTO granted to your unit may not be revoked and your unit may not be closed by putting seals on all machinery and disconnecting electric supply including other captive power under Section 31-A of the Air Act, 1981 for non-compliance of the provisions of the said Act.

In case you fail to comply with the deficiencies mentioned above within the stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant your unit under Section 31-A of Air Act reproduced as under, without giving any further notice.

**"31-A:** Notwithstanding anything contained in any other law, but subject to the provisions of this Act and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this Act, issue any directions in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions."

**Explanations:** For the avoidance of doubts, it is hereby declared that the power to issue direction under this section includes the power to direct:  
 (a) The closure, prohibition or regulation of any industry, operation or process.  
 (b) The stoppage or regulation of supply of electricity, water or any other services.

  
 Regional Officer  
 Yamuna Nagar

Endst. No. HSPCB/YR/2025/2804

Dated: 05/01/2026

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

  
 Regional Officer  
 Yamuna Nagar

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/2805

Dt. 05/01/ 2026

**Through Regd. Post**

To

M/s Ambala Stone Crusher,  
Village Doiwala, District Yamuna Nagar

**Subject : - Show Cause Notice for closure action under section 31-A of the Air (Prevention and Control of Pollution) Act, 1981 and revocation of CTE and CTO granted u/s 21 (4) of Air Act, 1981.**

**Ref:- DFO report no. 6452 dated 31.03.2025**

Whereas as per Haryana Govt. Notification dated 02.09.2025 for stone crushers, following siting criteria are mandatory to comply with:-

Norms for siting of stone crushers in Haryana	Distance Required as per new Notification dated 02.09.2025	Verification report submitted by Forest Department vide report no. 6452 dated 31.03.2025
Minimum distance required from any land recorded as forest in Govt. record (Revenue of Forest Deptt.) except strip forest / plantation along roads / Canals , railway line and bounds.	250 mtr.	0 mtr.

Whereas as per the DFO report no. 6452 dated 31.03.2025, the distance of your unit from Minimum distance required from any land recorded as forest in Govt. record (Revenue of Forest Deptt.) except strip forest / plantation along roads / Canals , railway line and bounds is 0 mtr. against the distance requirement of 250 mtr. Thus your unit is not meeting the siting distance parameter from any land recorded as forest in Govt. record (Revenue of Forest Deptt.) except strip forest / plantation along roads / Canals , railway line and bounds, as per Notification dated 02.09.2025.



Thus, your stone crusher is established and in operation in **non-compliance** of the provisions of Notification dated 02.09.2025, Section 21 & 22 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 31-A of Air Act, 1981.

In view of the above, you are hereby show-caused for **15 days** as to why CTE & CTO granted to your unit may not be revoked and your unit may not be closed by putting seals on all machinery and disconnecting electric supply including other captive power under Section 31-A of the Air Act, 1981 for non-compliance of the provisions of the said Act.

In case you fail to comply with the deficiencies mentioned above within the stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant your unit under Section 31-A of Air Act reproduced as under, without giving any further notice.

**"31-A:** Notwithstanding anything contained in any other law, but subject to the provisions of this Act and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this Act, issue any directions in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions."




**Explanations:** For the avoidance of doubts, it is hereby declared that the power to issue direction under this section includes the power to direct:  
(a) The closure, prohibition or regulation of any industry, operation or process.  
(b) The stoppage or regulation of supply of electricity, water or any other services.

  
Regional Officer  
Yamuna Nagar  


Endst. No. HSPCB/YR/2025/2806

Dated: 05/01/2026

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

  
Regional Officer  
Yamuna Nagar  
  


**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2025/4662

Dated: 20/03/2026

To

M/s Tirupati Stone Crusher  
Vill. Doiwala, P.O. Devdhar

**Sub: Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the manufacturing of bajri stone dust, gatka etc. from Boulder and Gravel and hence covered under orange category of industries as per consent management policy dated 01.08.2025 of the Board.

Whereas your unit was inspected on dated 13.03.2026 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration.

Whereas your unit was found non-operational at the time of inspection. During inspection unit found not complying with all the provisions of Notification dated 02.09.2025 & CPCB Guidelines 2023 as per the details given below:-

1. Unit has not provided any water sprinkler to its unit whereas atleast 50 no. of water sprinklers are required to suppress dust emission as per Notification dated 02.09.2025
2. Unit has not provided complete enclosure at its primary, secondary and tertiary crushing sections.
3. Unit has not provided Dry extraction cum bag filter followed by cyclone which is required as per Notification dated 02.09.2025.
4. Unit has partially covered its conveyor belts while all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
6. Unit has not provided wind breaking wall. A GI/MS/brick wind-breaking wall along the periphery of the crusher shall be provided at a height at least 3 ft above the highest node of the crusher/conveyor belt
7. Unit has provided metalled Ramp and near weighing platform; but remaining ground area inside the premises is not metalled as required according to CPCB guidelines.
8. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
9. Unit has provided display board but plant capacity and details of owner are not mentioned on the display board as required as per CPCB guidelines.
10. Unit has installed CCTV/PTZ cameras but the provision for data storage for minimum 30 days was not found.

In view of the above, you are hereby show caused for 15 days as to why closure action under section 31-A of Air Act, 1981 may not be taken along with revocation of CTO u/s 21(4) of Air Act, 1981 alongwith levying of Environmental Compensation.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will warrant action of closure under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 21(4) of Air Act, 1981.

  
**Regional Officer  
Yamuna Nagar**

*V/B*

**Endst. No. HSPCB/YR/2025/4663-64**

**Dt:- 20/03/2026**

A copy of above is forwarded to the following for information, please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamunanagar

  
**Regional Officer  
Yamuna Nagar**

*o/o*

*V/B*